

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 1267 OF 2024**

**IN THE MATTER OF:**

**Kuldeep Dhama**

**...Applicant**

**Versus**

**State of Haryana & Ors.**

**...Respondents**

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**THROUGH:**



**PC JOSHI AND SAMARTH CHOWDHARY  
ADVOCATES FOR THE RESPONDENT NO. 6  
H-3, SECOND FLOOR, JANGPURA EXTENSION,  
NEW DELHI – 110014  
PHONE NO. + 91-8390032099  
EMAIL: [work.samarthchowdhary@gmail.com](mailto:work.samarthchowdhary@gmail.com)**

**Place: New Delhi  
Date: 25.04.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****O.A. NO. 1267 OF 2024****IN THE MATTER OF:****Kuldeep Dhama****...Applicant****Versus****State of Haryana & Ors.****...Respondents****RESPONSE ON BEHALF OF RESPONDENT NO. 6, M/S. SMART MART****STORES PRIVATE LTD.****MOST RESPECTFULLY SHOWETH:**

1. That the present Reply/ Response has been filed by the Respondent No. 6 through its Authorized Representative and Director (hereinafter referred as '**Answering Respondent**') in the abovementioned case in compliance of the Order dated 21.11.2024 passed by this Hon'ble Tribunal in the captioned matter.
2. At the outset, it is stated that the allegations under the instant OA of the Applicant through his email dated 30.05.2024, are devoid of merit, frivolous, misconceived and is liable to be dismissed at the threshold. The contents of the Original Application, save and except specifically admitted herein, are denied in toto, and nothing in the present Original Application may be deemed to have been admitted on the grounds of non-traversal.

3. That this Hon'ble Tribunal vide order dated 21.11.2024 registered an email dated 30.05.2024 sent by the Applicant as an original application under Section 14 & 15 of the National Green Tribunal Act, 2010 in view of the allegations made therein. The Hon'ble Tribunal observed as follows:

*“2. The complainant has said that a mining permit for six months has been granted on Gata No. 620 and 634 measuring 7 hectares for a quantity of 1,40,000 cubic meters to M/s. Smart Mart Stores Private Ltd. but the said proponent has actually carried out mining activities beyond the lease area, i.e. in 25 hectares and has also created pits of the depth of 30 to 40 feet below water level which is in violation of conditions of environmental clearance and causing damage to environment.*

*3. In our view the allegations made in the letter petition, prima facie, give rise to substantial question relating to environment arising out of the implementation of enactments mentioned Schedule I of NGT Act 2010 but before proceeding further in the matter we find it appropriate to obtain a factual report and for this purpose, constitute a Joint Committee comprising District Magistrate, Baghpat; Uttar Pradesh Pollution Control Board and Central Pollution Control Board (hereinafter referred to as 'CPCB').”*

Copy of the Order dated 21.11.2024 passed by this Hon'ble Tribunal is marked and annexed herewith as **Annexure-1**.

4. That the prima facie view taken by this Hon'ble Tribunal on account of two primary allegations by the Applicant against the Project Proponent, which is as follows:

- a) The Project Proponent has carried out mining in 25 hectares instead of the 7 hectares which was as per the licensed area.

- b) The Project Proponent has created pits of depth of 30 to 40 feet below the water level.
5. That pursuant to the Order dated 21.11.2024, Joint Committee has been formed and the Joint Committee visited the Site and investigated all the allegations made in the OA. However, when the Joint Committee visited, the Project Proponent/ Answering Respondent's representatives namely, Mr. Subhash Chander Sharma and Mr. Dharmi Chand Sharma, both were present on the instructions of the concerned mining officer and the presence of the abovesaid representative of the Project Proponent is reflected from the photographs annexed with the Joint Committee Report. Thereafter, as per the directions of the Hon'ble Tribunal, the Joint Committee did the investigation of the allegations made in the OA and after the completion of the investigation filed the Joint Committee Report dated 21.12.2024 (filed on 23.12.2024) ("**Report**") before this Hon'ble Tribunal wherein relevant and important facts have been laid out. This Hon'ble Tribunal vide order dated 23.01.2025 recorded the necessity of seeking response from several parties, including the Answering Respondent, and accordingly, notice was issued to the Respondent No. 6.
6. That from a bare perusal of the Joint Committee Report dated 23.12.2024, it is apparent that the allegations which form basis of the instant OA are frivolous

and without merit. The Joint Committee Report answered the aforesaid allegations as under:

- a) There was no mining activity in 25 hectares as alleged by the Applicant.
  - b) There is no pit of depth of 30 to 40 feet below water level as alleged by the Applicant and the mining was not done beyond 1 – 3 meters or below water level.
7. That the allegations as contained in the instant OA were to create a prejudice that the Project Proponent is a sand mafia, which is baseless and devoid of merit. The same was alleged by the Applicant with mala fide and ulterior motives and to merely to make strong and serious allegations so that notice be issued in the matter and same is not dismissed at the threshold.
8. That whereas, the Answering Respondent was the license holder under the authority of DM, Baghpat towards which appropriate license fee was paid towards carrying out sand mining. The sand mining was carried out in a lawful manner and within the confines of the license dated 20.12.2023 issued by the DM, Baghpat and in compliance with the Mines and Minerals (Development & Regulation Act, 1957 (MMDR Act), Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining, 2020 and other applicable law .

9. During the period of license, the Answering Respondent has operated the license as per its conditions and the compliance is as follows:

<b>Particulars</b>	<b>As per License</b>	<b>Actual Excavation by Answering Respondent</b>
<b>Lease Area</b>	7 hectares total area for 1,40,000 m <sup>3</sup>	Only 1,08,403 m <sup>3</sup> was extracted
<b>Time period</b>	6 months	6 months
<b>Water Level</b>	3m	Depths ranging 1.5 m to 1.7 m were mined. No pit was created below water level.

10. While this is so, brief background of the mining lease granted to the Answering Respondent and actual mining carried out by Answering Respondent as per the license terms, relevant to the present OA are stated hereinafter.

**BRIEF FACTS:**

11. That the Answering Respondent is a company registered under the Companies Act, 1956 and is in the business of trading electronic goods and its accessories, which are manufactured by various renowned companies and having its registered office in Delhi. The Answering Respondent entered into the present

sand mining lease as a first time bidder and prior to the present sand mining lease, the Answering Respondent had never bid for any tender/ or license for any work.

12. That the UP Government (Geology and Mining Department) vide its letter dt. 30.12.2022 (sent to Director, Geology and Mining Directorate, U.P.) as provided by Mining officer, Baghpat, U.P., the mining site (07 hectares) at Gata no. 620, 634 of Village, Sankraudh, Tehsil-Khekra, Baghpat (U.P.) is included in the District Survey Report (DSR). Pursuant to the letter dated 30.12.2022, DM, Baghpat had issued e-auction notice dated 06.01.2023 for sandmining permit for a period of 6 months in 7 hectares lease area to mine a quantity of 1,40,000 cubic meters of sand. Copy of letter dated 30.12.2022 issued by UP Government (Geology and Mining Department) is marked and annexed as **Annexure-2**. Copy of the Notice for e-tendering has been marked and annexed herewith as **Annexure- 3**.
13. That the Answering Respondent participated in the e-auction for lease dated 06.01.2023 issued by the District Magistrate, Baghpat (“**DM**”). Pursuant to the answering Respondent’s participation, a Letter of Intent dated 06.02.2023 (“**LOI**”) was issued by the DM to the Answering Respondent for sand mining in 7 hectares lease area with permission to mine a quantity of 1,40,000 cubic

meters for a duration of six months. Copy of the Letter of Intent dated 06.03.2023 has been marked and annexed herewith as **Annexure- 4**.

14. Thereafter, the Answering Respondent prepared a Mining Plan, along with a Mine Closure Plan for the purpose of sand mining in terms of the LOI. The said Mining Plan was approved by the Director, Geology and Mining Directorate, Uttar Pradesh on 04.03.2023 and was also sent to the DM. Copies of Mining Plan submitted by Respondent No. 6 and Letter dated 04.03.2023 issued by Director, Geology and Mining Directorate, Uttar Pradesh on 04.03.2023 has been annexed and marked as **Annexure-5** and **Annexure-6**, respectively.
15. The Joint Demarcation of the leased area of 7 hectares was carried by the Revenue Department and Mining Department as per the geo-coordinates provided and Pillars were fixed on each geo-coordinate as Point A, B, C and D. Copy of the Joint Demarcation carried by the Revenue Department and Mining Department is marked and annexed as **Annexure A – 7**.
16. The State Level Impact Assessment Authority of Uttar Pradesh (“SEIAA”) granted Environmental Clearance (“EC”) to the answering Respondent for mining for a total proposed production of 14,000 cubic meters on 06.11.2023, which was a typographical error on part of the Department. However, subsequently, the EC was amended for production of 1,40,000 cubic meters on

- 29.02.2024. A true copy of the approvals by SEIAA dated 06.11.2023 and 29.02.2024 are annexed and marked herewith as **Annexure-8** and **Annexure-9**, respectively.
17. A Consolidated Consent to Operate and Authorization dated 13.12.2023 (“CCA”) under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, and a Consent to Establish dated 13.12.2023 (“CTE”) was issued to the answering Respondent for mining of 1,40,000 cubic meters of sand from the period of 6 months by UPPCB/ Respondent No. 5. Copies of the Consolidated Consent to Operate and Authorization dated 13.12.2023 (CCA) and Consent to Establish dated 13.12.2023 (CTE) have been annexed and marked herewith as **Annexure-10** and **Annexure-11**, respectively.
18. Consequently, the DM, Baghpat issued a license for sand mining dated 20.12.2023 to the Answering Respondent, thereby granting a mining lease of 7 hectares area for the purpose of mining 1,40,000 cubic meters of sand with depth not greater than 3 meters for a period of six months commencing from the grant of permit. A copy of the license dated 20.12.2023 issued by the DM, Baghpat has been marked and annexed herewith as **Annexure-12**.

19. That pursuant to the grant of license by the DM, Baghpat, the Answering Respondent had commenced mining activities from 20.12.2023 till 19.06.2024 (for a period of 6 months) and during this period, the Answering Respondent had mined a total of 1,08,403 cubic meters of ordinary sand out of the total permissible limit of 1,40,000 cubic meters as has been noted by the Directorate of Geology and Mining, Uttar Pradesh. Thus, the actual mining carried out by the Answering Respondent is much below the total permissible limit. Copy of the details of mining project as noted by Directorate of Geology and Mining, Uttar Pradesh have been marked and annexed herewith as **Annexure-13**.
20. That on 19.06.2024, all excavation activities were ceased by the Answering Respondent and vacant plot was handed over to the DM, Baghpat in terms of its license conditions and no activities have been carried on beyond the said date. In this regard, the Answering Respondent duly informed the Mining Officer and DM, Baghpat vide its letter dated 19.06.2024 for handing over of land. The Answering Respondent further submitted Half Yearly Compliance Report for mining activities carried under the cover of its letter dated 20.06.2024 to Deputy Director General of Forest whereby compliance with all statutory rules was stated and reported. Further, the Answering Respondent had planted 8000 trees in terms of the EC Condition and the DM, Baghpat was duly informed vide letter dated 15.06.2024. Copy of letter dated 19.06.2024 issued by the Answering

Respondent is marked and annexed as **Annexure – 14**. Copy of the Half Yearly Compliance Report is marked and annexed herewith as **Annexure – 15**. Copy of the letter intimating plantation of 8000 trees planted by Respondent No. 6 is marked and annexed herewith as **Annexure A-16**.

21. That while the Answering Respondent had completed the excavation activities without any violation of the terms of license or any applicable law and the same was duly inspected by the authorities'. As such, Respondent No. 5/ UPPCB along with mining inspector and Geologist, Ghaziabad had inspected the premises on 02.05.2024 had not found any mining outside the leased area. It was further found and verified that no water pollution, air pollution and noise pollution were found by Respondent No. 5. Copy of the joint inspection report dated 02.05.2024 is marked and annexed as **Annexure -17**.
22. However, UPPCB despite having found no non-compliance or mining outside of the leased area by the Answering Respondent, have now sought to impose the Environment Compensation for alleged mining outside the leased area without any illegal or excess mining carried by the Answering Respondent as per its own admission. The said imposition of Environment Compensation by the UPPCB vide its letter dated 04.04.2025 is devoid of any merit or factual finding of its own. In fact, the said imposition has even failed to consider the Replies dated 24.03.2025 and 08.03.2025 to the Show Cause Notice dated 20.02.2024 and as

such is violative of principles of natural justice. Copy of the Show Cause Notice dated 20.02.2024 and letter dated 04.04.2025 are marked and annexed as **Annexure – 18 (Colly)**. Copy of the replies dated 24.03.2025 and 08.03.2025 are marked and annexed as **Annexure - 19 (Colly)**.

23. That even otherwise, the basis of levy of Environment Compensation is not on account of any particular finding by UPPCB but on account of levy of penalty by the DM, Baghpat vide its letter dated 01.05.2024 for alleged violation of mining outside of the leased area by the Answering Respondent. As per the notice dated 01.05.2024 issued by DM, Baghpat, during spot inspection on 23.04.2024, it had allegedly found pits created due to illegal mining whereby 357 cubic meters was extracted outside of the leased area and thereby imposed a penalty of Rs. 3,89,230/-. Copy of the notice dated 01.05.2024 issued by the DM, Baghpat is marked and annexed herewith as **Annexure-20**.
24. It is stated that no such illegal excavation was carried out by the Answering Respondent and the same was denied and dispute before the DM, Baghpat vide letter dated 01.06.2024 since the same was baseless and no proof was provided towards such illegal excavation. The alleged inspection and investigation was not in the presence of the Answering Respondent and in fact, the Answering Respondent had even requested DM, Baghpat to do the inspection again in the presence of the Answering Respondent. Copy of the letter dated 01.06.2024

issued by the Respondent No. 6 is marked and annexed herewith as **Annexure-21**.

25. As such, the Answering Respondent being a first time licensee was not able to excavate to the complete extent of the permit granted of 1,40,000 cubic meters and had only been able to excavate 1,08,000 cubic meters from the leased area and thus, Answering Respondent had no need to venture into illegal excavation to invite such penalty in any case. Since the lease was expiring on 19.06.2024 and as consequence of the imposition of penalty without any show cause notice, the Answering Respondent would have been liable to stop work immediately and thus, was constrained and coerced to pay the said penalty of Rs. 3,89,230/- under protest which was also notified vide its letter dated 01.06.2024. Copy of the Challan for payment Rs. 3,89,230/- is marked and annexed herewith as **Annexure -22**.

26. It maybe relevant to mention here that a prior spot inspection on 05.04.2024 was conducted by the DM, Baghpat and during the said inspection, no such illegal excavation outside the leased area was found. However, on 23.04.2024, during the inspection, alleged illegal excavation is found outside the leased area by DM, Baghpat. Thereafter, on 02.05.2024, during the joint inspection by Respondent No. 5/ UPPCB along with mining inspector and Geologist, Ghaziabad, again no illegal excavation is found and verified. Lastly, on 20.06.2024 again during joint

inspection by Mining Officer and Lekhpal, upon completion of the license period and handing over of leased area, it was been observed that mining pits outside of the leased area were not observed. Admittedly, upon subsequent inspections it was found that there are no pits outside of the leased area. Thus, is submitted that the alleged illegal excavation outside the leased area is baseless and devoid of merit and contrary to the inspections carried out from time to time. Copy of the Notice dated 08.04.2024 issued by DM, Baghpat is marked and annexed herewith as **Annexure -23**. Copy of Joint Inspection by Mining Officer and Lekhpal dated 20.06.2024 is marked and annexed herewith as **Annexure -24**.

27. The Answering Respondent also participated in the inspection of the leased area by the Joint Committee on the instructions of the Mining Officer and the participation of the authorized representative of the Answering Respondent has been noted in the Joint Committee Report.
28. It is relevant , the allegations as made by the Applicant as per the order dated 21.11.2024 have been dealt with by the Report in paragraph no. 2.1.17. The Answering Respondent had participated in the tender process and after due consideration, the DM issued a license for sand mining in favour of the Answering Respondent. Therefore, the allegation made by the Applicant in his email dated 30.05.2024 that the Answering Respondent is a “sand mafia” is completely unfounded and baseless. On the contrary it is submitted that the

Answering Respondent has participated in the bid for sand mining, subsequently, to get the license for extraction of sand mining for the first time which clearly demonstrates that the allegations made as 'sand mafia' in the Applicant's email dated 30.05.2024 is baseless, frivolous and waste of judicial time and effort.

29. In so far as allegations made by the Applicant are concerned regarding mining being done up to depth of 30-40 feet below water level, the same are denied wholly as false and misleading. The Report makes the following observation:

*“During spot inspections carried out jointly by lekhpal and mining inspector on 05.04.2024 also, 4 pits of depths ranging 1.5m to 1.7m were reported and on 23.04.2024, 1 pit of depth 0.25m was reported (Annexure-18) and during subsequent joint inspection by mining inspector, UPPCB and Geologist, Ghaziabad on 02.05.2024, it was verified that mining was not done beyond 1-3 m or below water level (Annexure-19).*

30. Hence, it is clear that no pits were present of 30-40 meters in depth and that the Applicant has made such allegations without any basis. In fact, the Applicant had addressed a complaint to the DM, Directorate of Geology and Mining, Uttar Pradesh, SEIAA and UPPCB on 07.05.2024, 13.05.2024, and 20.05.2024. However, joint inspections done by the UPPCB and the Geologist, Ghaziabad, clearly contradict the baseless allegation of the Applicant that pits were 30-40 feet below water level.

31. In so far as allegations pertaining to mining activities being done beyond the lease area, the same is strictly denied. The answering Respondent has only mined 1,08,403 cubic meters of ordinary sand. Hence, the amount of sand mined by the answering Respondent is within the permissible limit as allowed under the license issued by the DM. In any case, the allegation of mining in the leased area of 25h is baseless and frivolous.
32. It is also submitted that as per the Report, the Answering Respondent was penalized with a fine of Rs. 3,89,230/-, pursuant to spot inspections conducted by Lekhpal and Mining Inspector on 05.04.2024 and 23.04.2024 where observations were made that a quantity of 357 cubic meters of sand was illegally mined and transported beyond the lease sanctioned area. The said fine was paid by the answering Respondent without prejudice to their rights and contentions as contesting the said fine would have halted the erstwhile mining operations. It is denied that the answering Respondent was mining beyond the permitted lease area at any time. This is evident from the fact that verification done on 02.05.2024 by the UPPCB and Geologist, Ghaziabad, confirms the same.

THROUGH:



**PC JOSHI AND SAMARTH CHOWDHARY  
ADVOCATES FOR THE RESPONDENT NO. 6  
H-3, SECOND FLOOR, JANGPURA EXTENSION,  
NEW DELHI – 110014**

**Place: New Delhi  
Date: 25.04.2025**

**PHONE NO. + 91-8390032099**

**EMAIL: [work.samarthchowdhary@gmail.com](mailto:work.samarthchowdhary@gmail.com)**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 1267 OF 2024

IN THE MATTER OF:

Kuldeep Dhama

...Applicant

VERSUS

State of Haryana & Ors.

...Respondents

**AFFIDAVIT**

I, Dharmi Chand Sharma, S/o Late Sh. S.L. Sharma, aged about 54 years, currently working as the Director of Respondent No. 6 situated at A-1/1, Hardev Puri, 100 Foota Road, Near Nathu Colony Chowk, Shahadara, Delhi – 110093, do hereby solemnly affirm and declare as under:

1. That I am the Director of the Respondent No. 6 Company in the captioned case and being conversant with the facts and circumstances of the case, I am competent to swear this affidavit.
2. That the accompanying Reply has been drafted by my counsel under my instructions and on my behalf, the contents of which are true and correct to my knowledge and nothing material has been concealed therefrom.
3. The annexures filed along with the Reply are true and correct copies of their respective originals.



For Smart Mart Stores Pvt. Ltd.

  
DEPONENT

Director

VERIFICATION **25 APR 2025**

Verified at New Delhi on \_\_\_\_\_ day of April, 2025 that the contents of the above affidavit are true and correct to my knowledge. Nothing therein is false and no material information has been concealed therefrom.

*Smrithi*  
I identified the deponent who has signed in my presence



For Smart Mart Stores Pvt. Ltd.  
*[Signature]*  
DEPONENT  
Director

*[Signature]*  
**ATTESTED**  
NOTARY PUBLIC  
(INDIA)

**25 APR 2025**

Item No.05

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1267/2024

Kuldeep Dhama

Applicant

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 23.01.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Mr. Raj Kumar, Advocate for CPCB.  
Mr. Anurag Kumar, Proxy Counsel for Mr. Bhupendra Pratap Singh,  
Advocate for UPPCB (through VC).

**ORDER**

1. Report of the Joint Committee has been filed by Central Pollution Control Board (CPCB) vide letter dated 23.12.2024.

2. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it necessary to have responses of (1) State of Uttar Pradesh through Additional Chief Secretary, Environment, Forest and Climate Change, State of Uttar Pradesh (2) Director, Mining and Geology, Uttar Pradesh, (3) District Magistrate, Baghpat, (4) CPCB through Member Secretary, (5) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary, (6) M/s Smart Mart Stores Private Ltd. (Project Proponent), A-1/1, Hardev Puri, 100 FT, Road, Nathu Colony Chowk, Shahdara, New Delhi-110032 who stand impleaded as respondents no. 1 to 6.

3. The Registry is directed to prepare and attach memo of parties to the application.
4. Respondent no. 4-CPCB and respondent no. 5-UPPCB are already represented before this Tribunal.
5. The Registry is directed to issue notices to respondents no. 1 to 3 and 6.
6. Notice be served on respondent no. 6-M/s Smart Mart Stores Private Ltd. through the District Magistrate, Baghpat and for this purpose notice issued to respondent no. 6-M/s Smart Mart Stores Private Ltd. be sent to the District Magistrate, Baghpat by E-mail for getting service of the same effected on it and sending his report in this regard.
7. Replies/responses be filed by all respondents at least three days before the date of hearing fixed.
8. List on 03.03.2025 for further consideration.
9. A copy of this order be sent to the District Magistrate, Baghpat by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 23<sup>rd</sup>, 2025  
O.A. No. 1267/2024  
M

संख्या- 1556/86-2022-01(सा0)/2020

प्रेषक,  
हृदय नारायण सिंह यादव,  
उप सचिव,  
उ0प्र0 शासन।  
सेवा में,  
निदेशक,  
भूतत्व एवं खनिकर्म, उ0प्र0,  
लखनऊ।

भूतत्व एवं खनिकर्म अनुभाग लखनऊ: दिनांक 30 दिसम्बर, 2022  
विषय:- जिला सर्वेक्षण रिपोर्ट में संशोधन/संयोजन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र सं0-1321/एम0228/2017(खनन नीति) डी0एस0आर0 दिनांक 22.12.2022 का सन्दर्भ ग्रहण करने का कष्ट करें। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा बालू के सुव्यवस्थित खनन प्रक्रिया के सम्बन्ध में जनवरी, 2020 में निर्गत "Enforcement & Monitoring guidelines for sand Mining" के प्रस्तर 4.1.1(a) के अनुसार शासन के कार्यालय ज्ञाप सं0-790/86-2020-01(सा0)/2020 दिनांक 01.06.2021 सपटित कार्यालय ज्ञाप संख्या-1153/86-2021-01(सा0)/2020, दिनांक 09.09.2021 द्वारा विशेषज्ञों की 08 सदस्यीय तकनीकी समिति गठित की गई है। सन्दर्भित पत्र दिनांक 22.12.2022 के माध्यम से 02 जनपदों के प्रस्तावों पर परीक्षणोपरान्त उक्त तकनीकी समिति द्वारा, की गई संस्तुति के क्रम में कुल-05 क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में संशोधन/संयोजन कर सम्मिलित किये जाने का प्रस्ताव शासन के निर्णयार्थ उपलब्ध कराया गया है। उक्त क्षेत्रों का जनपदवार विवरण निम्नवत् है:-

क्रम संख्या	जनपद	ग्राम का नाम/खण्ड सं0	क्षेत्रफल (हेक्टेयर में)	संस्तुत क्षेत्रों की संख्या		क्षेत्रों की कुल संख्या
				राज्य सरकार भूमि (रिट के नाम दर्ज)	निजी भूमि	
1.	बागपत	सांकरौद खादर	1.440	01	00	01
		खण्ड सं0-620	5.56			
		खण्ड सं0-634	कुल-7.00			
2.	सोनभद्र	बिल्ली मारकुण्डी खण्ड सं0-4836	1.8000	00	01	01
3.	सोनभद्र	बिल्ली मारकुण्डी खण्ड सं0-4870 क, 4871 क, 4871ख	1.228	00	01	01
4	सोनभद्र	जोगिनी	1.0940	00	01	01
5	सोनभद्र	सुकृत खण्ड सं0-3/49	3.5127	00	01	01
कुल खण्डों की संख्या-				01	04	05

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि सम्यक् विचारोपरान्त उपरोक्त 02 जनपदों के कुल-05 क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में संयोजित किये जाने का निर्णय लिया गया है। अतः तत्क्रम में अग्रेतर आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय,

(हृदय नारायण सिंह यादव)  
उप सचिव।

## ANNEXURE-3

कार्यालय जिलाधिकारी बागपत

(खनन अनुभाग)

ई-निविदा आमन्त्रण हेतु सूचना

पत्र सं०-334 / ई-निविदा / विज्ञप्ति-बालू / 2022-23

दिनांक: 06 जनवरी, 2023

सर्वसाधारण को सूचित किया जाता है कि जनपद बागपत में नदी तल में उपलब्ध निम्न विवरण के अनुसार बालू/मोरम के खनन क्षेत्र को शासनादेश संख्या- 781/86-2020-14(सा0)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या- 782/86-2020-14(सा0)/2020 दिनांक 26.05.2020 में दिये गये निर्देशानुसार 06 माह की अल्प अवधि के लिये ई-निविदा प्रणाली खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु उपलब्ध घोषित किया जाता है तथा दिनांक 24.01.2023 से 30.01.2023 को समय सायं 5.00 बजे (05 कार्य दिवस) तक क्षेत्रों के लिये ई-निविदा पोर्टल etenders.up.nic.in पर ई-निविदा आमंत्रित की जाती है।

## 1. क्षेत्र का विवरण:-

क्र० सं०	तहसील	ग्राम / एरिया कोड	गाटा संख्या / खण्ड संख्या	क्षेत्रफल (एकड़ में)	सीमायें	जीओ-कॉर्डिनेट्स	उपखनिज का नाम	खनन योग्य निर्धारित / आंकलित उपखनिज की मात्रा (घ0मी0में)	आधार मूल्य (रॉयल्टी दर निर्धारित आंकलित मात्रा)	अर्नेस्ट मनी (आधार मूल्य का 50 प्रतिशत)
1	2	3	4	5	6	7	8	9	10	
1	खेकड़ा	सांकरौद खादर 220294 0102	620, 634	7.00	पूरब-गाटा सं० 620 व 634 का शेष भाग पश्चिम-गाटा सं० 634 का शेष भाग उत्तर- गाटा सं० 620 व 634 का शेष भाग दक्षिण- गाटा सं० 634 का शेष भाग	A- N- 28° 51' 26.23" E- 77° 12' 38.43" B- N- 28° 51' 03.67" E- 77° 12' 44.87" C- N- 28° 51' 03.05" E- 77° 12' 42.75" D- N- 28° 51' 24.53" E- 77° 12' 33.69"	साधारण बालू	140000	91,00,000	45,50,000

उक्त निविदा गठित समिति द्वारा दिनांक 31.01.2023 को पूर्वाह्न 11.30 बजे से खोली जायंगी।

- 1- खनन अनुज्ञा पत्र की अवधि (मानसून सत्र जुलाई, अगस्त, सितम्बर को छोड़कर) अधिकतम 06 माह के लिये होगा।
- 2- जिलाधिकारी द्वारा निर्धारित उपखनिज (बालू या मोरम या बजरी या बोल्टर या इनमें से कोई भी मिली जुली अवस्था में हो) की मात्रा यदि पर्यावरण अनापत्ति प्रमाण पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति की मात्रा अनुमन्य होगी।
- 3- किसी क्षेत्र के ई-निविदा हेतु निविदा में भाग लेने से पूर्व ग्री बिड अर्नेस्ट मनी जमा करना अनिवार्य होगा। अर्नेस्ट मनी, आधार मूल्य के 50 प्रतिशत के समतुल्य होगी, जिसे बैंक ड्राफ्ट के माध्यम से सम्बन्धित जिलाधिकारी के पक्ष में, जहां वह खनन क्षेत्र स्थित है अग्रिम के रूप में दी जायेगी। प्रत्येक क्षेत्र के लिये अलग-अलग निविदा प्रस्तुत की जायेगी तथा तदनुसार प्रत्येक क्षेत्र के लिये अलग-अलग अर्नेस्ट मनी का बैंक ड्राफ्ट प्रस्तुत करना होगा।
- 4- ई-निविदा में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज बालू/मोरम की मात्रा एवं खनन स्थल के लिये पहुंच मार्ग आदि के लिये मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो लें। ई-निविदा में भाग लेने के पश्चात इस सम्बन्ध में किसी प्रकार का दावा स्वीकार नहीं किया जायेगा।
- 5- यू0पी0 इलेक्ट्रॉनिक्स कारपोरेशन लिमिटेड को प्रदेश में ई-निविदा कराने हेतु नोडल संस्था नामित किया गया है। निविदाकार को ई-निविदा प्रक्रिया में भाग लेने से पूर्व निम्नांकित कार्यवाही करनी होगी:-  
(क) ई- निविदा प्रक्रिया में प्रतिभाग करने वाले विडर्स/कन्ट्रैक्टर्स/बेन्डर्स द्वारा किसी भी सर्टिफाइंग एजेंसी से टाइप-11 का डिजिटल सिग्नेचर प्राप्त करना होगा।  
(ख) इच्छुक व्यक्ति/फर्म/कम्पनी (आवेदक) को यू0पी0 इलेक्ट्रॉनिक्स कारपोरेशन लिमिटेड के माध्यम से etenders.up.nic.in पर आनलाइन पंजीयन कराना होगा। पंजीयन हेतु व्यक्ति/फर्म/कम्पनी को ई-निविदा etenders.up.nic.in के पोर्टल पर उपलब्ध ऑनलाइन फार्म भरना होगा, निविदादाता अपने स्वयं जनित यूजर आईडी0 व पासवर्ड बनायेंगे।

(ग) बिडर्स/कान्ट्रैक्टर्स/बेन्डर्स ई-निविदा पोर्टल पर प्रशिक्षण यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड से निःशुल्क प्राप्त कर सकते हैं।

(घ) निविदा से सम्बन्धित अधिकारीगण, निविदा समिति के सदस्य भी डिजिटल सिग्नेचर प्राप्त करेंगे। इसके अतिरिक्त सम्बन्धित अधिकारी एवं निविदा समिति के सदस्य यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड से निःशुल्क प्रशिक्षण प्राप्त कर सकते हैं।

- 6- निविदादाता द्वारा ऑनलाइन निविदा प्रक्रिया में प्रतिभाग करते समय [etenders.up.nic.in](http://etenders.up.nic.in) पोर्टल पर स्वयं की आईडी लॉगिन कर तकनीकी बिड के समय संलग्न प्रारूप-2 पर सूचनायें भरकर स्कैन प्रति एवं निम्न स्वप्रमाणित अभिलेख/प्रमाण पत्र की स्कैन प्रति अपलोड करना अनिवार्य होगा।

**प्रारूप-2 की सूचनायें:-**

- क. विज्ञप्ति संख्या व दिनांक जिसके द्वारा क्षेत्र विज्ञापित किया गया है।  
 ख. विज्ञप्ति में क्षेत्र का क्रमांक।  
 ग. निविदाकार का नाम, पिता का नाम पता (स्थायी एवं वर्तमान) ई-मेल एवं मो0नं0।  
 घ. उस क्षेत्र और खनिज का विवरण, जिसके लिये निविदा प्रस्तुत की गयी है।  
 ङ. अप्रतिदेय आवेदन शुल्क रू0 2,000.00 का चालान संख्या व दिनांक।  
 च. आधार कार्ड या अन्य पहचान पत्र का क्रमांक।  
 छ. पैनकार्ड का क्रमांक।  
 ज. चरित्र प्रमाण पत्र की संख्या व दिनांक तथा जनपद जहां से जारी किया गया हो।  
 झ. कम्पनी की दशा में कम्पनी का DIN संख्या।

**स्वप्रमाणित अभिलेख/प्रमाण पत्र:-**

- क. ई-निविदा की प्रक्रिया में भाग लेने हेतु रू0 2,000.00 का अप्रतिदेय आवेदन शुल्क का चालान।  
 ख. आधार कार्ड या अन्य पहचान पत्र।  
 ग. पैनकार्ड।  
 घ. जिलाधिकारी या ऐसे अधिकारी, जो जिलाधिकारी द्वारा तदर्थ प्राधिकृत किया जाये, द्वारा जारी खनन अदेयता का प्रमाण पत्र, परन्तु जहां आवेदक प्रदेश में पट्टाधारक/परिहारधारक न रहा हो, वहां इस आशय का शपथ पत्र।  
 ङ. सम्बन्धित व्यक्ति को उस जिले के जिलाधिकारी, जहां वह स्थायी रूप से निवास करता है, से जारी चरित्र प्रमाण पत्र। फर्म की दशा में फर्म के प्रत्येक पार्टनर का चरित्र प्रमाण पत्र तथा कम्पनी की दशा में कम्पनी का DIN आवश्यक होगा।  
 7- विज्ञप्ति के अनुसार पॉच कार्यदिवसों में प्राप्त निविदाओं को अगले कार्यदिवस में जिलाधिकारी की अध्यक्षता में गठित समिति के दो सदस्योंके डिजिटल सिग्नेचर द्वारा खोला जायेगा।  
 8- यदि निविदाकार द्वारा बिन्दु संख्या-6 में वांछित अभिलेख/बैंक ड्राफ्ट की प्रति ई-निविदा के साथ अपलोड नहीं की जाती है तो उसकी ई-निविदा अस्वीकार कर दी जायेगी। अपलोड किये गये प्रारूप-2 की प्रति तथा बैंक ड्राफ्ट की मूल प्रति निविदा खोले जाने से पूर्व निर्धारित अवधि के अन्तर्गत जमा करना होगा। बैंक ड्राफ्ट के पीछे विज्ञप्ति संख्या व दिनांक, विज्ञप्ति क्षेत्र का क्रमांक तथा निविदाकार का नाम व मोबाइल नम्बर लिखना अनिवार्य होगा।  
 9- बैंक ड्राफ्ट की मूल प्रति ई-निविदा खोले जाने से पूर्व निर्धारित तिथि (निविदा डाले जाने की अन्तिम तिथि के अगले कार्यदिवस) तक सम्बन्धित खनिज कार्यालय में उपलब्ध करानी होगी। जिस निवदाकर्ता का बैंक ड्राफ्ट निर्धारित तिथि तक जमा नहीं होगा, उसकी ई-निविदा नहीं खोली जायेगी एवं निरस्त समझी जायेगी।  
 10- सर्वोच्च दर के निविदाकर्ता का चयन, उस क्षेत्र पर खनन अनुज्ञा दिये जाने के लिये किया जायेगा। सफल निविदाकर्ता द्वारा निविदा डाले जाने के समय ऑनलाइन अपलोड किये गये समस्त अभिलेखों की मूल प्रति सम्बन्धित खनिज कार्यालय में प्रस्तुत किया जायेगा, जिसका कार्यालय द्वारा अपलोड किये गये अभिलेखों से मिलान कर लिया जायेगा। अभिलेखों के मिलान के उपरान्त समिति के संस्तुति के आधार पर जिलाधिकारी द्वारा सफल निविदाकर्ता के पक्ष में खनन अनुज्ञा हेतु आशय पत्र जारी किया जायेगा।  
 11- सफल निविदाकर्ता को छोड़कर अन्य निविदादाताओं द्वारा प्रस्तुत अर्नेस्ट मनी के बैंक ड्राफ्ट को उसे वापस कर दिया जायेगा।  
 12- प्राप्त ई-निविदा के अनुसार 06 माह के लिये देय कुल निविदा धनराशि के 50 प्रतिशत की धनराशि में से अर्नेस्ट मनी के रूप में जमा धनराशि को समायोजित कर शेष धनराशि आशय पत्र निर्गत होने के दो कार्यदिवसों के अन्दर

जमा करना पड़ेगा। शेष 50 प्रतिशत की धनराशि अनुज्ञा पत्र जारी होने से पूर्व जमा करना अनिवार्य होगा। निविदा धनराशि पर नियमानुसार डी0एम0एफ0 एवं टी0सी0एस0 देय होगा।

- 13- जिन क्षेत्रों की पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त है, उन क्षेत्रों के सफल निविदादाता को नियमानुसार पर्यावरण अनापत्ति को अपने पक्ष में हस्तांतरण कराना होगा। जिन क्षेत्रों के लिये पर्यावरण अनापत्ति प्राप्त नहीं है, के सफल निविदाकार खनन अनुज्ञा हेतु इस आशय का पत्र प्राप्त होने के उपरान्त पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त करेगा। अनुज्ञा पत्र धारक से अनुज्ञा अवधि समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक अथवा राज्य सरकार के पक्ष में अन्तरित किये जाने के सम्बन्ध में सहमति पत्र लिया जायेगा।
- 14- पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त नियमानुसार क्षेत्र का सीमांकन किया जायेगा। तत्पश्चात खनन अनुज्ञा पत्र निर्गत किया जायेगा।
- 15- अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञा मात्रा हटा न जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।
- 16- पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तों एवं प्रतिबन्धों के अधीन ही खनन संचियायें सम्पादित करेगा।
- 17- क्षेत्र की स्थानीय स्थिति तथा प्राविधिक समस्याओं के दृष्टिगत अतिरिक्त शर्तों का निर्धारण सम्बन्धित जिलाधिकारी द्वारा आवश्यकानुसार किया जा सकेगा।
- 18- मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश उ0प्र0 उपखनिज (परिहार) नियमावली 1963 तथा समय-समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित कराना होगा।
- 19- अन्य नियम एवं शर्तें- जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जाये।

जिलाधिकारी  
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पत्रांक व दिनांक उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सचिव, भूतत्व एवं खनिकर्म, उत्तर प्रदेश शासन, लखनऊ।
- 2- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
- 3- निदेशक, सूचना एवं जनसम्पर्क विभाग, उत्तर प्रदेश लखनऊ।
- 4- प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उत्तर प्रदेश क्षेत्रीय कार्यालय गाजियाबाद।
- 5- प्रबन्ध निदेशक, यू0पी0 इलेक्ट्रॉनिक्स कारपोरेशन लिमिटेड, अशोक मार्ग, लखनऊ।
- 6- उपजिलाधिकारी, बागपत/बडौत/खेकडा को व्यापक प्रचार-प्रसार हेतु।
- 7- जिला सूचना विज्ञान अधिकारी, एनआईसी, बागपत।
- 8- जिला सूचना अधिकारी, बागपत को इस निर्देश के साथ कि उक्त विज्ञापित को जनपद में प्रचलित मुख्य दो दैनिक समाचार पत्रों में निःशुल्क प्रकाशन कराना सुनिश्चित करें।
- 9- नाजिर सदर, कलेक्ट्रेट, बागपत को सूचना पट पर चस्पा कराने हेतु।

जिलाधिकारी  
बागपत।

कार्यालय जलालाचकारा बागपत  
पत्र सं०- 420 / खनन/ई-निविदा / 2022-23

दिनांक: 6-2-23

खनन पट्टा हेतु सहमति पत्र  
(Letter of Intent)

SMART MART STORES PRIVATE LIMITED,  
A-1/1, HARDEV PURI 100FT.ROAD, NATHU COLONY CHOWK  
SHAHDARA, NEW DELHI, 110032

1- प्रो०- धर्मा चंद शर्मा पुत्र श्यामलाल शर्मा,  
नि० म०न०-सी० 42 आनन्द विहार, दिल्ली,  
2- प्रो०- इन्द्र चन्द शर्मा पुत्र भूरमल शर्मा,  
नि० म०न०-66, राम विहार, दिल्ली।

शासनादेश सं०- 1875/86-2017-57(सा०)/2017 टीसी-1 दिनांक 14.08.2017 एवं शासनादेश संख्या 781/86-2020-14(सा०)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या 782/86-2020-14(सा०)/2020 दिनांक 26.05.2020 में दिये गये निर्देशानुसार 6 माह की अल्प अवधि के लिये ई-टेंडरिंग प्रणाली के माध्यम से साधारण बालू खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु विज्ञापित सं० 334/ई-निविदा/विज्ञापित-बालू/2022-23 दिनांक 06.01.2023 निम्नवत् क्षेत्र की घोषणा की गई। इस सम्बन्ध में ई-टेंडरिंग के द्वारा पोर्टल "etenders.up.nic.in" पर दिनांक 24.01.2023 से 30.01.2023 को सायं 05.00 बजे तक ई-निविदाये आमन्त्रित की गयी:-

1. क्षेत्र का विवरण:-

क्र० सं०	तहसील	ग्राम / एरिया कोड	गाटा संख्या / खण्ड संख्या	क्षेत्रफल (हे० में)	सीमाये	जीओ-कोर्डिनेट्स	उपखनिज का नाम	खनन योग्य निर्धारित / आंकलित उपखनिज की मात्रा (घ०मी०में)	आधार मूल्य (रायल्टी दर X निर्धारित आंकलित मात्रा)	अर्नेस्ट मनी (आधार मूल्य का 50 प्रतिशत)
1	खेकड़ा	सांकरौद खादर 220294 0102	620, 634	7.00	पूरब-गाटा सं० 620 व 634 का शेष भाग पश्चिम-गाटा सं० 634 का शेष भाग उत्तर- गाटा सं० 620 व 634 का शेष भाग दक्षिण- गाटा सं० 634 का शेष भाग	A- N- 28° 51' 26.23" E- 77° 12' 38.43" B- N- 28° 51' 03.67" E- 77° 12' 44.87" C- N- 28° 51' 03.05" E- 77° 12' 42.75" D- N- 28° 51' 24.53" E- 77° 12' 33.69"	साधारण बालू	140000	91,00,000	45,50,000

उपरोक्त क्षेत्र ग्राम सांकरौद खादर के लिए प्राप्त निविदाओं को उपरोक्त शासनादेशों के अनुपालन में गठित समिति के द्वारा दिनांक 31.01.2023 को पूर्वाह्न 11.30 बजे खोला गया, जिसमें कुल 04 निविदाकर्ताओं में आप द्वारा 140000 घनमीटर साधारण बालू के लिए प्रति घनमीटर सर्वोच्च दर रू० 353/- कुल धनराशि रू० 4,94,20,000/- की बिड अंकित की गई है। आप द्वारा 140000 घनमीटर साधारण बालू की रायल्टी नियमावली 2021 की अनुसूची-1 में उपखनिज की प्रचलित रायल्टी दर रू० 65/- प्रति घनमीटर की दर से रायल्टी अंकन रू० 91,00,000/- के 50 प्रतिशत की धनराशि रू० 45,50,000/- का ड्राफ्ट संख्या 511613 दिनांक 30.01.2023 प्रस्तुत किया गया है।

इस प्रकार आप द्वारा जमा उपरोक्त धनराशि रू० 45,50,000/- को समायोजित करते हुए आपको निर्देशित किया जाता है कि आप आशय पत्र प्राप्त करने के 02 कार्य दिवसों के अन्दर उपरोक्त क्षेत्र ग्राम सांकरौद खादर में साधारण बालू खनन अनुज्ञा हेतु निम्नलिखित शर्तों को पूर्ण करना अनिवार्य है:-

1- बिड की कुल धनराशि रू० 4,94,20,000/- के 50 प्रतिशत धनराशि रू० 2,47,10,000/- में से अर्नेस्ट मनी रू० 45,50,000/- को समायोजित करते हुए शेष धनराशि रू० 2,01,60,000/- को आशय पत्र निर्गत होने के दो कार्यदिवसों के अन्दर ड्राफ्ट/चालान के माध्यम से जमा कराना होगा तथा शेष 50 प्रतिशत धनराशि

- रू02,47,10,000/- को सभी आवश्यक औपचारिकतायें पूर्ण करने के उपरान्त तथा अनुज्ञा पत्र जारी होने से पूर्व जमा करना अनिवार्य होगा।
- बिड की कुल धनराशि रू0 4,94,20,000/- पर नियमानुसार 10 प्रतिशत डी0एम0एफ0(बागपत जिला खनिज फाउन्डेशन न्यास) की धनराशि अंकन 49,42,000/- को अनुज्ञा पत्र जारी होने से पूर्व Baghpat District Mineral Foundation Trust के खाता सं0 86262210055463 आई0एफ0एस0सी0 कोड-CNRB0018626, कैनरा बैंक, कलैक्ट्रेट परिसर बागपत में जमा कराना अनिवार्य होगा।
- 3- बिड की कुल धनराशि रू0 4,94,20,000/- पर नियमानुसार 02 प्रतिशत टी0सी0एस0 की धनराशि अंकन रू0 9,88,400/- को अनुज्ञा पत्र जारी होने से पूर्व TAN No.MRTD021018 में जमा कराना अनिवार्य होगा।
- 4- बिड की कुल धनराशि रू0 4,94,20,000/- पर नियमानुसार देय स्टाम्प अनुज्ञा पत्र जारी होने से पूर्व जमा कराना अनिवार्य होगा।
- 5- जिलाधिकारी द्वारा उपखनिज साधारण बालू की निर्धारित मात्रा यदि पर्यावरण अनापत्ति प्रमाण पत्र में अनुमत्य मात्रा से यदि भिन्न हो तो पर्यावरण अनापत्ति प्रमाण पत्र की मात्रा अनुमत्य होगी। अनुज्ञा क्षेत्र हेतु अनुमत्य मात्रा को प्राप्त निविदा की दर से गुणा कर धनराशि निर्धारित की जायेगी।
- 6- बालू खनन हेतु प्रस्तावित उक्त क्षेत्र ग्राम सांकरौद खादर के लिए भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ से अनुमोदित खनन योजना (Approved Mining Plan) एवं पर्यावरण स्वच्छता प्रमाण पत्र (Environment Clearance) प्रस्तुत करना होगा।
- 7- पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त नियमानुसार क्षेत्र का सीमांकन किया जायेगा। तत्पश्चात खनन अनुज्ञा पत्र निर्गत किया जायेगा।
- 8- अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञा मात्रा हटा न ली जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।
- 9- पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तों एवं प्रतिबन्धों के अधीन ही खनन सक्रियता सम्पादित करेगा।
- 10- मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश, उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 तथा समय-समय पर निर्गत समस्त संगत शासनादेशों / निर्देशों का अनुपालन सुनिश्चित करना होगा।
- 11- पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त ही खनन अनुज्ञा पत्र निर्गत किया जायेगा। तत्पश्चात ही खनन कार्य प्रारम्भ करेगा।
- यदि आप द्वारा उपरोक्त निर्धारित अवधि में उपरोक्त शर्तें पूर्ण नहीं की जाती हैं तो आपके द्वारा दी गई बिड निरस्त कर दी जायेगी तथा आप द्वारा जमा उपरोक्त धनराशि जब करते हुए नियमानुसार अग्रिम कार्यवाही संस्थित कर दी जायेगी।

(राजकमल यादव)  
जिलाधिकारी  
बागपत

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

- प्रतिलिपि:- 1- सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन, लखनऊ।  
2- निदेशक, भूतत्व एवं खनिकर्म को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।  
3- आयुक्त, मेरठ मण्डल, मेरठ।  
4- पुलिस अधीक्षक, बागपत।  
5- प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उ0प्र0 क्षेत्रीय कार्यालय गाजियाबाद।  
6- उपजिलाधिकारी, खेकडा।

जिलाधिकारी  
बागपत

## ANNEXURE-5

## MINING PLAN WITH MINE CLOSURE PLAN

( Under Rule(s) 34(2) & 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963)  
&

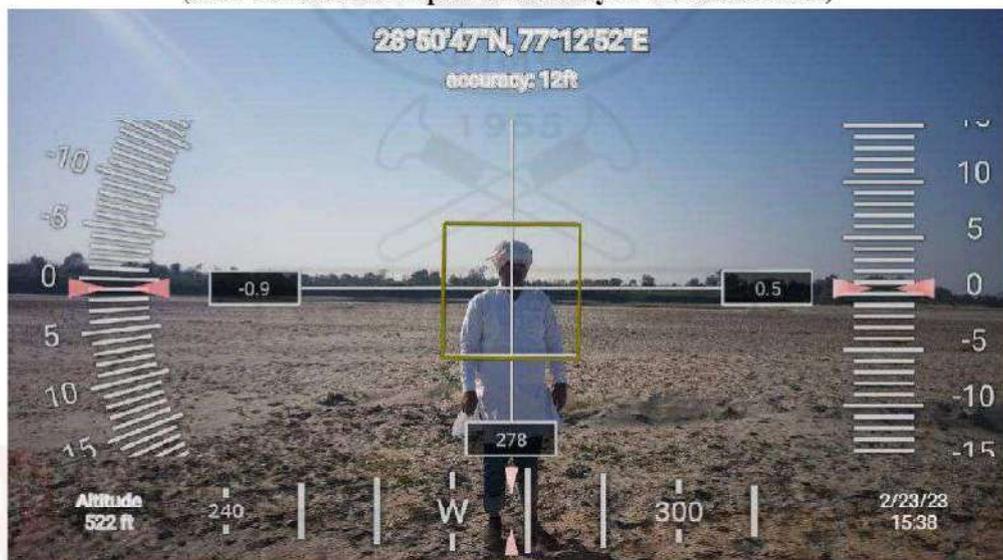
(AS PER SUSTAINABLE SAND MINING MANAGEMENT GUIDELINES-2016  
& "ENFORCEMENT & MONITORING GUIDELINES FOR SAND MINING" (EMGSM-2020)  
OF

**RIVER BED ORDINARY SAND MINING**  
**VILLAGE- SANKRAUDH KHADAR, GATA No.- 620, 634,**  
**TEHSIL- KHEKDA, DISTRICT-BAGHPAT, STATE-UTTAR PRADESH**  
**APPLIED AREA- 7.0 Ha (FOREST –NIL, NON-FOREST-7.0 Ha.)**

PERIOD OF MINING PLAN/ WITH PMCP- SIX MONTHS

(As per U.P Govt. order No. 1875/86-2020-14(s)/2020 TCI, Dated 23.05.2020)  
& ( U.P Govt. order No. 782/86-2020-14(s. )/2020, Dated 26.05.2020)

(shall be read and implemented in sync with each other)



APPLICANT

**SMART MART STORES PRIVATE LIMITED,**  
**PROP.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA**  
**& SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA**  
**ADD.- A-1/1, HARDEV PURI 100 FT. ROAD, NATHU COLONY CHOWK, SHAHDARA,**  
**NEW DELHI, 110032**

**PREPARED BY**  
**INDRA SINGH**  
**RQP/UPDGM/011/2019**  
**Mobile No. 9415022193**

**INDRA SINGH**  
RQP/UPDGM/011/2019

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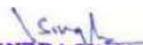
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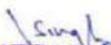
  
**INDRA SINGH**  
 RQP/UPDGM/011/2019

## INTRODUCTION

Applicant- **SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA**, Add.– A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032 took active part and is on the list of successful bidders in the process of e-tendering as per U.P Govt. order No. 1875/86-2017-57(s)/2017 TCI, Dated 14.08.2017 & (As per U.P Govt. order No. 1875/86-2020-14(s)/2020 Dated 23.05.2020) & ( U.P Govt. order No. 782/86-2020-14(s.) /2020, Dated 26.05.2020) shall be read and implemented in sync with each other, under U.P Minor Mineral (concession) Rules 1963 the Govt. made a policy to auction the river bed Ordinary sand through e-tendering by the District Magistrate Bagpat for Mining leases for a period of 6 month.

After successful bidding District Magistrate, Baghpat has issued LOI in favor of **SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA**, Add.– A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032, for extraction of 140000 cubic meter in six month of Ordinary Sand along the River Yamuna over an area of 7.0 Ha. in Village- Sankraudh Khadar, Gata No.- 620, 634, Tehsil- Khekda, District- Baghpat, U.P. vide letter no. 420/khanan/ e-Nivida/2022-23, dated-06.02.2023 **(LOI & khasra plan enclosed as Annexure – 1 & 2)** .

- The District Magistrate also directed the proponent to get approved Mining plan for the mineable sanctioned quantity of **140000 cubic meter** in six month of Ordinary Sand & to get “Environmental clearance certificate” as per MoEF Notification dated 14.09.2006 & 15.01.2016 for further action towards execution of lease deed.
- **After EIA Notification dated 14.09.2006. The Proponent will submit application to SEIAA, Lucknow for obtaining Environmental Clearance for River Bed Mining Project comprising the Area: 7.00Hact. for the lifting of 140000cum. of Ordinary sand after approval of Mining Plan form the Directorate of Geology & Mining, Lucknow.**
- **Hence, This Mining Plan including Progressive Mine Closer Plan is being submitted under rule 34 (2) of U.P. Minor Mineral (concession) Rules 1963 & “Sustainable Sand Mining Management Guideline-2016” (SSMG-2016), and these two guidelines viz. “Enforcement & Monitoring Guidelines for Sand Mining” (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other.**
- The mining plan is being submitted under rule 34 (2) of U.P. Minor Mineral (concession) Rules 1963.
- Baghpat district is located in south western part of Uttar Pradesh State and lies between 29°47’6” to 29°17’6” North Latitude and 77°07’30” to 77°28’48” East Longitude. Average elevation of the district

  
**INDRA SINGH**  
 ROP/UPDGM/011/2019

is 229 m RL. Baghpat district is bounded, in north by Shamli district, in the east by Muzaffarnagar and Meerut district, in south by Ghaziabad district and, in west by Sonipat and Panipat districts of Haryana. It is around 27 km from Delhi, 21 km from Sonipat, 50 km from Meerut. It lies to the east of the Yamuna River, which marks the borders of two Indian states, Haryana and Uttar Pradesh. The Baghpat district is divided into Three Tehsils namely Baghpat, Baraut and Khekra. Baghpat Tehsil comprises two Blocks – Baghpat & Pilana, while Baraut comprises three development blocks viz. Binauli, Chhaprauli and Baraut. The Khekra tehsil comprises only Khekra block. Total geographical area of the district is 1,321 sq. km and comprises approx. 1% of total area of State Baghpat district is demarcated by rivers Yamuna in the west and Krishni in the east. In fact, the drainage pattern of the district is strictly governed by these rivers which form western boundary of Haryana state and eastern boundary of Muzaffarnagar and Meerut district. Both the rivers in their respective course flow more or less north to south. The district occupies the northern part of Ganga basin and Yamuna Sub basin.

- Applied area is situated well within the meandering corridor of river Yamuna. A significant river of the Ganga Plain, is one of the major effluents of Ganga.
- It is also submitted that if mining of minor minerals is not at all effected in the region, then the river-bed is likely to be raised in height with galloping speed leading to diluvium of river-banks and may lead to disturbance of environmental and ecological balance as well; whereby large areas of human habitation may become dangerously prone to inundation from river waters.
- The aim and object to carry-on mining operations within the region as well as in mining lots/ khands in the vicinity thereof happens to be imperative and unavoidable.
- According to experience and rough estimation of the State Government whatever quantity of minor minerals is extracted from the allotted areas during one year, the extracted quantity is automatically replenished every year .
- The applied area is situated in left bank of river Yamuna. It is also submitted that if mining of minor minerals is not at all effected in the region, then the river-bed is likely to be raised in height with galloping speed leading to diluvium of river-banks and may lead to disturbance of environmental and ecological balance as well; whereby large areas of human habitation may become dangerously prone to inundation from river waters.
- Besides the above, the process of mining of minor mineral **SAND** is a constant source of revenue generation to the State Government. It also not only ensures constant supply of building material to the society but also creates several opportunities of employment to the locals who are largely dependent on this activity.
- The authorization to prepare Mining Plan including Progressive Mine Closer plan by the applicant is enclosed as **Performa No. 01**, certificate by RQP is enclosed **Performa No. 02** undertaking by the applicant regarding in Mines Act is enclosed **Performa No. 03** & declaration in **Performa No. 4** All the Performas are enclosed as per list of content.

- The boundary pillars shall be erected at the corner of area as per directives of Govt. of U.P. The pillars shall be pyramid slope having dimension of 1.0mx 1.20m & 0.60m. All pillars shall be serially encumbered & latitude & longitude shall be marked on all pillars.

**1.0 GENERAL:**

**A) NAME OF THE APPLICANT WITH COMPLETE ADDRESS:**

**SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA  
S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI  
BHOORMAL SHARMA,**

Add.- A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032.

**B) STATUS OF APPLICANT: Proprietorship**

**C) MINERAL, OCCURRING IN THE AREA**

**& WHICH APPLICANT INTENDS TO MINE : River Bed Minor Mineral(Ordinary Sand)**

**D) PERIOD OF MINING LEASE- Six Months, LOI sanctioned vide letter no. 420/khanan/ e-Nivida/2022-23, dated-06.02.2023 (Annexure-1 & 2).**

**E) NAME OF R.Q.P. PREPARING THE MINING PLANS: (Under clause (b) of sub section 2of section 5 rule 15 of Mineral Conservation & Concession Rues 2016 & Rule 34(1) (I & ii) of 42 Amendment made under U.P. Minor Mineral (concession) Rules 1963)**

**INDRA SINGH**

**Address- 9 –B/205 Vrindavan Yojana,**

**Raibareli Road, Lucknow -226029**

**Phone-09415022193**

**E-mail- singhindra66@gmail.com**

**Registration No. RQP/UPDGM/011/2019, (Annexure No. 04)**

**F) Name of prospecting agency:**

The applied lease area is prospected by Directorate Of geology & Mining. & detailed prospecting is done by the applicant under the guidance of Mr. Indra Singh (Geologist) prospected the area in details for the depth & extension of mineral deposit. The depth extension is more than 3.10m. As judged from trail pit .The address of Mr. Indra Singh is as below-

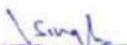
**Address- 9 –B/205 Vrindavan Yojana,**

**Raibareli Road, Lucknow -226029**

**Phone- 09415022193**

**G) Reference no & date of consent letter from the State Govt.**

LOI sanction vide letter No. 420/khanan/ e-Nivida/2022-23, dated-06.02.2023 (Annexure No. 01 & 2)

  
**INDRA SINGH**  
RQP/UPDGM/011/2019

**2.0 LOCATION AND ACCESSIBILITY:****a) Details of area (with location map)**

(i)	<b>Applied area</b>	:	7.0 Ha.
(ii)	<b>Mining Lease Map</b>	:	Khasra Map Enclosed ( <b>Annex-2</b> )
(iii)	<b>District &amp; State</b>	:	Baghpat, Uttar Pradesh
(iv)	<b>Tehsil</b>	:	Khekda
(v)	<b>Village</b>	:	Sankraudh Khadar
(vi)	<b>Khasra numbers</b>	:	Gata No.- 620, 634
(vii)	<b>Toposheet No.</b>	:	53G/04
(viii)	<b>Latitude</b>	:	28°51'03.05"N to 28°51'26.23"N
(ix)	<b>Longitude</b>	:	77°12'33.69"E to 77°12'44.87"E

**b) Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)** The applied area is free from forest land. Total lease area is completely outside of any restricted or protected area declared by any state or central government.

**c) Ownership/Occupancy:** Total applied area is Govt. land & completely outside of any restricted or protected area declared by any state or central government.

**d) Existence of public road /railway line, if any nearby and approximate distance:** The applied area is approachable from District Headquarter Baghpat around 13 km in SE by SH-709B up to Mavikala for 7.0 Km and further branching towards SW up to Sankrond around 4.0 km metalled road then heading towards West around 1.6 km metalled road up to Noorpur Muzbida & finally 1.50 km unmetalled road leads up to the applied area. Nearest Railway Station is Khekra- 8.0 Km (NE) approximately and nearest Airport is Indira Gandhi Inter National Airport which is approximately 35 km (SW) away from the Area.

**e) Toposheet No. with latitude and longitude:** Toposheet No. : 53G/04

The boundary points have been demarcated with the help of GPS as per revenue/ khasra map & coordinates of all corner pillars have been marked and shown in Khasra map (**Annexure No. 02**). The GPS reading of all corner pillars are given below:

Pillar No.	Latitude (N)	Longitude (E)
A	28°51'26.23"N	77°12'38.43"E
B	28°51'03.67"N	77°12'44.87"E
C	28°51'03.05"N	77°12'42.75"E
D	28°51'24.53"N	77°12'33.69"E

- f) **Land use Pattern** (Forest agricultural Barren, Barren etc.): The area is river bed the existing land use of area is given below:

Sr. No.	Land use	Agricultural land (Hect)	Forest Land (Hect)	River Bed (Hect)	Grazing Land (Hect)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	7.0	-
	<b>Total</b>			<b>7.0</b>	

Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50000: Location map attached showing lease and key Plan (Plate No. 1&2)

#### INFRASTRUCTURAL – FACILITIES:

##### a) **Roads:**

The applied area is approachable from District Headquarter Baghat around 13 km in SE by SH-709B up to Mavikala for 7.0 Km and further branching towards SW up to Sankrond around 4.0 km metalled road then heading towards West around 1.6 km metalled road up to Noorpur Muzbida & finally 1.50 km unmetalled road leads up to the applied area. Nearest Railway Station is Khekra- 8.0 Km (NE) approximately and nearest Airport is Indira Gandhi Inter National Airport which is approximately 35 km (SW) away from the Area.

##### b) **Water Supply:**

The people of the area are dependent on “handpumps & Tube wells” for water. They use the handpump water for household. The river Yamuna flows 35 m. West of the applied area. The average water table level in the region ranges at 3 to 5 m. below the ground level. The mining staff/workers shall use water from well.

c) **Electrification:**

The Village Mavikala, Noorpur Muzbida, Sankrond in U.P & Kalakpur, Dasehara in Haryana and surrounding villages has electricity connection while lease area is not connected with electricity. Surrounding 10km villages are electrified.

d) **Educational – Facilities:**

Primary school is at Sankrond and High school at Mavikala at 3.0 km. & for further studies Degree College at Badaut at 15.70 km (SE)

e) **Health Service:**

The primary Health Centre is in Mavikala at 3.0 km.

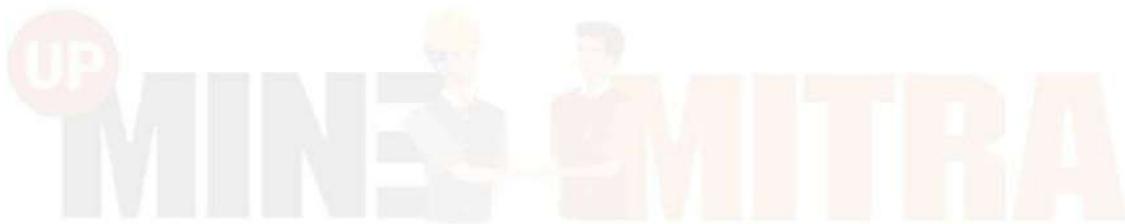
f) **Postal – Facilities:**

The post office is at Sankrond

g) **Transport:**

The applied area is approachable from District Headquarter Baghat around 13 km in SE by SH-709B up to Mavikala for 7.0 Km and further branching towards SW up to Sankrond around 4.0 km metalled road then heading towards West around 1.6 km metalled road up to Noorpur Muzbida & finally 1.50 km unmetalled road leads up to the applied area. Nearest Railway Station is Khekra- 8.0 Km (NE) approximately and nearest Airport is Indira Gandhi Inter National Airport which is approximately 35 km (SW) away from the Area.

रत्नगर्भा वसुन्धरा



### 3.0 GEOLOGY AND EXPLORATION:

- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

#### 3.1 TOPOGRAPHY & PHYSIOGRAPHY

Baghpat district is located in south western part of Uttar Pradesh State and lies between 29°47'6" to 29°17'6" North Latitude and 77°07'30" to 77°28'48" East Longitude. Average elevation of the district is 229 m RL. Baghpat district is bounded, in north by Shamli district, in the east by Muzaffarnagar and Meerut district, in south by Ghaziabad district and, in west by Sonipat and Panipat districts of Haryana. It is around 27 km from Delhi, 21 km from Sonipat, 50 km from Meerut. It lies to the east of the Yamuna River, which marks the borders of two Indian states, Haryana and Uttar Pradesh. The Baghpat district is divided into Three Tehsils namely Baghpat, Baraut and Khekra. Baghpat Tehsil comprises two Blocks – Baghpat & Pilana, while Baraut comprises three development blocks viz. Binauli, Chhaprauli and Baraut.

#### GEOMORPHOLOGY AND SOIL TYPES

The entire Baghpat district is a flat terrain falling in middle Yamuna plain. The highest point in the district is in the north and the lowest in the south, giving rise to an average slope of about 0.40 m/km towards south. The district can be sub divided into five geographic units.

##### a. Sand Bars:

It occurs along the courses of Yamuna River; the characteristic sand bars are changing dynamically during the floods.

##### b. Flood Plain:

The flat, low lying poorly drained area adjacent to Yamuna Rivers forms the flood plains/ frequented by floods during monsoons.

##### c. Ravines;

In the western part of the district, this unit is characterized by the gullies along the rivers Karl, Hindon and Krishni. This is probably due to the erosion of unconsolidated material by localized surface run off forming channels and ultimately giving rise to undulating topography and hence the formation of ravines.

##### d. Younger Alluvial Plains:

This unit occupies the eastern bank of Yamuna River. The gently sloping (southward) and slightly undulating terrain having ox-bow lakes, back swamp and paieo-channels. This unit is also called as Khadar, The Yamuna Khadar lying east of River Yamuna.

##### e. Older Alluvial Plain:

This area lies between the Khadar of Yamuna and Krishni River. Topography along the river is uneven due to poor soil character. This area is drained by Yamuna Canal and flows through it forming a depression along the tract with development of reh all along the course.

### 3.2 Regional Geology :

The lease area is located within **Zone-4 (High damage Risk Zone) of seismic zone** of India in the Doab region of rives Ganga & Yamuna in U.P. and is underlain by quaternary sediments consisting clays, silt, kankar, and sand of different grades. The thickness of these quaternary sediments over the district increases gradually towards north. The general geological sequence of the formation is given below-

Group	Age	Formation	Lithology
Quaternary	Recent to Upper Pleistocene.	Newer Alluvium	Fine Sand, Silt & Clay
	Upper Pleistocene to Lower Pleistocene	Older Alluvium	Clay with Kankar and of different grades
Purana	Pre- Cambrian	Vindhyan	Sand stones & Shale and Lime stone

### 3.3 Local/ Mine Geology -

The facies of the river bank deposits are sandy, silty, and clayey. The sandy older alluvium is located at an elevation of 10–20 m above the river level and makes the higher interfluves areas. It is free from frequent flooding and therefore most suitable for settlement and agriculture. Newer alluvium forms the river valley terrace and is located at an elevation of 5–7m above river level. This terrace is not suitable for settlement but can be used for agriculture, as it is often affected by flood. The flood plain is located at an elevation of 2–5 m above the river level. Water reaches almost every year on this plain. It is neither suitable for settlement nor for agriculture (Bhardwaj et al. 2010a, b). **Only sand can be extracted as a building material supplement. The facies is prominent in the lower and middle part measuring about 120- to 200-cm thick unit is devoid of sedimentary structures, only faint low-angle discordances are visible at some places.**

The sandy unit is underlain by 0.30- to 1.0 m thick silt-soil unit in river channel while, along bank it is up to 2.00m thick. The upper most part is 10- to 20-cm thick clayey unit. The facies of the river bank deposits are laterally persistent, only thickness and percentage of different litho units may vary from place to place.

**Altitude of the area –** The highest point at pillar “A” of the Applied area in North is 213.0 MSL along pillar A-B

The lowest point is along pillar “C&D” in West of the area is 211.0 MSL.

Zero level of the river is 207.0MSL

The general slope of the area is from East to West direction. (Surface & Geological Map) During Monsoon floods the water level rises by 2-3m at time of short spells

During Monsoon floods the water level rises by 2-3m at time of short spells.

### 3.3.1 Nature of river bed and alluvial sand-

The area lies within the regular course of the Yamuna River gets flooded in the rainy season. All the deposit comprises sand and river born bajari at the upper layer occasionally overlain by 10-20 mm clay followed by Ordinary Sand. Whereas boulders and grabbles of granite, lime stone, sand stone and quartzite of sub- rounded to discoidal in shape having smooth surface occupied the lower most part of the deposit. Thickness of the deposit varies from 1 to 3.5m. During monsoon this bed replenished to a large extent due to erosion by heavy flow in higher reach and as soon as the stream reaches in older channel downward, shed their loads in river banks due to decrease in velocity and carrying capacity.

### 3.5 DETAILS OF EXPLORATION:

- ✓ **Sanction Area- 7.0 hact**
- ✓ **Area lying in active water channel- Nil**
- ✓ **Workable area of the allotted area- 7.0 ha.**

#### a) Already carried out in the area:

Mining of Sand, is being done since long time therefore No specific method of exploration is required as the river born sediments are, deposited all along the river-bed and are very well exposed on the surface. Moreover, these sediments are accumulated / replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side. Adequate quantity of Sand is available for meeting consumer demand. Since regular sand lifting is practiced along the river course, and more or less same level is seen after rains, so it is understood that sediments load carried is near equal to what is lifted.

#### b) Proposed to be carried out:

The existence of Ordinary Sand is already established in the area & grade & depth persistency has been already proved in the area.

### 3.6 METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. The average surface areas of two cross-sections are multiplied by the strike influence to get the volume. The volume is multiplied by bulk density 1.5 to give the tonnage.

### 3.7 GEOLOGICAL & MINEABLE RESERVE:

Geological reserve have been estimated as per the grade & depth persistency of sand bed with in applied area as visible & observed in the trial pits up to 3.4m of depth. Hence the geological reserve has been calculated by adding the proved mineral reserve and probable mineral reserve.

**Mineable reserves** have been taken as 60% of the geological reserves since 40% area will be left un-worked all along the applied area as well reduced for mineral blockage in making safety benches. Thus it comes to about 1,42,800m<sup>3</sup>.

Whereas, the total proposed production granted in the applied area are 1,40,000m<sup>3</sup>. During rainy season extracted quantity shall be replenished in the quarry area every year.

Slice	Face length (m)	Face Advance (m)	Average Depth (m)	ROM VOLUME (m <sup>3</sup> )
1 SLICE	705	93	1.0	65171
2 SLICE	699	87	1.0	60813
3 SLICE	693	81	0.3	16816
			<b>2.30</b>	<b>142800</b>

Geological & Mineable reserve of the ML area is calculated as-

- (i) Area of applied area = 7.00 Hect or 70000 m<sup>2</sup>  
(ii) Geological reserve (3.40m) = 2,38,000 m<sup>3</sup>  
(iii) Reduce for river bank stability & mining consideration at depth = 40%  
(iv) Mineable reserve in the ML area = 60% of the Geological Reserve = 1,42,800 m<sup>3</sup>  
Whereas, permission granted for mining = 1,40,00m<sup>3</sup>

Table – 3

Area	Area (Hect.)	Depth of Extraction (m)	Mineable Volume (m <sup>3</sup> )
Village- Sankraudh Khadar, Gata No.- 620, 634, Tehsil- Khekda, District- Baghpat U.P	7.0	2.30	142800

The total mineable reserve comes to 142800 m<sup>3</sup> with proposed production of 140000 m<sup>3</sup> in six month. It will be replenished after rainy season.

#### 4.0 MINING:

##### A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

###### (i) Existing Method of mining:

At present, there is No mining is being carried out.

###### (ii) Proposed method of mining:

###### Considerations:

- ✓ Sanction Area-7.0 Hact
- ✓ Buffer area mark as non-workable area- 0.4829ha.
- ✓ Submerged are NIL
- ✓ Workable area of the allotted area – 6.5171ha.

- Applied area is situated well within the meandering left corridor of river Yamuna.
- The workability is suggested by keeping in the mind possible effect on the meandering of the River. The mining on the concave bank is most suitable than convex bank. Hence year wise mining is suggested in a way that will fully get replenished during monsoon.
- As per the Rules 40 (c) Colum-II of 43 & Rules 41 (H) Colum-II of 41H Amendment of UP Minor Mineral concession Rules 2017 Quoted as “with prior approval from the District Magistrate the lessee may quarry with the help of machines except, the stream of water. No Mining shall be carried out into the water –stream with the help of suction machine or the lifter.
- **In cases of emergent exigencies when supplies are to be effected to Government agencies and other requisite parameters of need and requirement when semi-mechanized mining operations may be resorted to with due permission granted from SEIAA while granting “Environmental Clearance Certificate”, & The Director, Mines Safety, Ghaziabad Region Ghaziabad, U.P under regulation 106(2) (b) of Mines Act 1961.**
- **Hence, under the preview of above rules, proposal for semi-mechanized mining is given as under**
- It shall be semi- mechanized opencast mine with bar scalping method. Applicant shall obtain the permission for deployment of Machinery form The Director, Mines Safety, Ghaziabad Region Ghaziabad, U.P under regulation 106(2) (b) of Mines Act 1961.
- Hydraulic Scrapper, loaders, Excavator / L & T Kamastu 200 OR Hundai-210 (1.2 M<sup>3</sup>) shall be deployed for scooping & loading of sand into Tata tippers.
- Drilling & blasting will not be required.
- Only 156 working days (24 days excluded for weakly off) have been considered.
- In the mining plan, there should be 3 plates for each year production & development planning (pre-monsoon, monsoon and post-monsoon).

- In the mining plan, there are 3 plates for each year production & development planning (pre-monsoon, monsoon and post-monsoon) are prepared as per **Enforcement & Monitoring Guidelines for Sand Mining January 2020**.
- Mining for each successive year is proposed to 2.30 m. depth of mineral bed according to bench parameters of 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10° stable slope in loose sand.
- 7.50 m. safety barrier is left out as safety zone is maintained for mining. all along the allotted area.
- The whole area will be mine out by semi-mechanized means. The basis is suggested in such a way that pit of previous year will act as depository during the monsoon season by reducing the velocity and carrying capacity of the stream thus depositing the mineral transported by the tributary. In totality the principal of Placer Deposit is adopted.
- Although the sand will be transported from the pit head to the consumer but if needed in case of short demand in that case, the mineral will be stocked outside the mine lease in the mineral stocking yard for which permission will be granted by the district administration. The whole area shall be mine out so as to maximize the RBM production or extraction. Sequence of mineral excavation will be repeat the same till completion of the grant period.
- Mining will be start from its center and advance toward the banks across the river uniformly. In order to maintain safety and stability of river banks a barrier of minimum 7.5 m distance from the bank should be ¼th of river width and should not be less than 7.5 meters of the width of river channel whichever is more have been be left intact along south & west boundary
- However systematic plantation will be made in the area outside the river bank to protect the banks from erosion in monsoon.
- During mining it is expected that the areas of RBM quarry will be free from submergence. river water flow will be away from the area or below river bed water level to enable dry pit mining.
- In the applied area the velocity & river water flow being less the sediment load get deposited in to the pit During Monsoon season, the area get replenished with sediments to be lifted in subsequent years.

**Following considerations have been kept in consideration for sand/gravel mining while Preparing mining plan (Enforcement & Monitoring Guidelines for Sand Mining January 2020)**

- a) Parts of the river reach that experience deposition or aggradations shall be identified. The Leaseholder/ Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradations problem.

- b) The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- c) Sand and gravel may be extracted across the entire active channel during the dry season.
- d) Abandoned stream channels on the terrace and inactive floodplains be preferred rather than active channels and their deltas and flood plains. The stream should not be diverted to form the inactive channel.
- e) Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- f) Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
- g) Segments of the braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
- h) Sand and gravel shall not be extracted up to a distance of 1 kilometer (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
- i) The sediment sampling should include the bed material and bed material load before, during and after the extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- j) Sand and gravel could be extracted from the downstream of the sand bar at river bends. Retaining the upstream one to two-thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.
- k) The flood discharge capacity of the river could be maintained in areas where there is a significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history. Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- l) The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for groundwater recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- m) Mining depth should be restricted to 3 meters and distance from the bank should be  $\frac{1}{4}$ th or river width and should not be less than 7.5 meters.

- n) The borrow area should preferably be located on the riverside of the proposed embankment because they get silted in the course of time. For low embankment, less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In the case of the higher embankment, the distance should not be less than 50 m. In order to obviate the development of flow parallels to the embankment, crossbars of width eight times the depth of borrow pits spaced 50 to 60 meter center-to-center should be left in the borrow pits.
- o) Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
- p) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- q) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- r) River bed Ordinary Sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearance in consultation with irrigation department. Regulating authority, while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report.
- s) Mining Plan for the mining leases (non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

The minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters and margins, width and other dimensions as mentioned in para (s) above. The area multiplied by depth gives the volume and volume multiplied with bulk density gives the quantity in Metric Ton. In case of river bed, mineable material per hectare area available for actual mining shall not exceed the maximum quantity of 140000 cubic meter per annum.

**Following considerations of DGMS have been kept in consideration for sand/gravel mining while preparing mining plan**

- A person, possessing at least Second-class Manager's certificate of competency under the Metalliferous Mine Regulation 1961 & granted authorization under Regulation 34(6) & (4) of the Metalliferous Mine Regulation 1961, shall be appointed as the manager of the mine to look after EMM operation.

- Adequate number of supervisors including duly qualified Foreman and Mining Mate shall be appointed in each working shift to assist the manager.
- The aggregate horse power of the machinery used in such opencast workings shall be granted as per DGMS permission, including excavators with total no. of dumper & Tippers deployed at the mine.
- No ore dressing/handling/processing plant shall be attached with the mine.
- A mechanical engineer, foreman or other competent person will be appointed to look after any defect in any machinery; the said machinery shall not be used until the defect has been remedied.
- Any machinery found to be in an unsafe operation condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE'
- All corners and bends in road shall be made in such a way that the operators and drivers have a clear view for a distance of not less than 30m, there shall be provided separate roads for the up and down traffic.
- Ordinarily, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of ramps over small stretches a gradient up to 1 in 10 may be permitted.
- Every earth moving machinery (and Hydraulic Excavators) shall be under the charge of a competent person (herein called the 'operator') authorized in writing by the Manager.
- No manual workers shall be employed on any bench where EMM is deployed or on the next lower bench. Manual workers shall be employed only after withdrawal of EMM.
- All the precautions and directives given in DGMS circulars issued from time to time shall be compiled with.
- It has been noticed while carrying out mining of minor minerals in mixed form from river-bed that minor minerals mining proves to be most viable and least disturbing to anyone. In spite of handling huge quantities of minor minerals in mixed form the mine has clean atmosphere and not even a speck of dust can be seen polluting the air. Environment and ecology of the area remains undisturbed.

**The guidelines of the Sustainable Sand Mine Guideline 2016 will be followed, the most important areas under:-**

- a) Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is completely excavated, the process will be repeated for the next layers. Stream will not be diverted to form inactive channel.
- b) The area for removal of mineral in a river or stream can be decided depending on geomorphology and other factors, it can be 50% to 60% of the area of a particular river/stream.
- c) Ultimate working depth shall be up to 3 meters from river bed level.
- d) To maintain safety and stability of Riverbanks i.e., 3 meter or 10% of the width of the river whichever is more will be left intact as no mining zone.

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- e) Area of mining lease will be demarcated by pillars prior to start of mining for sustainable development limiting with working within lease.
- f) No mining operations shall be carried out in proximity (50 m) of any bridge and/ or embankment. However, this is not applicable in this case.

## B) MINERAL PRODUCTION

The basic requirement of the applicant will be river born Sand from top of the deposit with occasional screening. Hence calculation of the reserve is done on the basis of market terminology rather than Geological classification. The total handling of material/river bed material is classified in to following categories as shown in the table bellow-:

**Table-4**

Sr. No	Category/Mineral/ Material	Size	End use
1.	Ordinary Sand 98%	12mm to 1/16mm	To be sold in open market after simple screening depending on the demand in local market.
2.	River born bajari 2%	64mm to 12mm	To be sold in open market after simple screening depending on the demand in local market.

In order to calculate the percentage of various sediments found in the river bed a trial pit was dug, at a convenient site, having dimensions of 1m x 1m x 1m (Length x Width x Depth) The content of the total material dug out from the pit was separated into above said category.

The production is generally in the mixed form. As per our past experience the general recovery of the river Ordinary Sand & bajri found in mixed form is around 98 %, and 2% respectively.

**Table- 5**

### PLAN PERIOD PRODUCTION OF ORDINARY SAND & BAJRI PRODUCTION

PLAN PERIOD	VOLUME (m <sup>3</sup> )	Ordinary sand m <sup>3</sup>
6 Month	140000	1,40,000
<b>Total</b>	<b>140000</b>	<b>1,40,000</b>

Hence it is expected that about **1.40.000M<sup>3</sup>**, of sand production shall be achieved in next six months. Indicated quantum of development & tonnage & grade of production for ensuing plan period is expected as in table no.(**Plate No. 5-8**).

The riverbed mineral mining will consist of lifting Ordinary Sand, in mixed form and their proportion may vary to a great extent depending upon availability in mixed form. Sand mixture can't be separated during mining and shall be mined out in mix form. Therefore, quantity of each item cannot be estimated on logical parameters, the figures given here above are only tentative.

*Indra Singh*  
**INDRA SINGH**  
 RCP/UPDGM/011/2019

(Indicate quantum of development & tonnage & grade of production expected pit wise as in table below: **Attach Individual plans & sections:**

**MONSOON SEASON –**

- During monsoon season the whole area will be submerged under the flooded water of river Yamuna which carry loads in suspended form of sediments and get deposited along the accreditation zone of the river which intern replenished the excavated areas of mining.
- This applied area also fall in meandering corridor of river Yamuna in accreditation zone which will replenished during monsoon season.
- Hence, Mining will be totally suspended/ closed during monsoon period from 1<sup>st</sup> July to 30 September in each year & will be left out for the replenishment of the area. ( **Plate No. 5** )

**I) PRODUCTION & DEVELOPMENT IN PLAN PERIOD: ( POST MONSOON SEASON & PRE MONSOON SEASON)**

- Before start mining minimum 7.50 m. safety barrier is left out as safety zone is maintained for mining all along the allotted area & shall be marked as non mining zone and area will be fence out by barbed wire fencing to protect inadvertent entry.
- Mining will be started by open cast semi-mechanised means with the help of Scraper, light Excavator. L & T Kamastu 200 OR Hundai-210 (1.2 M<sup>3</sup>) shall be deployed for scooping & loading of Ordinary Sand into Tata tippers.
- As per shape & configuration of the applied area the area will be mine out up to 2.30 m. depth of mineral bed according to bench parameters **1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10<sup>0</sup> stable slope in loose sand. Whereas, working bench will be >10m wide at any point of working to avoid ponding effect as suggested in “Sustainable Sand Mining Management Guideline-2016” (SSMG-2016), and these two guidelines viz. “Enforcement & Monitoring Guidelines for Sand Mining” (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other.**
- Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces. Therefore, mining will be restricted up to avg. 2.30 m depth only along its topographical slope while the ground water level in river bed generally remains beyond 3.0 m below river bed water level during post monsoon season.
- Mining faces shall be advance in all directions across the river bed with bench parameters **1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10<sup>0</sup> stable slope in loose sand. & 140000 M<sup>3</sup> sanctioned quantity of sand, mixture in mixed form shall be mined out.**
- Thus, dry pit mining is practiced so that mining will not intersect river bed flowing water level. ( **Plate No. 5** )

The tables given below face length, face advancement, depth, volume, & total ROM (tonnes) at each bench level for the targeted production.

**Table No. 06.**

YEAR	Bench Level (mRL)	Face Length (m)	Face Advancement (m)	Area (m <sup>2</sup> )	DEPTH (m)	MINE OUT VOLUME (m <sup>3</sup> )
Plan Period	Ist Slice	705	93	65171	1.0	65171
	IInd Slice	699	87	60813	1.0	60813
	IIIrd Slice	584	81	56133	0.3	14016
<b>TOTAL</b>					<b>2.30</b>	<b>140000</b>

The pit position showing the advancement of faces & section is shown on plat No.5.

**(C) Attach supporting composite plan & section showing pit layout, dumps, stacks of sub grade mineral, if any etc.:**

Whole of the area shall be mined out completely with bench parameters 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Ordinary Sand maintaining less than 10<sup>0</sup> stable slope in loose sand, leaving the previous one open for replenished during monsoon. Conceptual /composite plan have been prepared in Plate No.5-8, showing position of lease area fully replenished. The composite & conceptual plan & section, showing lay out faces is shown in plate No. 09.

**(D) Indicate proposed rate of production when the mine is fully developed & the expected life of mine & the year from which effected.**

At this stage the total mineable reserves of river Ordinary Sand in mixed form in the area is **142800 cu.m** with proposed production approx., **140000 cu.m** in six month. The expected life of mine depends upon replenish of deposit each year. There is no specific life of the mine. The life of mine is unlimited as the area under reference is open and barren river bed of the river Yamuna and whatever quantity of minor minerals are extracted from the area during one year; all or mostly equal to extracted quantity are replenished automatically every year in the lease area by the River itself on account of its flow and velocity, and sediments carried along from upstream side so the voids created by mining gets filled up.

**Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

**CONCEPTUAL PLAN:**

***Time Frame of Completion of Exploration:***

- (i) **Exploration as on date:** Mining of Ordinary Sand is being done since long time therefore No specific method of exploration is required as the river born sediments are deposited all along the river-bed and are very well exposed on the surface.

- (ii) **Exploration during plan period:** The depth persistency & strike continuity & grade of Ordinary Sand has been already established & area is too small therefore no future exploration is proposed.
- (iii) **Conceptual Period:** The area is small & depth persistence; grade & strike continuity has been established. Mining shall be carried out up to 2.30 m depth from surface therefore no future exploration shall be carried out at the end of conceptual stage.
- (iv) **Ultimate shape & size of pit:** Whole of the area shall be mined out completely, leaving the previous one open for replenished during monsoon a conceptual /composite plan have been prepared showing position of excavated area get fully replenished. Mining will be restricted minimum 7.5m away (inward) from river bank but up to 10% of width of river whichever is higher from outer boundary of applied area which will work as a safety barrier to minimize effect of river bank erosion and to avoid consequent channel migration. Plantation will be done on side of bank along side of area and the roads joining the village to prevent soil erosion and will also act as noise/dust arresters.

The composite & conceptual plan & section, showing lay out faces is shown in plate No.09.

(v) **Conceptual Development:**

Mining will be by opencast semi-mechanized means confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. Details area as follows: The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

**Table No. 11.**

	Average Pit dimension			Shape
	L (m)	W (m)	D (m)	
As on date	-	-	-	-
At the end of plan period	705	93	2.30	Rectangular in Shape
At the end of conceptual Period	705	93	2.30	Rectangular in Shape

(vi) **Anticipated life of mine**

At this stage the total mineable reserves of river Ordinary Sand in mixed form in the area is **142800 cu.m** with proposed production approx., **140000 cu.m** in six month. The expected life of mine depends upon replenish of deposit each year. There is no specific life of the mine. The life of mine is unlimited as the area under reference is open and barren river bed of the river Yamuna and whatever quantity of minor minerals are extracted from the area during one year; all or mostly equal to extracted quantity are replenished automatically every year in the lease area by the River itself on account of its flow and velocity, and sediments carried along from upstream side so the voids created by mining gets filled up.

**(vii) Waste Management:**

No top soil exists within the area therefore no proposal has been given for its managements.

**Reclamation/Rehabilitation:**

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

**Table No. 12**

	Area broken (Hect.)	Area replenished (Hect.)	Quantities of waste to be used in backfilling (cum)
As on date	-	Nil	Nil
End of plan period	6.5171	6.5171	-
End of conceptual period	6.5171	6.5171	-

**(viii) Post Mining Land use:**

The land use at present, at the end of plan period & at the end of conceptual period is given below:

**Table No. 13.**

Sl. No	Head	At present (Hect)	At the end of plan period (Hect)	At the end of conceptual period of mine (Hect)
a)	Total area excavated (broken)	-	6.5171	6.5171
b)	Total Area fully mined out	Nil	6.5171	6.5171
c)	Total Area replenished	Nil	6.5171	6.5171

**I) Dump area:**

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

**Table No. 14.**

Sl. No	Head	At present (Hect)	At the end of Plan period (Hect)	At the end of conceptual period of mine (Hect)
a)	Total area under dump	Nil	-	Nil
b)	Area under active dump	Nil	-	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of plan & conceptual period, mining pit shall reach to ultimate pit limit & depth, therefore mined out area shall be replenished during monsoon period & this process will continue.

**II) Others:****Table No. 15.**

Sl. No	Head	At present (Hect)	At the end of Plan period (Hect)	At the end of conceptual period of mine (Hect)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.04	0.04
c)	Area under green belt ( i.e. plantation along the road outside lease area)	Nil	7.0	7.0

Composite & Conceptual Plan & section is shown in **Plate No.6-9**

**(G) Open Cast Mines:**

**(i) Describe briefly giving salient features of the mode of working (mechanised, semi mechanised, manual):**

- It shall be semi- mechanized opencast mine with bar scalping method. Lessee shall obtain the permission for deployment of Machinery form The Director, Mines Safety, Ghaziabad Region Ghaziabad, U.P. under regulation 106(2) (b) of Mines Act 1961.
- Hydraulic Scrapper, loaders, Excavator / L & T Kamastu 200 OR Hundai-210 (1.2 M<sup>3</sup>) shall be deployed for scooping & loading of Ordinary Sand into Tata tippers.
- Drilling & blasting will not be required.
- Only 156 working days (24 days excluded for weakly off) have been considered.
- Hence, mining is proposed up to 2.30 m. depth of mineral bed according to bench parameters 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.30m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10<sup>0</sup> stable slope in loose Ordinary Sand. Whereas, working bench will be >10m wide at any point of working.
- 7.50 m. safety barrier is left on along the bank of applied area whereas, 10% of river width is along the river channel.
- Approach & Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces for transportation of mineral

**(ii) HAULAGE AND SURFACE TRANSPORT**

Mode of transportation of the mixed material is by trucks/ tractor trolleys of 10-12 m<sup>3</sup> capacity. Trucks of larger size may also be used where the material is to be carried to a long distance to be used for out bound transportation. Mining area is connected with a 'Kacha' road of say 1500m. up to the nearest pukka road and thereafter it is metalled road up to destination. The approach road is adequate to permit easy maneuverability of trucks and it also provides cross- over and changing points. Water is sprayed regularly by tractor mounted water sprinklers to suppress fugitive dust generation.

**(iii) Extent of mechanization:**

The requirement of mining equipment is calculated at its maximum production capacity as below:

The maximum level of proposed production planned =140000 M<sup>3</sup> or 210000 MT

Daily production required assuming 156 working days =140000/ 156=897 cum= 1345.5 MT

**(A) Excavator:** (Shall be deployed on shift basis)

Loading capacity of excavator	-	465 cum x 1.5
per shift	-	698 tonnes
Operating shift per day	-	698 x 1 = 698 tonnes
No. of operating days in 6 months	-	156

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Annual loading capacity of excavator -  $156 \times 698 = 108888$  tonnes  
 $= 1.09$  lac tonnes

Maximum quantum of Ordinary Sand to be  
 handle in 6 months -  $210000$  tonnes

Therefore no of excavator required for handling  
 $= 2.10 / 1.09 = 1.93 = 2$

**Requirement of Excavator: is tabulated as below** which shall be deployed occasionally.

Type	No.	Bucket capacity	Boom Height	Boom Length	Make/model
Excavator	2	1.20 m <sup>3</sup>	2.220 m	6.782m	L & T Kamastu 200 OR Hundai-210 (1.20 M <sup>3</sup> )

#### B) Requirement of tippers (12 cum)

Requirement of tippers for the transport of Ordinary Sand from mine to dump/ direct loading work out as follows:

To & fro journey time: from mine area to stack yard

- (i) To & fro journey on 2.00 Km. mine road @ 10 Km/hr = 9 min.
  - ii) Scooping and waiting = 2 min.
  - iii) Loading = 2 min.
  - iv) To & fro journey = 9 min.
  - v) Turning and unloading = 2 min.
- Therefore total cycle time = 24min**

#### Requirement of Tippers:

Ordinary Sand to be transported per day = 156 cum  
 Cycle time of Tippers = 24 min.  
 Therefore round trips per hour =  $60 / 24 = 2.5$   
 Average load carried per round per trip = 12 cum  
 Therefore average carrying capacity per Tippers per hour. =  $2.5 \times 12 = 30$  cum  
 Therefore average carrying capacity per Tippers one shift =  $30 \times 8 = 240$  cum  
 Therefore total no. of Tippers required =  $156 / 240 = 6.0$ .  
 Standby dumpers = 2  
 Therefore total requirement of Tippers = 8

Requirement of dumpers/tipper is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	08	12 cum	1610 Tata	Diesel

**(iii) MINE MACHINERY**

1. Tractor trolleys- 10 Trips/day
2. Trucks/tippers- 12 Trips/day
3. Excavators & Loaders (Need based) -2
4. Total tippers -2
5. Water sprinkler-1
6. Hand implements (As & when required)

**(iv) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.**

- It shall be semi- mechanized opencast mine with bar scalping method. Lessee shall obtain the permission for deployment of Light Earth Moving Machinery (LEMM) from The Director, Mines Safety, Ghaziabad Region, Ghaziabad U.P. under regulation 106(2) (b) of Mines Act 1961.
- Hydraulic Scrapper, loaders, Scraper, light Excavator / L & T Kamastu 200 OR Hundai-210 (1.2 M<sup>3</sup>) shall be deployed for scooping & loading of Ordinary Sand into Tata tippers.
- Drilling & blasting will not be required.
- Mining proposed up to 2.30 m. depth of mineral bed according to bench 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.30m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10<sup>0</sup> stable slope in loose Ordinary Sand Whereas, working bench will be <10m wide at any point of working.
- Approach & Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces for transportation of mineral.

**5.0 BLASTING:**

No drilling & blasting shall be required/ undertaken for Ordinary Sand mining.

**6.0 MINE DRAINAGE:****a) Likely depth of water table based on observations from nearby wells and water bodies:**

On the basis of the past data the River Yamuna retain the water table 5.0 m below the average surface level in river bed. The level of the river bed surface is 211.0 mRL & water table encountered in the bed is about 5m. Deep and the expected depth of water table in the region is about 207.0 mRL.

**b) Working expected to be 1.70 m above the water table during next Six months.**

The mine working will be confined up to 208.7 mRL. Water table will not be interested by mining operations.

- c) **Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.**

The mining operations will be limited in the upper levels & the lowest bench will be formed at 208.7 mRL, hence water table will be not be encountered by mining activities.

**7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:**

- a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next Six months:**

No soil exists within the area and no overburden/waste and mineral rejects likely to be generated therefore; no proposal has been given for its separate stacking.

- b) **Land chosen for disposal of waste with proposed justification.**

No proposal has been given for disposal of waste stacking.

- c) **Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

No soil exists within the area, no overburden/waste and mineral rejects likely to be generated therefore, no proposal has been given for its separate stacking.

**8.0 USE OF MINERAL:**

The Ordinary Sand will be used in buildings, bridges & infrastructure etc. The Ordinary Sand of applied area is medium to fine grained reddish brown in color. Ordinary Sand is an essential minor mineral used extensively across the country for construction purposes. Ordinary Sand is used in building construction activities. The mineral is being used in making Hume Pipe. The Ordinary Sand can be used as die-casting and molding material.

**9.0 OTHER:**

**9a) Site Services**

The following site services will be provided at mine site

i)	Office	1
ii)	Drinking water shed	2
iii)	Rest shelter	2
iv)	First Aid Centre	1
v)	Store	1

**9b) Employment Potential****Employment Potential**

The mine manager cum mining engineer should a graduate mining engineer holding at least Second class manager's certificate. The mate should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

1 Second Class. Mines manager	: 1
2.Machanical Engineer( Part Time)	: 1
3.Mines mate	: 2
<b>Skilled:</b>	
Excavator Diver	: 2
Dumper Driver	: 8
Supervisor	: 2
Office Assistant/Dispatch Supervisor	: 4
<b>Semiskilled:</b>	
Time Keeper	: 2
<b>Un-skilled:</b>	
Piece rated workers	: 10
<b>Total:</b>	<b>: 32</b>

**10.0 MINERAL PROCESSING:**

- a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing/ beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire area consists of Ordinary Sand in mixed form & it is ready to market therefore, no beneficiation of mineral processing will be required. No Mineral beneficiation is involved within the lease area. It is transported in the mixed form.

- b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals are required.

e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

f) **Indicate quantity (cu.m. Per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

Total water requirement for the project is 8.50 KLD, its breakup is as under: (on the of basis 1-2lts/ m<sup>2</sup> two time in peak hours)

**TABLE- 16**

S.No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression (1500m unmetalled road)	4.50
2.	Plantation (7000 Plants @ 0.5lts/Plant)	3.50
3.	Domestic (drinking 36 & 10 lts/head)	0.5
<b>Total</b>		<b>8.50</b>

The demand for the drinking water may slightly increase in case of manual mining due to increase of labour strength. However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

**11. ENVIRONMENTAL MANAGEMENT PLAN:**

(a) **Attach a note on the status of base line information with regard to the following:**

(I) **Land Use:**

The existing land use of the area is almost hundred percent river bed flood plain.

The existing land use is given in tabular form:

**Table No. 17.**

Sr. No.	Land use	Agricultural land (Hect)	Forest Land (Hect)	River Bed (Hect)	Grazing Land (Hect)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	7.0	-
<b>Total</b>				<b>7.0</b>	

(II) **Water Regime:**

The river Yamuna, a perennial water body in the area flows 10m. North-West. The depth of water table is about 3-4 m. below general ground level. The void & shear zone allow the flow of water in

the sub surface is restricted, through when tapped in tube wells provide sufficient water round the year. The streams in the neighborhood are small & seasonal which join the river, Yamuna.

**(iii) Flora and Fauna:**

Shrubs of keekar & kush are found in with in the area. Vegetation and wild life are quite scanty. The trees like Shishum, Arjuna, Kanji, Khair, Saagaun, Subabul, Neem, Eucalyptus, Babul, Kanju, Gold Mohar, Kesia, Akesia, Mango and Jamun are found in sufficient numbers.

Trees of Neem, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements.

Wild life comprises of rabbits, Squirrels, within a radius of 10 km. Low shrubs and bushes grow on barren areas of the applied area. No wild life is found within the lease area. Animals in the wild have greatly decreased in number and variety in the district due to excessive hunting and poaching during the past century.

The various animals found there are Neel Gai (Blue bull) fox, jackal, porcupine. The Neel Gai has become a menace to the farmers in the district due to their rising numbers. However, all the above animals are on the protected list. The birds of the district are similar to those of the adjoining districts. The chief game of birds found are several varieties of ducks, King Fisher, partridges, pigeons, peacock and several other water birds

**(iv) Quality of ambient air noise level and water:**

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO<sub>2</sub>, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

The ground water of the district is colourless, odourless and slightly alkaline in nature. The Fluoride is within the permissible range from 0.6-1 ppm. Phosphate is found nil in the area. It is observed that quality of water is good for drinking, domestic and all other purposes. The arsenic content has been found ranging from Nil to 2 ppm. Depth wise ground water quality reveals that fresh water is available at all levels in this region. Electrical conductivity is a function of ionic concentration and is used for assessment of dissolved substances in the water. The importance of EC is its measure of salinity, which greatly affects the taste

**(v) Climatic Conditions:****a) Temperature:**

After February there is a steady increase in temperature. May is generally the hottest month with the mean daily maximum temperature at about 40°C and the mean daily minimum at about 24°C. The nights are warmer in June than in May. The heat in the summer is intense and the hot, dry and dust-laden westerly winds which are common in the hot season make the weather severely trying. In this season maximum temperatures on individual days sometimes reach 44°C or over. With the onset of the south-west monsoon over the district by about the third week of June there is appreciable drop in the day temperature and the weather becomes more bearable. But the nights still continue to be as warm as in the latter part of the summer. With the withdrawal of the monsoon by about the end of September there is a slight increase in the day temperature. There is a rapid drop in the night temperature after the withdrawal of the monsoon. After November both day and night temperatures decrease rapidly till January, which is usually the coldest month with the mean daily maximum temperature about 20°C and the mean daily minimum temperature at about 7°C. During the cold season the district is affected by cold waves and fog and the minimum temperature occasionally goes down to 4°C.

**b) Rainfall:**

The average annual rainfall is 753.2 mm. The climate is sub humid and it is characterised by general dryness except in the brief monsoon season, a hot summer and pleasant cold season. About 80% of rainfall takes place from June to September. During monsoon surplus water is available for deep percolation to ground water.

**c) Humidity:**

During the rainy season the relative humidity is generally high being over 70%. Thereafter the humidity decreases and by summer which is the driest part of the year the relative humidity in the afternoons become less than 30%.

**vi) Human Settlement:**

Human settlements are distributed in fringes of core zone. The inhabitants belong to all the four castes. The main occupation in buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc.

**Occupation:**

Agriculture remains the main occupation in this area. Study reveals that within 10Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area.

(vii) **Public building, places of worship and monuments:**

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) **Does area (partly or fully) fall under notified area under water (Prevention & control of Pollution) Act 1974:**

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) **Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next plan period.**

(i) **Land use:**

The impact on the land form or physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during next Six months is limited as benches will be formed and will be replenished during monsoon. Besides these benches, roads will also modify the Physiography.

Mining activity causes impact on flora and fauna due to land degradation, deforestation, etc. however as the mining is restricted to very small area in the river bed in dry condition. There is no likelihood of any land degradation or deforestation being caused.

The impact on land use will also be limited. The mining activity is restricted along the river bed only. Since the site is government owned river bed there will be no impact on existing land use is anticipated, also the mined area would get replenished on arrival of monsoon every year itself. The various modifications due to mining allied & activities during next Six months is given below-

**Table No. 18**

<b>Activity</b>	<b>Area Occupied (Hect.) During next Six months</b>	<b>At the end of conceptual period (Hect)</b>
Mining and Existing pits	6.5171	6.5171
Waste dumps	-	-
Haul Road	0.04	0.04
Reclamation/Replenished	6.5171	6.5171
Forestation( outside the lease)	7.0	7.0
Balance undisturbed land	0.4829	0.4829
<b>Total:</b>	<b>7.0</b>	<b>7.0</b>

**(ii) Air Quality:**

- It has already been explained that mining will be in a very small scale with out of adopting of drilling and blasting. One of the most crucial element for air pollution is gaseous pollutants (SO<sub>2</sub> & NO<sub>2</sub>) are anticipated due to use of excavator, loader, truck & tractors etc. Particulate matter will also arise. Therefore periodical monitoring of AAQ shall be analyses. **(Plate No.7)**
- Proper mitigation measures like water sprinkling on haul roads will be adopted to control dust emissions.
- Plantation will be carried out on approach roads & nearby vicinity of river bank.
- To control the emissions regular preventive maintenance of equipments will be carried out on contractual basis.
- It will be ensured that all transportation vehicles carry a valid PUC certificate.
- During Transportation vehicles will be covered with tarpaulin sheets.

However, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

**(iii) Water Quality**

- The working during next plan period will be confined up to 2.30m below the surface level moreover; dry pit mining will be done which shall have no any impact on surface and ground water. Therefore no impact on water quality will be observed.
- No waste water will be generated from the mining activities as the project only involves lifting of Ordinary Sand & Bajri mixture from river bed in dry state.
- Mining in the area will be done above the river bed water level therefore water regime is not disturbed.
- The mining from river bed does not have any impact on natural drainage of surrounding area as it is not disturbing any tract of land anywhere.
- It is only lifting of Ordinary Sand in slices with uniform thickness and will not pose any hindrance in flow of water during monsoon.

**(vi) Noise Level:**

- It has been explained earlier that proposed mining is of open cast semi-mechanized without drilling & blasting Exploitation of sand shall be carried out semi-mechanized. Therefore noise level too will not show any significant increase. Transportation vehicles used for dispatch of RBM (River Born Mineral) are source of noise pollution at mine site. Hence periodical noise monitoring will be done.
- Proper maintenance of all machines shall be carried out, which help in reducing generation of noise during operations.
- Cushioned pad at foundation helps reduction in noise generation.
- No other equipments except the Transportation vehicles, Excavator and Loaders (as & when required with prior permission from the authority) for loading is allowed.

- Noise generated by these equipments is intermittent and does not cause much adverse impact.
- Periodical monitoring of noise will be done to adopt corrective actions wherever needed.
- Plantation will be taken up along the approach roads and on river bank. The plantation minimizes propagation of noise and also arrests dust.

Periodical monitoring location has been shown in Environment management Plan (Plate No.8)

(v) **Vibration level:**

It has been mentioned that Mining shall be carried out without adoption of drilling & blasting therefore no impact on vibration level shall be envisaged.

(vi) **Water Regime:**

The mining shall not cause any change or diversion of any source of water in the area or any drainage pattern.

(vii) **Socio-Economics:**

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed.

(viii) **Historical Monuments etc.:**

No historical monument exists surrounding the lease hold.

(c) **Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).**

- **Temporary storage and utilization top soil:**

No top soil exists within the area therefore no proposal has been given for its separate stacking.

**II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next Six months period:**

Through the mining activity involves removal of minerals thereby creating depressions in the area but as the mining operation involves riverbed and mined out pit will be completely filled up and replenish during floods in rainy season hence, there would be no change in the topographical features and land use pattern.

- **Programme of afforestation year wise for the initial Six months indicating number of plants with name of species, afforested under different areas in acre.**
- **The lease area is marked by river bed.**
- **Plantation will be carried out on:**
  - **Riparian fringe & haulage road**

- **7000 nos. of sapling shall be planted along the approach roads and in the nearby villages i.e., Sankraudh Khadar, Mavikala, Noorpur Muzbida, etc. in consultation with the Gram Panchayats.**
- Trees growing up to 5 m. or more in height will be planted within the riparian fringe, such that there is no impediment to seasonal movement of water and general hydrodynamics.
- Plantations of adequate density serve as vertical screen of Biomass, screening the dispersion of air borne pollutants and attenuating noise as well.
- Local species will be planted as per the CPCB guidelines and in consultation with local forest office. Species to be planted will be The trees like Shisham (*Dalbergia sissoo*), Arjuna, Kanji, Khair, Saagaun, Subabul, Neem, Babul, Kanju, Gold Mohar, Kesia, Akesia, Mango and Jamun, Neem Banyan, etc.
- Fast growing trees with thick perennial foliage will be grown, as otherwise it may take many years for trees to grow to their full height.
- *Dalbergia sissoo*, known as Shisham, is an erect deciduous tree, native to the Indian Subcontinent. This tree is known to favour river banks.
- Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.
- **Year wise no of saplings to be planted is as below: Along the approach roads and in the nearby villages i.e. Sankraudh Khadar, Mavikala, Noorpur Muzbida, etc. in consultation with the Gram Panchayats.**

Table No. 19.

Year	Area (Hect.)	No. of Saplings
Planted in plan period & will be maintained Till the lease period.	7.0	7000
<b>Total</b>	<b>7.0</b>	<b>7000</b>

**Post Plantation Care:**

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper wedding etc.
- iii) Healthy tree species will be recommending for plantation.
- iv) Fatal saplings will be replaced with new healthy saplings.
- v) Every sapling will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardner or mazdoor should be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.

*Indra Singh*  
**INDRA SINGH**  
 RCP/UPDGM/011/2019

**4. Stabilization and vegetation of dumps along with inter-burden dumps management year wise for initial Six months:**

No soil exists within the area therefore no proposal has been given for its separate stacking.

**5. Measures to Control erosion/sedimentation of water courses:**

No drainage or water course will be disturbed due to mining. The area consists of river bed & rain water will accumulate in the mining pits percolate through voids & recharge the ground water.

**6. Treatment and disposal of water from mine:**

Mining shall be carried out up to depth of 2.30 m from surface & shall be replenished during monsoon. No waste shall be generated during course of mining therefore no question arises for its treatment and disposal of waste.

**7. Measures for minimizing adverse effects on water regime:**

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

**8. Protective measures for ground vibration/air blast caused by blasting:**

As the proposed method of mining is semi-mechanized open cast without adoption of drilling & blasting. The impact on this aspect is negligible.

**9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**

No such feature exists within the applied area.

**10. Socioeconomic beneficate out of mining:**

- In general, socio-economic environment will have positive impact due to the Ordinary Sand mining project in the area.
- The employed laborers will be from nearby villages only as these people are mainly dependent upon such mining activities.
- In order to further improve the socio-economic conditions of the area, the management will contribute for development works in consultation with local bodies.
- Periodical medical checkup will be conducted.
- In order to further improve the socio-economic conditions of the area, the management will contribute for development works in consultation with local bodies Rs. 50,000/- will be incurred on the socio-economic welfare measures.
- The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, shop keepers Dhaba walas etc.

## PROGRESSIVE MINE CLOSURE PLAN

Under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963

### 1.0. INTRODUCTION:

#### A) NAME & ADDRESS OF APPLICANTS

**SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA,**

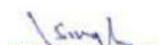
Add.– A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032.

#### B). Location:

The applied area is approachable from District Headquarter Baghpat around 13 km in SE by SH-709B up to Mavikala for 7.0 Km and further branching towards SW up to Sankrond around 4.0 km metalled road then heading towards West around 1.6 km metalled road up to Noorpur Muzbida & finally 1.50 km unmetalled road leads up to the applied area. Nearest Railway Station is Khekra- 8.0 Km (NE) approximately and nearest Airport is Indira Gandhi Inter National Airport which is approximately 35 km (SW) away from the Area.

- c). **Extent of Lease area:** **7.0 Hact**
- d). **Type of lease area:** Total area is waste land of alluvial deposit & it is free from forest land
- e). **Present land use pattern:** The existing land use is given below:

Type of land use	Area (Hact.)	Ownership/ occupancy	Village, Tehsil, District State
1. Agricultural land	-	The land is owned by State Govt. & state Govt. has given its consents for the exploitation of Ordinary Sand,	Village- Sankraudh Khadar, Gata No.- 620, 634, Tehsil- Khekda, District- Baghpat U.P
2. Gazing land	-		
3. Waste land	-		
Others –River bed	7.0		
<b>Total</b>	<b>7.0</b>		

  
**INDRA SINGH**  
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The existing land use & given below:

Sr. No.	Land use	Agriculture land (Hact.)	Forest Land (Hact.)	River bed (Hact.)	Grazing Land (Hact.)
1	Mining pits Quarry	-	-	Nil	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Submerged area	-	-	-	-
5	Balance undisturbed land with Buffer zone	-	-	7.0	-
	<b>Total</b>			<b>7.0</b>	

f). **Method of mining and mineral processing:**

**At present there is no mining is being carried out.**

**1.1. Reasons for Closure:**

At present there is no foreseeable reason regarding closure of mine. The progressive mine closure plan is being submitted, under amended rule under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963

**1.2. Statutory Obligations:**

As per amended rule under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963 for every fresh grant and renew of mining lease, a progressive mine closure plan is required to be submitted .

**1.3. CLOSURE PLAN PREPARATION:**

a). **NAME AND ADDRESS OF THE APPLICANT:**

**SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA,**

Add.- A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032.

b). **Name, address & Registration No. of R. Q. P.** (Under clause (b) of sub section 2of section 5 rule 15 of Mineral Conservation & Concession Rues 2016 & Rule 34(1) (i&ii) of 42 Amendment made under U.P. Minor Mineral (concession) Rules 1963)

**INDRA SINGH, Registration No. RQP/UPDGM/011/2019**

**Address-** 9 –B/205 Vrindavan Yojana,

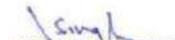
Raibareli Road , Lucknow -226029

**Phone-**09415022193

**e-mail-** [singhindra66@gmail.com](mailto:singhindra66@gmail.com)

c). **Name of the executing agency:**

The lessee shall execute himself the provision of mine closure plan.

  
**INDRA SINGH**  
RQP/UPDGM/011/2019

## 2.0 Mine Description:

### 2.1) Topography:

The area has a mild slope from East to West direction. The highest point at pillar “A” of the Applied area in North is 213.0 MSL along pillar A-B, while The lowest point is along pillar “C&D” in West of the area is 211.0 MSL. The area lies along the left flank of the river Yamuna which flows in western direction of the area. In past no mining activities was carried out with in the area and it depicts its original topography. Zero level is at 207.0 mRL. The general slope of the area is from East to West direction

### 2.2) REGIONAL GEOLOGY:

The lease area is located within **Zone-4 (High damage Risk Zone)** of seismic zone of India in the Doab region of rives Ganga & Yamuna in U.P. and is underlain by quaternary sediments consisting clays, silt, kankar, and sand of different grades. The thickness of these quaternary sediments over the district increases gradually towards north. The general geological sequence of the formation is given below-

Group	Age	Formation	Lithology
Quaternary	Recent to Upper Pleistocene.	Newer Alluvium	Fine Sand, Silt & Clay
	Upper Pleistocene to Lower Pleistocene	Older Alluvium	Clay with Kankar and of different grades
Purana	Pre- Cambrian	Vindhyan	Sand stones & Shale and Lime stone

### 2.3 Local/ Mine Geology -

The facies of the river bank deposits are sandy, silty, and clayey. The sandy older alluvium is located at an elevation of 10–20 m above the river level and makes the higher interfluves areas. It is free from frequent flooding and therefore most suitable for settlement and agriculture. Newer alluvium forms the river valley terrace and is located at an elevation of 5–7m above river level. This terrace is not suitable for settlement but can be used for agriculture, as it is often affected by flood. The flood plain is located at an elevation of 2–5 m above the river level. Water reaches almost every year on this plain. It is neither suitable for settlement nor for agriculture (Bhardwaj et al. 2010a, b). **Only sand can be extracted as a building material supplement. The facies is prominent in the lower and middle part measuring about 120- to 200-cm thick unit is devoid of sedimentary structures, only faint low-angle discordances are visible at some places.**

The sandy unit is underlain by 0.30- to 1.0 m thick silt-soil unit in river channel while, along bank it is up to 2.00m thick. The upper most part is 10- to 20-cm thick clayey unit. The facies of the

river bank deposits are laterally persistent, only thickness and percentage of different litho units may vary from place to place.

**Altitude of the area** – The highest point at pillar “A” of the Applied area in North is 213.0 MSL along pillar A-B

The lowest point is along pillar “C&D” in West of the area is 211.0 MSL

Zero level of the river is 207.0MSL

The general slope of the area is from East to West direction. (Surface & Geological Map) During Monsoon floods the water level rises by 2-3m at time of short spells

During Monsoon floods the water level rises by 2-3m at time of short spells.

### 2.3.1 Nature of river bed and alluvial sand-

The area lies within the regular course of the River Yamuna gets flooded in the rainy season. All the deposit comprises Ordinary Sand and river born bajari at the upper layer occasionally overlain by 10-20 mm clay followed by Ordinary Sand. Whereas boulders and grabbles of granite, lime stone, sand stone and quartzite of sub- rounded to discoidal in shape having smooth surface occupied the lower most part of the deposit. Thickness of the deposit varies from 1 to 3m. During monsoon this bed replenished to a large extent due to erosion by heavy flow in higher reach and as soon as the stream reaches in older channel downward, shed their loads in river banks due to decrease in velocity and carrying capacity.

### 2.3.2 DETAILS OF EXPLORATION:

- ✓ **Sanction Area- 7.0 hact**
- ✓ **Area lying in active water channel- Nil**
  - ✓ **Workable area of the allotted area- 7.0 ha.**

Mining of Ordinary Sand, is being done since long time therefore No specific method of exploration is required as the river born sediments are, deposited all along the river-bed and are very well exposed on the surface. Moreover, these sediments are accumulated / replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side. Adequate quantity of Ordinary Sand is available for meeting consumer demand. Since regular Ordinary Sand lifting is practiced along the river course, and more or less same level is seen after rains, so it is understood that sediments load carried is near equal to what is lifted.

#### a) **Proposed to be carried out:**

The existence of Ordinary Sand is already established in the area & grade & depth persistency has been already proved in the area.

#### 2.4 METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. The strike influence of section of two cross-sections are multiplied by the cross-sectional interval to get the volume. The volume is multiplied by bulk density to give the tonnage.

#### 2.5 GEOLOGICAL & MINEABLE RESERVE:

Geological reserve have been estimated as per the grade & depth persistency of sand bed with in applied area as visible & observed in the trial pits up to 3.4m of depth. Hence the geological reserve has been calculated by adding the proved mineral reserve and probable mineral reserve.

**Mineable reserves** have been taken as 60% of the geological reserves since 40% area will be left un-worked all along the applied area as well reduced for mineral blockage in making safety benches. Thus it comes to about 1,42,800m<sup>3</sup>

Whereas, the total proposed production granted in the applied area are 1,40,000m<sup>3</sup>. During rainy season extracted quantity shall be replenished in the quarry area every year.

Slice	Face length (m)	Face Advance (m)	Average Depth (m)	ROM VOLUME (m <sup>3</sup> )
1 SLICE	705	93	1.0	65171
2 SLICE	699	87	1.0	60813
3 SLICE	693	81	0.3	16816
			<b>2.30</b>	<b>142800</b>

Geological & Mineable reserve of the ML area is calculated as-

- (i) Area of applied area = 7.00 Hect or 70000 m<sup>2</sup>
- (ii) Geological reserve (3.40m) = 2,38,000 m<sup>3</sup>
- (iii) Reduce for river bank stability & mining consideration at depth = 40%
- (iv) Mineable reserve in the ML area = 60% of the Geological Reserve = 1,42,800 m<sup>3</sup>
- Whereas, permission granted for mining = 1,40,00m<sup>3</sup>

Table – 3

Area	Area (Hect.)	Depth of Extraction (m)	Mineable Volume (m <sup>3</sup> )
Village- Sankraudh Khadar, Gata No.- 620, 634, Tehsil- Khekda, District- Baghpat, U.P	7.0	2.30	142800

The total mineable reserve comes to **142800 m<sup>3</sup>** with proposed production of **140000 m<sup>3</sup>** in six month. It will be replenished after rainy season

## 2.6 MINING METHOD:

### (i) EXISTING METHOD OF MINING:

At present there is no mining is being carried out.

### (ii) Proposed method of mining:

#### CONSIDERATIONS:

- ✓ Sanction Area-7.0 ha.
- ✓ Buffer area mark as non-workable area- 0.4829ha.
- ✓ Submerged are NIL
- ✓ Workable area of the allotted area – 6.5171ha.

- Applied area is situated well within the meandering left corridor of river Yamuna.
- **The workability is suggested by keeping in the mind possible effect on the meandering of the River. The mining on the concave bank is most suitable than convex bank. Hence year wise mining is suggested in a way that will fully get replenished during monsoon.**
- **As per the Rules 40 (c) Colum-II of 43 & Rules 41 (H) Colum-II of 41H Amendment of UP Minor Mineral concession Rules 2017 Quoted as “with prior approval from the District Magistrate the lessee may quarry with the help of machines except, the stream of water. No Mining shall be carried out into the water –stream with the help of suction machine or the lifter.**
- In cases of emergent exigencies when supplies are to be effected to Government agencies and other requisite parameters of need and requirement when semi-mechanized mining operations may be resorted to with due permission granted from SEIAA while granting “Environmental Clearance Certificate”, & The Director, Mines Safety, Ghaziabad Region Ghaziabad, U.P under regulation 106(2) (b) of Mines Act 1961.
- Hence, under the preview of above rules, proposal for semi-mechanized mining is given as under
- It shall be semi- mechanized opencast mine with bar scalping method. Applicant shall obtain the permission for deployment of Machinery form The Director, Mines Safety, Ghaziabad Region Ghaziabad, U.P under regulation 106(2) (b) of Mines Act 1961.
- Hydraulic Scrapper, loaders, Excavator / L & T Kamastu 200 OR Hundai-210 (1.2 M<sup>3</sup>) shall be deployed for scooping & loading of sand into Tata tippers.
- Drilling & blasting will not be required.
- **Only 156 working days (24 days excluded for weakly off) have been considered.**
- **In the mining plan, there should be 3 plates for each year production & development planning (pre-monsoon, monsoon and post-monsoon).**

- **In the mining plan, there are 3 plates for each year production & development planning (pre-monsoon, monsoon and post-monsoon) are prepared as per Enforcement & Monitoring Guidelines for Sand Mining January 2020.**
- **Mining for each successive year is proposed to 2.30 m. depth of mineral bed according to bench parameters of 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10° stable slope in loose sand.**
- **7.50 m. safety barrier is left out as safety zone is maintained for mining. all along the allotted area.**
- **The whole area will be mine out by semi-mechanized means. The basis is suggested in such a way that pit of previous year will act as depository during the monsoon season by reducing the velocity and carrying capacity of the stream thus depositing the mineral transported by the tributary. In totality the principal of Placer Deposit is adopted.**
- **Although the sand will be transported from the pit head to the consumer but if needed in case of short demand in that case, the mineral will be stocked outside the mine lease in the mineral stocking yard for which permission will be granted by the district administration. The whole area shall be mine out so as to maximize the RBM production or extraction. Sequence of mineral excavation will be repeat the same till completion of the grant period.**
- **Mining will be start from its center and advance toward the banks across the river uniformly. In order to maintain safety and stability of river banks a barrier of minimum 7.5 m distance from the bank should be ¼th of river width and should not be less than 7.5 meters of the width of river channel whichever is more have been be left intact along south & west boundary**
- **However systematic plantation will be made in the area outside the river bank to protect the banks from erosion in monsoon.**
- **During mining it is expected that the areas of RBM quarry will be free from submergence. river water flow will be away from the area or below river bed water level to enable dry pit mining.**
- **In the applied area the velocity & river water flow being less the sediment load get deposited in to the pit During Monsoon season, the area get replenished with sediments to be lifted in subsequent years.**

Following considerations have been kept in consideration for sand/gravel mining while Preparing mining plan (Enforcement & Monitoring Guidelines for Sand Mining January 2020)

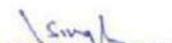
- a) Parts of the river reach that experience deposition or aggradations shall be identified. The Leaseholder/ Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradations problem.
- b) The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- c) Sand and gravel may be extracted across the entire active channel during the dry season.
- d) Abandoned stream channels on the terrace and inactive floodplains be preferred rather than active channels and their deltas and flood plains. The stream should not be diverted to form the inactive channel.
- e) Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- f) Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
- g) Segments of the braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
- h) Sand and gravel shall not be extracted up to a distance of 1 kilometer (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
- i) The sediment sampling should include the bed material and bed material load before, during and after the extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- j) Sand and gravel could be extracted from the downstream of the sand bar at river bends. Retaining the upstream one to two-thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.
- k) The flood discharge capacity of the river could be maintained in areas where there is a significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history. Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- l) The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for

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groundwater recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.

- m) Mining depth should be restricted to 3 meters and distance from the bank should be  $\frac{1}{4}$ th or river width and should not be less than 7.5 meters.
- n) The borrow area should preferably be located on the riverside of the proposed embankment because they get silted in the course of time. For low embankment, less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In the case of the higher embankment, the distance should not be less than 50 m. In order to obviate the development of flow parallels to the embankment, crossbars of width eight times the depth of borrow pits spaced 50 to 60 meter center-to-center should be left in the borrow pits.
- o) Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
- p) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- q) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- r) River bed Ordinary Sand mining shall be restricted within the central  $\frac{3}{4}$ th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearance in consultation with irrigation department. Regulating authority, while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report.
- s) Mining Plan for the mining leases (non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

**The minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters and margins, width and other dimensions as mentioned in para (s) above. The area multiplied by depth gives the volume and volume multiplied with bulk density gives the quantity in Metric Ton. In case of river bed, mineable material per hectare area available for actual mining shall not exceed the maximum quantity of 140000 cubic meter per annum.**

  
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Following considerations of DGMS have been kept in consideration for sand/gravel mining while preparing mining plan

- A person, possessing at least Second class Manager's certificate of competency under the Metalliferous Mine Regulation 1961 & granted authorization under Regulation 34(6) & (4) of the Metalliferous Mine Regulation 1961, shall be appointed as the manager of the mine to look after EMM operation.
- Adequate number of supervisors including duly qualified Foreman and Mining Mate shall be appointed in each working shift to assist the manager.
- The aggregate horse power of the machinery used in such opencast workings shall be granted as per DGMS permission, including excavators with total no. of dumper & Tippers deployed at the mine.
- No ore dressing/handling/processing plant shall be attached with the mine.
- A mechanical engineer, foreman or other competent person will be appointed to look after any defect in any machinery; the said machinery shall not be used until the defect has been remedied.
- Any machinery found to be in an unsafe operation condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE'
- All corners and bends in road shall be made in such a way that the operators and drivers have a clear view for a distance of not less than 30m, there shall be provided separate roads for the up and down traffic.
- Ordinarily, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of ramps over small stretches a gradient up to 1 in 10 may be permitted.
- Every earth moving machinery (and Hydraulic Excavators) shall be under the charge of a competent person (herein called the 'operator') authorized in writing by the Manager.
- No manual workers shall be employed on any bench where EMM is deployed or on the next lower bench. Manual workers shall be employed only after withdrawal of EMM.
- All the precautions and directives given in DGMS circulars issued from time to time shall be compiled with.
- It has been noticed while carrying out mining of minor minerals in mixed form from river-bed that minor minerals mining proves to be most viable and least disturbing to anyone. In spite of handling huge quantities of minor minerals in mixed form the mine has clean atmosphere and not even a speck of dust can be seen polluting the air. Environment and ecology of the area remains undisturbed.

**The guidelines of the Sustainable Sand Mine Guideline 2016 will be followed, the most important areas under:-**

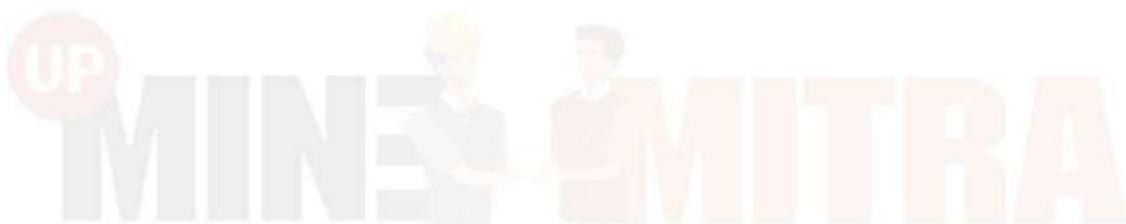
- a) Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is completely excavated, the process will be repeated for the next layers. Stream will not be diverted to form inactive channel.
- b) The area for removal of mineral in a river or stream can be decided depending on geomorphology and other factors, it can be 50% to 60% of the area of a particular river/stream.
- c) Ultimate working depth shall be up to 3 meters from river bed level.
- d) To maintain safety and stability of Riverbanks i.e., 3 meter or 10% of the width of the river whichever is more will be left intact as no mining zone.
- e) Area of mining lease will be demarcated by pillars prior to start of mining for sustainable development limiting with working within lease.
- f) No mining operations shall be carried out in proximity (50 m) of any bridge and/ or embankment. However this is not applicable in this case.

#### **2.7 Mineral beneficiation:**

No mineral beneficiation will be under taken for Ordinary Sand. The Ordinary Sand shall be exploited with semi-mechanized mining & loaded in tractor trolley/tippers & transport to parties.

#### **3.0 Review of implementation of mining plan / scheme of mining including six months progressive closure plan up to the final closure of mine:**

It will be fresh grant case of mining lease and Provision of Mining Plan is being incorporated first time for river bed mining, therefore it is premature to make any comments about review of implementation.



**4.0 Closure Plan:****4.1 Mined out land:**

The mining will commence from the lower level and advance towards upper level as well as in horizontal extent. As the pit shall reach the avg. depth 2.30 m) from river bed surface so that mined out area shall be left open for replenishment during monsoon. The reclamation will be occurred naturally in such a manner that original topography will be restored .

The area already degrades due to mining & likely to be used during next six months is given below:

Activities	Area already used (Hact.)	Area likely to be used during next six months (Hact.)
Pits & quarries	-	6.5171
Approach road	-	0.04
Top soil Stack	-	-
Interburden dump	-	Nil
Replenished pit	-	6.5171
Undisturbed land (Buffer + Non workable)	-	0.4829
<b>Total</b>	<b>-</b>	<b>7.0</b>

The year wise mined out activities is given below:

**(A) Mining:**

Sl.No.	Activities	Area (Hact.)
1.	Area already broken up	Nil
2.	Area already backfilled /reclaimed	-

Sl.No.	Activities	Area(Hact.)
1.	Additional area proposed to be broken during next six months	6.5171
2.	Area to be Replenished during monsoon.	6.5171

**(B) Dump:**

Sl.No.	Activities	Area(Hact.)
1.	Area already covered by dump	Nil
2.	Additional area to be covered by soil stack	-
3.	Additional area to be covered by interburden dump.	Nil
4.	Dump area to be covered by protective measures	Nil)

**(C) Plantation:**

Sl.No.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation in six months (along the approach roads outside the area)	7.0
	<b>Total</b>	<b>7.0</b>

**4.2 Water Quality Management:**

The area lies along the left bank of river Yamuna which flows western direction in the area & during monsoon period, the applied area shall be submerged with water during monsoon & mining operations shall be temporarily suspended during this period. Therefore no question arises for water management.

The material exposed will be Ordinary Sand which is very feebly react with water that too when water becomes acidic. Even of reaction takes place it gives arise to increased temporary hardness of water.

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

**4.3. Air Quality Management:**

The mining shall be carried out semi-mechanized with conventional hand tools with out adoption of drilling & blasting & mining shall be carried out in shallow depth. The proposed site is located in the remote area having a clean atmosphere

No doubt the mining in this remote area will deteriorate the air quality. The base line values are too low due to remoteness of the area . Air quality monitoring shall be conducted once in a year as per CCOM'S circular No 3/92.

**4.4. Waste management:**

No waste shall be generated due to mining activities. All excavated quantities of sand , sand, silt- clay mixture to be generated in mix form shall be sold in the local market. Therefore no proposal of waste management has been envisaged

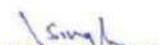
**4.5 Top Soil Management:**

No soil exists within the area and no overburden/waste and mineral rejects likely to be generated therefore; no proposal has been given for its separate stacking. Whereas, village road on which plantation will be done simultaneously during the period of mining.

**4.6. Tailing Dam Management:**

No tailing dam is proposed for Ordinary Sand mining.

**4.7. Infrastructure:**

  
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No infrastructure facilities like road, aerial ropeway, convey or belts, power lines, buildings, structure, water treatment plant, transport & water supply sources are present with in the applied area. Therefore no utilization & their physical stability & maintenance will be required. Also no such infrastructure facilities like electric transmission, telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges etc. are not existing with in the applied area, so question does not arise for the restriction.

#### **4.8. Disposal of Mining Machinery:**

The Ordinary Sand, mine is semi-mechanized open cast. No drilling and blasting will be carried out in future. It will be a fresh grant hence, disposal of mining machineries in this stage are not required.

#### **4.9. Safety and Security:**

1. Each worker shall be provided with helmets & safety shoes.
2. Safety belt shall be provided to workers an working the top benches.
3. Hanging of loose boulders shall be removed from mine faces.
4. The mining area shall be properly fenced to avoid any inadvertent entry in to mining pit.
5. Working hours shall be displaced at conspicuous places.
6. Mining shall be carried out thought the formation of benches maintaining overall pit slope  $> 10^{\circ}$ .

#### **4.10 Disaster Management and risk assessment:**

The mining is proposed in a gentler flood plain of river Yamuna .The mining will go up to a depth of 2.30 m from the river bed surface and thereafter excavated area shall be left open and vacant for replenishment during monsoon to restore the topography of the area. The mining faces shall be dressed properly because any hanging boulders/loose material may create fatal accidents to the laborers while working in the pit.

The mining will discontinue during rainy season from 1 July to end of 30<sup>th</sup> September. Before the temporary discontinuance, the exposed mining pits will be submerged with rain water. The area shall be properly fenced to avoid any inadvertent entry of any live stock.

#### **5.0. Economic repercussions of closure of mine and manpower retrenchments:**

All the workers being employed are contractor labours.

An industry will provide direct and indirect employment. The local residents will earn tremendous amount of money due to mining activities. It will change their life style. Due to closure of mine, it will create very negative impact on the economy of the workers for their survival. Those earning good money will get some occupation for survival of their families. The literate workers will move here and there for the search of job. In the overall view the closure of mine will give very bad impact on the society and surrounding areas.

**5.1** Local residents of near by villages will be employed in the mine. The family occupation is mostly farming. Few of them has occupation like carpentry & masonry.

**5.2** The applicant pay each year about 5,000 to 10,000 as a compensation for the sustenance of the few workers family.

**5.3** About 30% of the workers employed in mine are independent but they are controlled and depended by their family members.

**5.4** The local residents will be employed in the mining operations, and allied activities related to mining operations.

**5.5** During mining operations the nearby land owners & society of the area shall earn lucrative amount of money from direct & indirect activities. Individual land owners shall also earn good amount of money in terms of royalty. Most of them will spend money to establish other business also. After mining, the total land shall be replenished naturally during monsoon. No repercussion should be observed during the closure of mine.

#### **6.0 Time Scheduling for abandonment:**

It is proposed in the mining plan that mining will open from lower levels and subsequently advance towards higher elevations so that concurrent reclamation will be under taken to restore the topography of area. The mining will go up to a depth of 2.30 m from the river surface in six months and thereafter excavated area shall be left open and vacant for replenishment during monsoon to restore the topography of the area .

The year wise schedule of completion of quantities is given below:

<b>Activity</b>	<b>Six Months</b>	<b>Total</b>
Toe wall along Soil stack	Nil	Nil
Backfilling (Cum)	Nil	Nil
Plantation (along connecting roads & long bank)	7000	7000
Wire Fencing in three rows(479x 3)	1622M	1622M

The tentative cost of implementation of activities during next six months is given below:

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Sl. No.	Activities	Six Months	Total Amount Rs.
1.	Toe wall (soil stack Rs. 40/m)	-	-
2.	Retaining at the edge of backfilled wall pit ( Rs. 50/m)	Nil	Nil
3.	Plantation (Rs. 230/- sapling with tree guard)	1610000	1610000
4.	Backfilling (Rs. 40/Cum)	Nil	Nil
5.	Wire fencing @ Rs. 60/mtr 1622)	97320	97320
	<b>Total</b>	<b>1707320</b>	<b>1707320</b>

#### 7.0 Abandonment Cost:

The tentative cost for implementation the protective and rehabilitation measures, the proposal given in the mining plan for next five year period is as under:

Sl. No.	Activities	Six Months	Total Amount Rs.
1.	Toe wall (soil stack Rs. 40/m)	-	-
2.	Retaining at the edge of backfilled wall pit ( Rs. 50/m)	Nil	Nil
3.	Plantation (Rs.230/- sapling with tree guard)	1610000	1610000
4.	Backfilling (Rs. 40/Cum)	Nil	Nil
5.	Wire fencing @ Rs. 60/mtr 1622)	97320	97320
	<b>Total</b>	<b>1707320</b>	<b>Seventeen lakh seven thousand three hundred twenty</b>



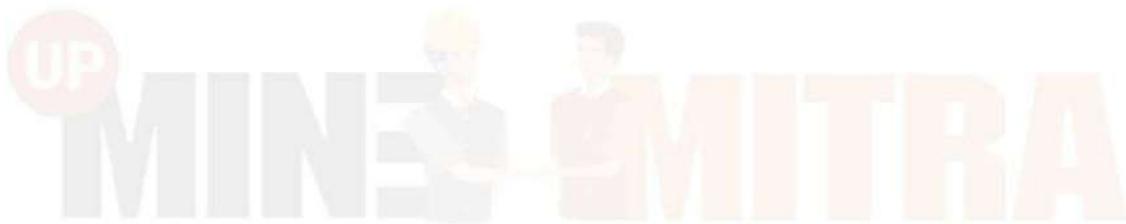
#### 8.0 Any other information:

Community Development: The expensed increased towards the socio-economic development is given below:

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Proposed Action Plan Towards socio economic development	SIX MONTHS	
	Expenditure proposed (in Rs.)	Expenditure incurred (in Rs.)
<b>General Development of the area</b>	-	-
i) Housing	150,000	-
ii) Water Supply	125,000	-
iii) Sanitation	120,000	-
iv) Health, Safety & Medical Facilities	130,000	-
<b>Education &amp; Training</b>	130,000	-
<b>Employment to local inhabitants; Land owner compensation; Supervisor &amp; Headers etc.</b>	150,000	-
<b>Public Transportation &amp; Communication</b>	120,000	-
<b>Recreation &amp; other sports activities</b>	60,000	-
<b>Expenditure for environment management</b>	465,000	-
<b>Others (Compensation )</b>	180,000	-

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#### 9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

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Sl. No.	Head	Area put on use at start of plan ( Ha.)	Additional requirement during plan period. ( Ha)	Total ( Ha.)	Area considered as fully replenished & rehabilitated (Hact.)	Net area considered for calculation (Ha.)
1.	Area under mining	-	6.5171	6.5171	6.5171	6.5171
2.	Storage for top soil	-	-	-	-	-
3.	interburden/ dump	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	-
6.	Approach Road	-	0.04	0.04	0.04	-
7.	Railways	-	-	-	-	-
8.	Green Belt( outside the area)	-	7.0	7.0	7.0	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Others to specify (Undisturbed)	-	-	0.4829	-	0.4829
	<b>Grand Total</b>			<b>7.0</b>		<b>7.0</b>

Area to be considered for financial assurance 7.0 Hact (17.30 Acre)

It will be B-1 category mine therefore

Financial assurance@Rs.15,000/- per acre will be applicable.

$17.30 \times 15,000 = \text{Rs } 259500/=00.$

(Rupees Two Lakh fifty nine thousand five hundred only)

However, under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession)

Rules 1963 the minimum amount as a Financial assurance will be Rs. Two Lakh fifty nine thousand five hundred.

The lessee will submit financial assurance in the form of bank guarantee of Rs. Rs. Two Lakh fifty nine thousand five hundred to The Directorate, Geology & Mines Lucknow, U.P. at the time of granting the permission.

**10.0 Certificate:**

Given, separately.

**11.0 Plans and Sections:**

All the plans and sections are enclosed.

**Date:**

**Place:** Lucknow

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# LOCATION PLAN

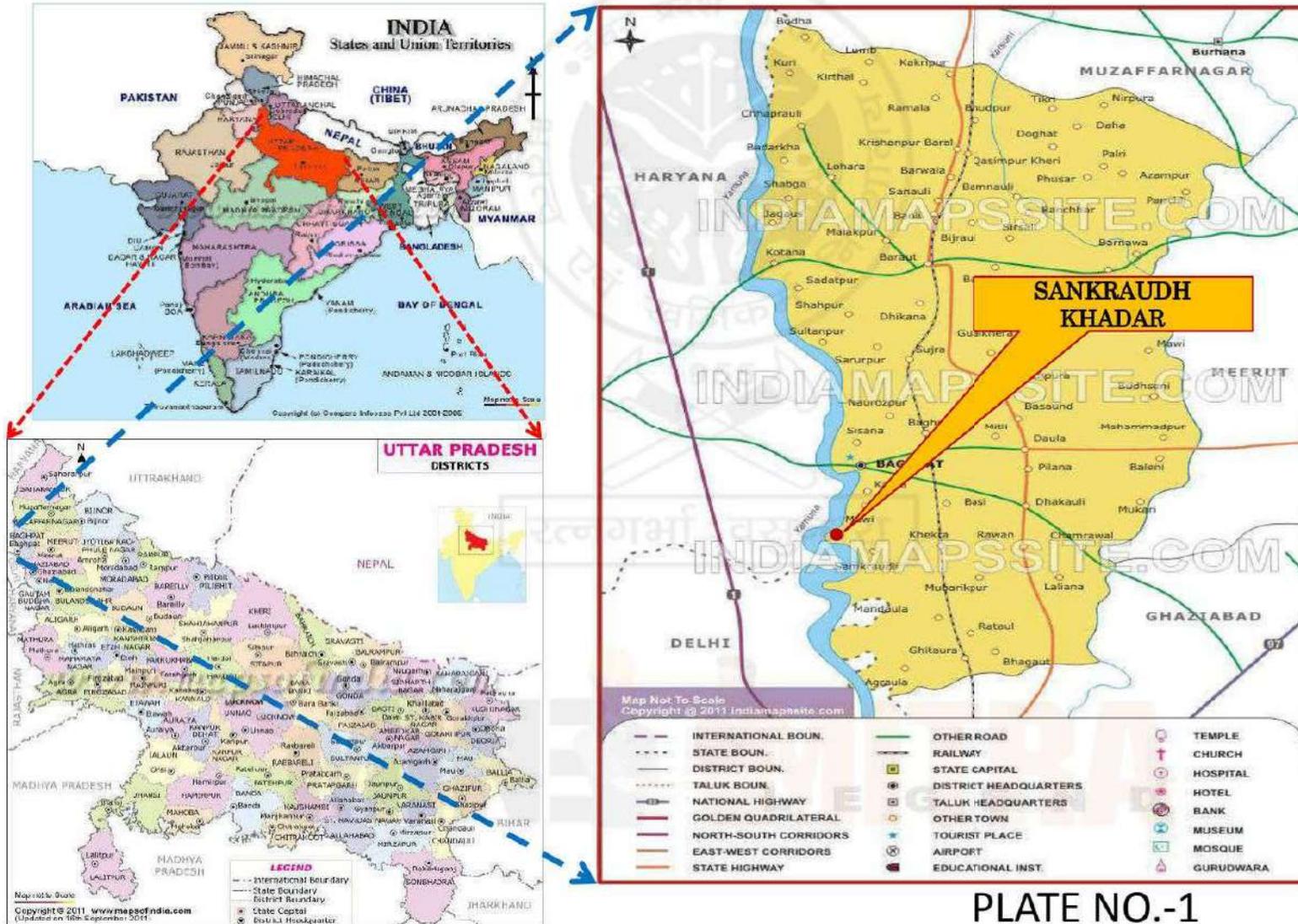
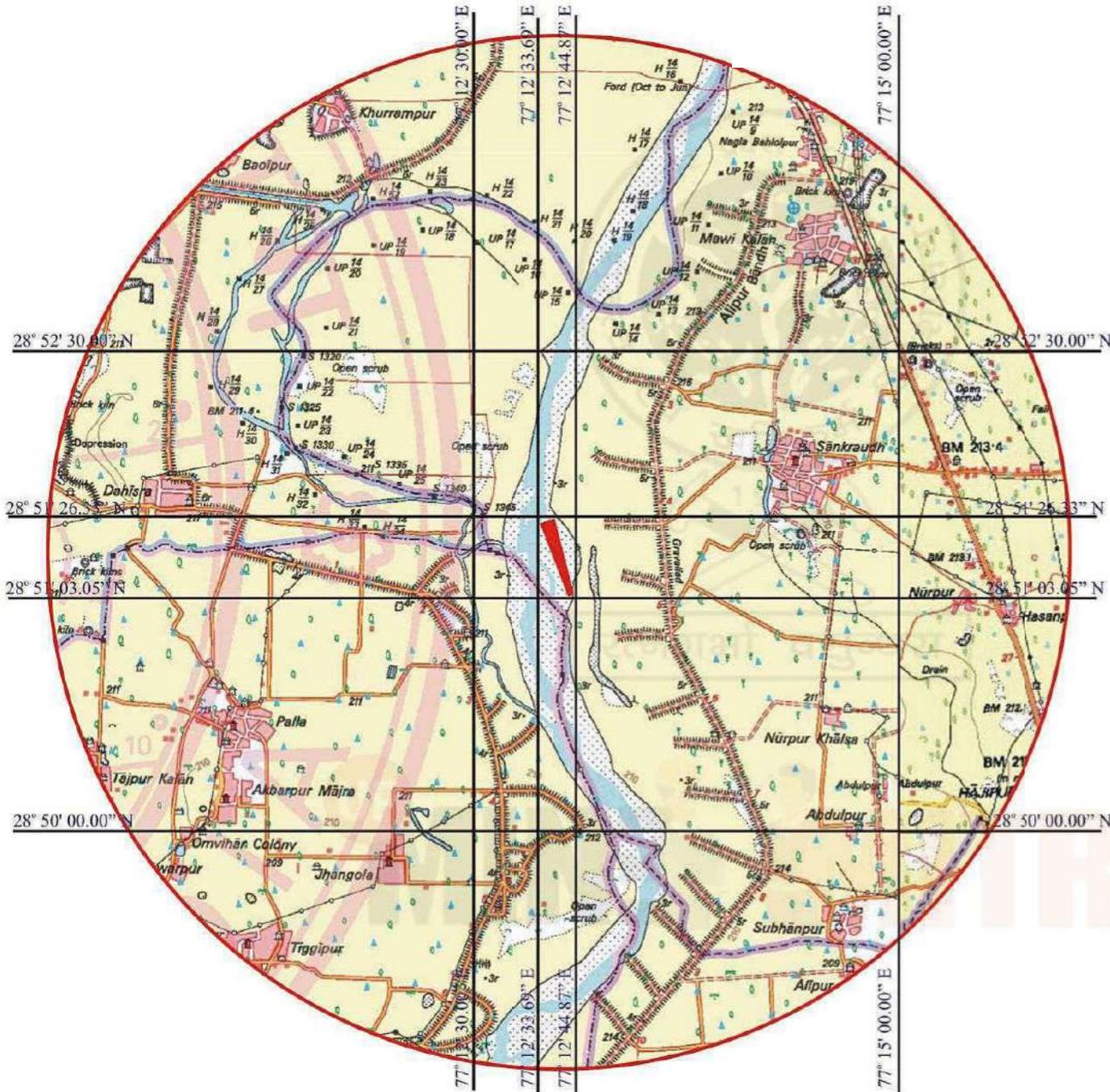


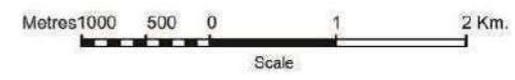
PLATE NO.-1



LEGENDS	
1	LEASE AREA
2	DRAINAGE
3	ROAD/CART-TRACK ROAD
4	VILLAGE WITH POPULATION
5	CONTOUR
6	RIVER
7	
LANDUSE	
1	AGRICULTURE LAND
2	WASTE LAND

KEY PLAN	
ORDINARY SAND MINE AT GATA NO.- 620, 634	
VILLAGE- SANKRAUDH KHADAR	
TEHSIL- KHEKDA, DISTRICT- BAGHPAT (U.P.)	
APPLICANT-M/S SMART MART STORES	
PRIVATE LIMITED	
AREA -7.00 Ha.	
PREPARED BY :- INDRA SINGH	
RQP/UPDGM/011/2019	
SIGNATURE	PLATE NO.-2

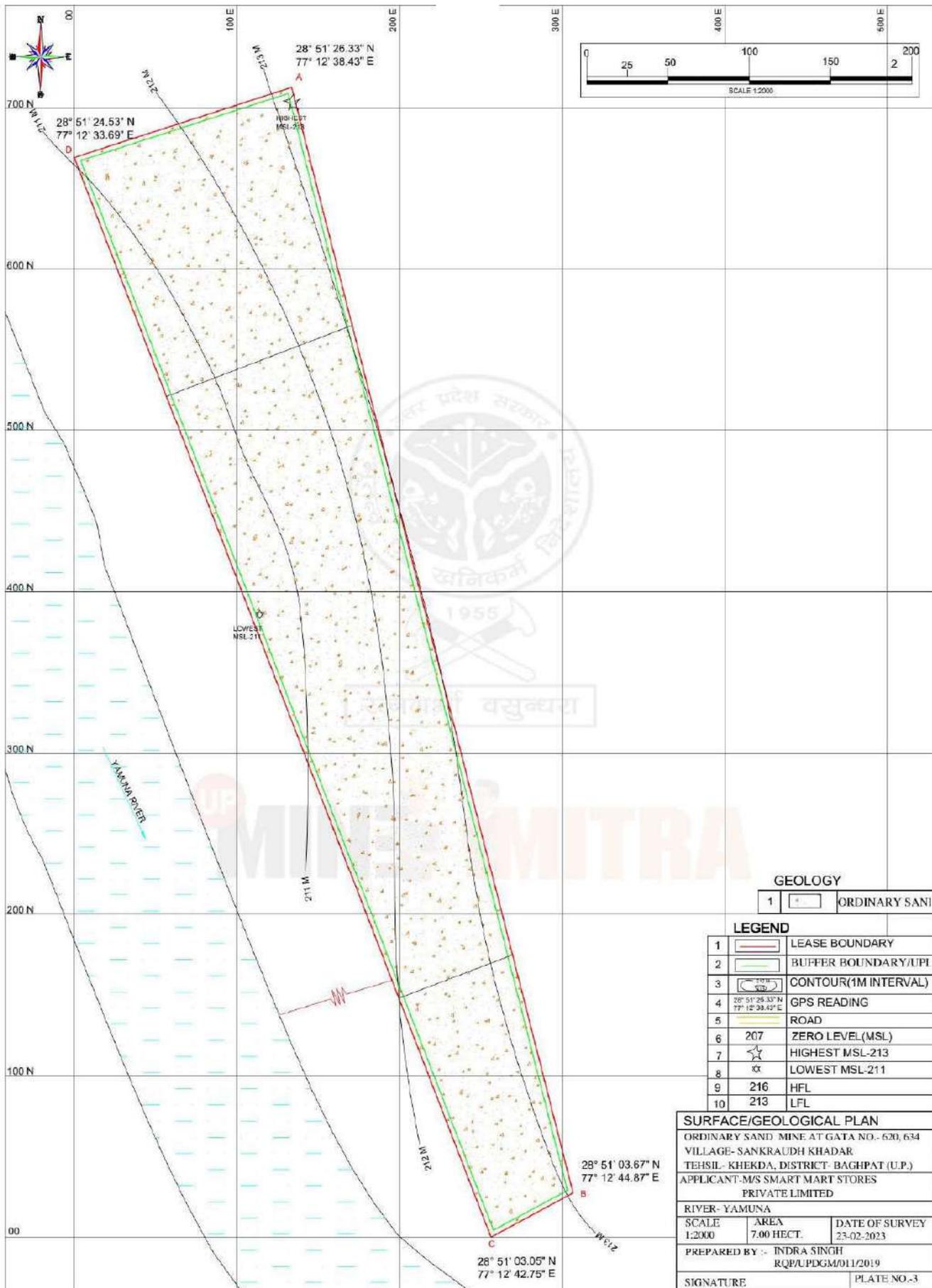
TOPOSHEET INDEX	
53 H/1	53 H/5

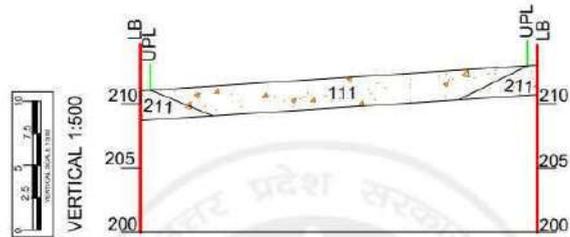


500 METER RADIUS MAP SHOWING ON GOOGLE EARTH

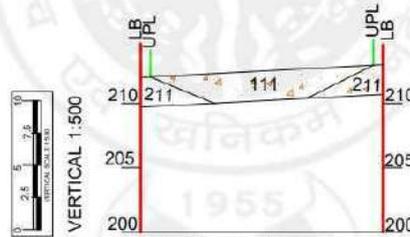


PLATE NO.- 02 (i)



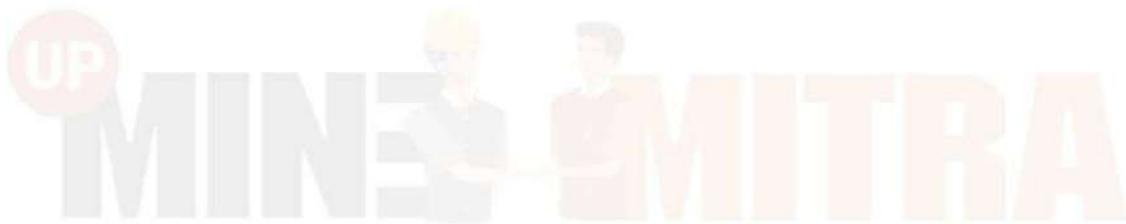


SECTION ALONG 1-1'



SECTION ALONG 2-2'

रत्नगर्भा वसुन्धरा



## INDEX

1		LEASE BOUNDARY(LB)
2		5.0 M BARRIER/UPL
3		PROVED RESERVE(111)
4		PROBABLE RESERVE(122)
5		FEASIBILITY RESOURCE (211)
6		PRE FEASIBILITY RESOURCE (222)

## GEOLOGICAL SECTIONS

ORDINARY SAND MINE AT GATA NO.- 620, 634  
VILLAGE- SANKRAUDH KHADAR  
TEHSIL- KHEKDA, DISTRICT- BAGHPAT (U.P.)

APPLICANT-M/S SMART MART STORES  
PRIVATE LIMITED

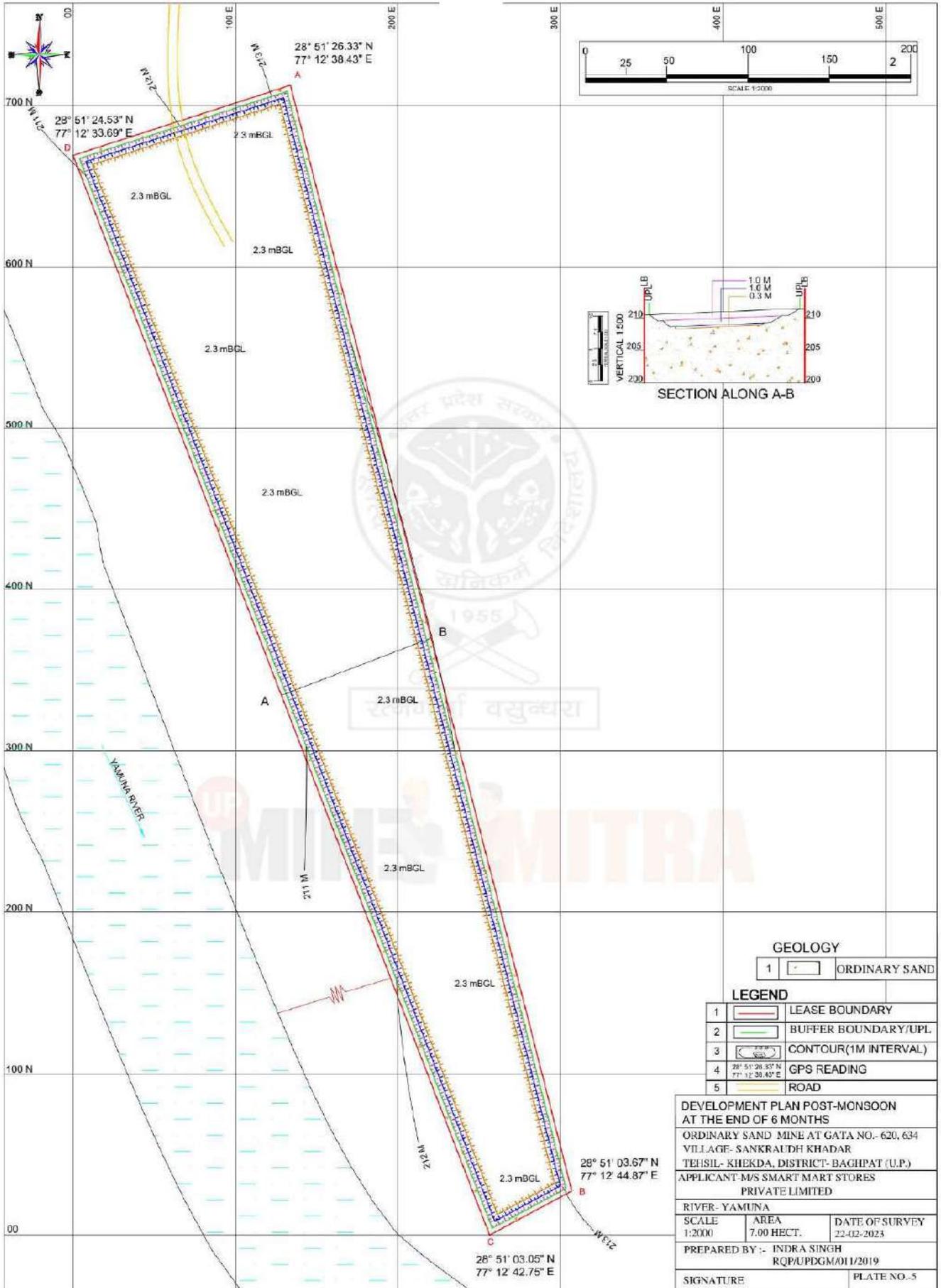
RIVER- YAMUNA

SCALE 1:2000	AREA 7.00 HECT.	DATE OF SURVEY 23-02-2023
-----------------	--------------------	------------------------------

PREPARED BY :- INDRA SINGH  
RQP/UPDGM/011/2019

SIGNATURE

PLATE NO.-4



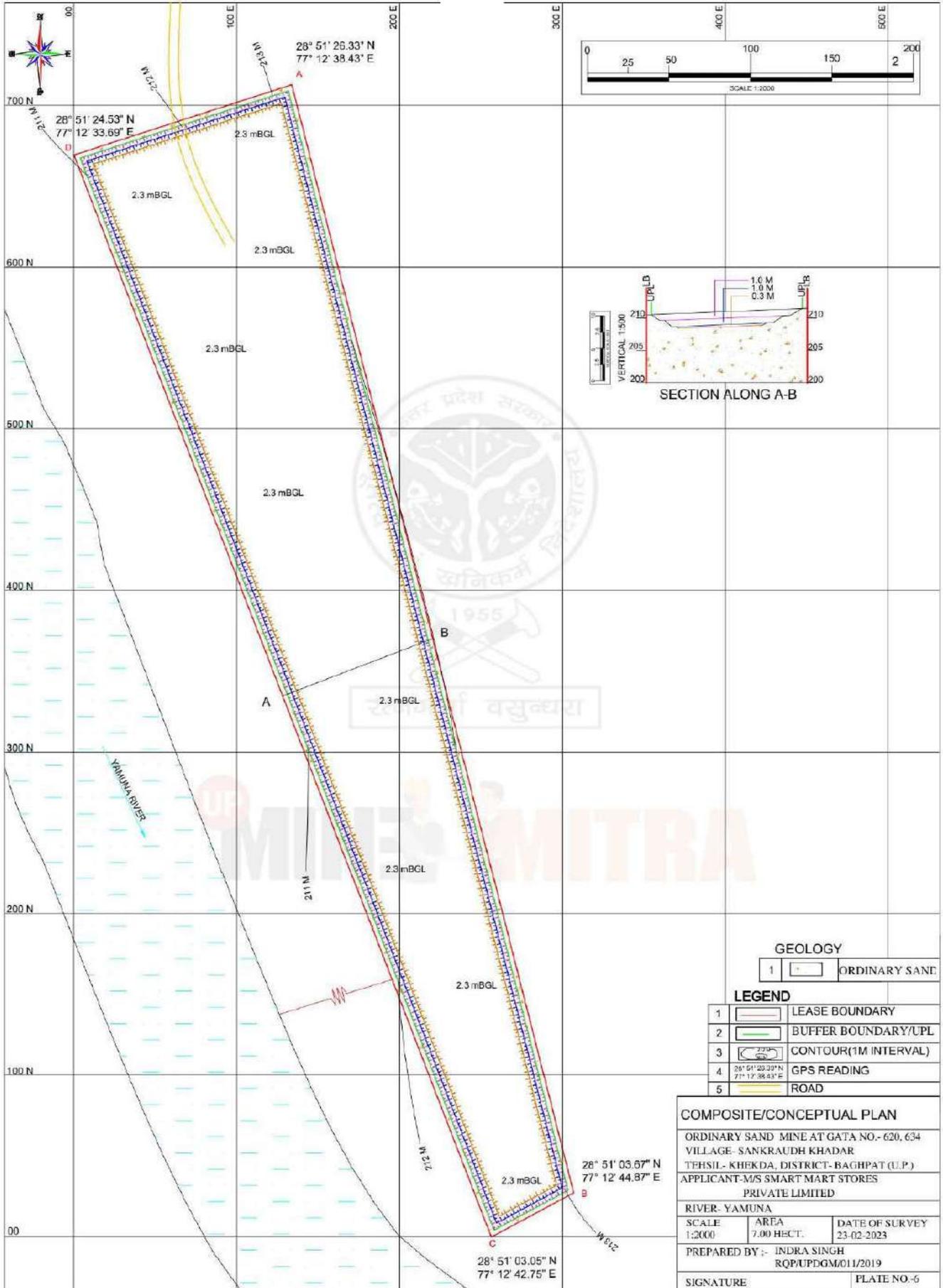
**GEOLOGY**

1		ORDINARY SAND
---	--	---------------

**LEGEND**

1		LEASE BOUNDARY
2		BUFFER BOUNDARY/UPL
3		CONTOUR(1M INTERVAL)
4		GPS READING
5		ROAD

<b>DEVELOPMENT PLAN POST-MONSOON AT THE END OF 6 MONTHS</b>		
ORDINARY SAND MINE AT GATA NO.- 620, 634		
VILLAGE- SANKRAUDH KHADAR		
TEHSIL- KHEKDA, DISTRICT- BAGHPAT (U.P.)		
APPLICANT- M/S SMART MART STORES PRIVATE LIMITED		
RIVER- YAMUNA		
SCALE 1:2000	AREA 7.00 HECT.	DATE OF SURVEY 22-02-2023
PREPARED BY :- INDRASINGH RQP/UPDGM/01/2019		
SIGNATURE	PLATE NO.-5	



**GEOLOGY**

1		ORDINARY SAND
---	--	---------------

**LEGEND**

1		LEASE BOUNDARY
2		BUFFER BOUNDARY/UPL
3		CONTOUR(1M INTERVAL)
4		GPS READING
5		ROAD

**COMPOSITE/CONCEPTUAL PLAN**

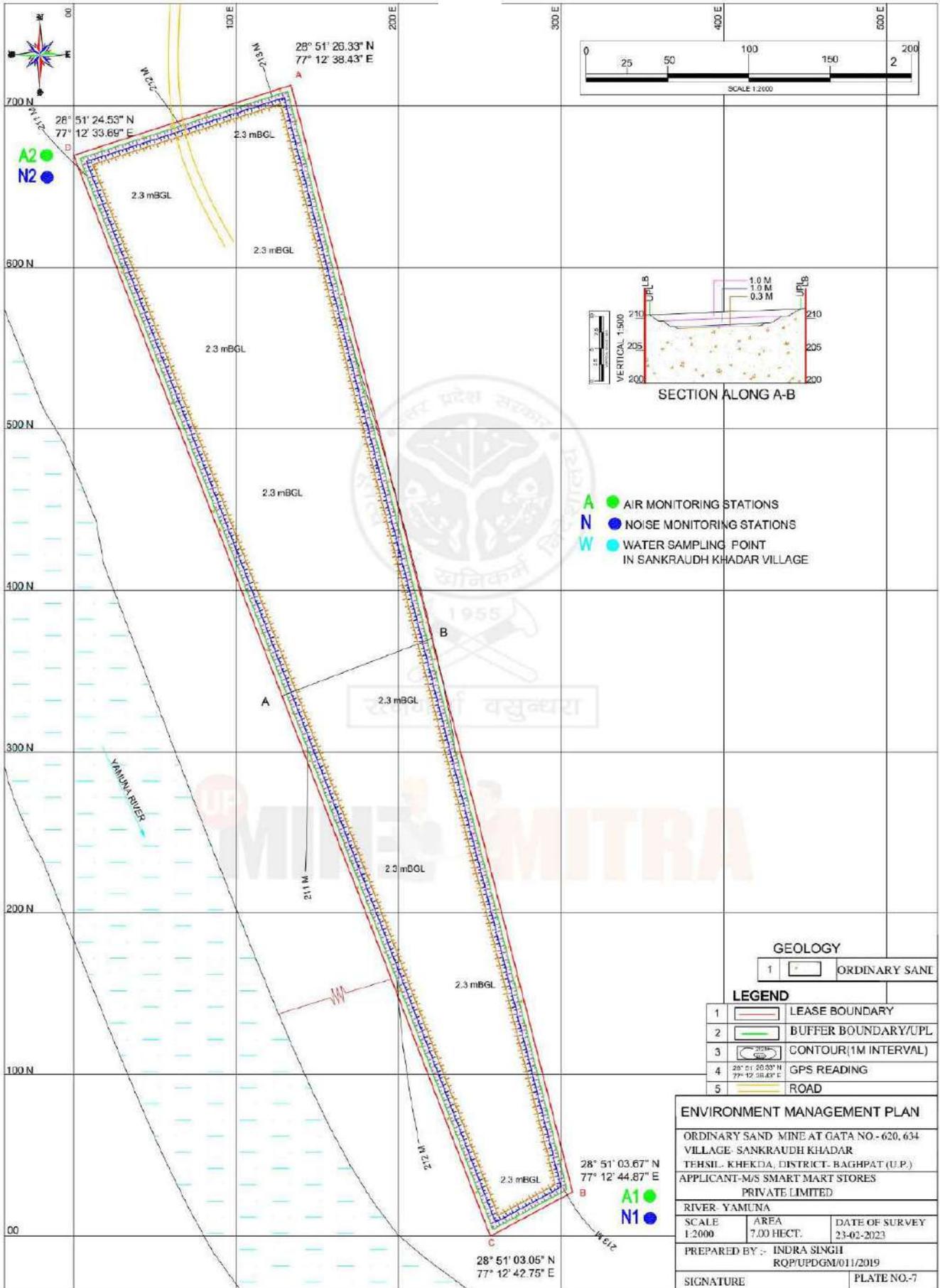
ORDINARY SAND MINE AT GATA NO.- 620, 634  
 VILLAGE- SANKRAUDH KHADAR  
 TEHSIL- KHEKDA, DISTRICT- BAGHPAT (U.P.)  
 APPLICANT- M/S SMART MART STORES  
 PRIVATE LIMITED

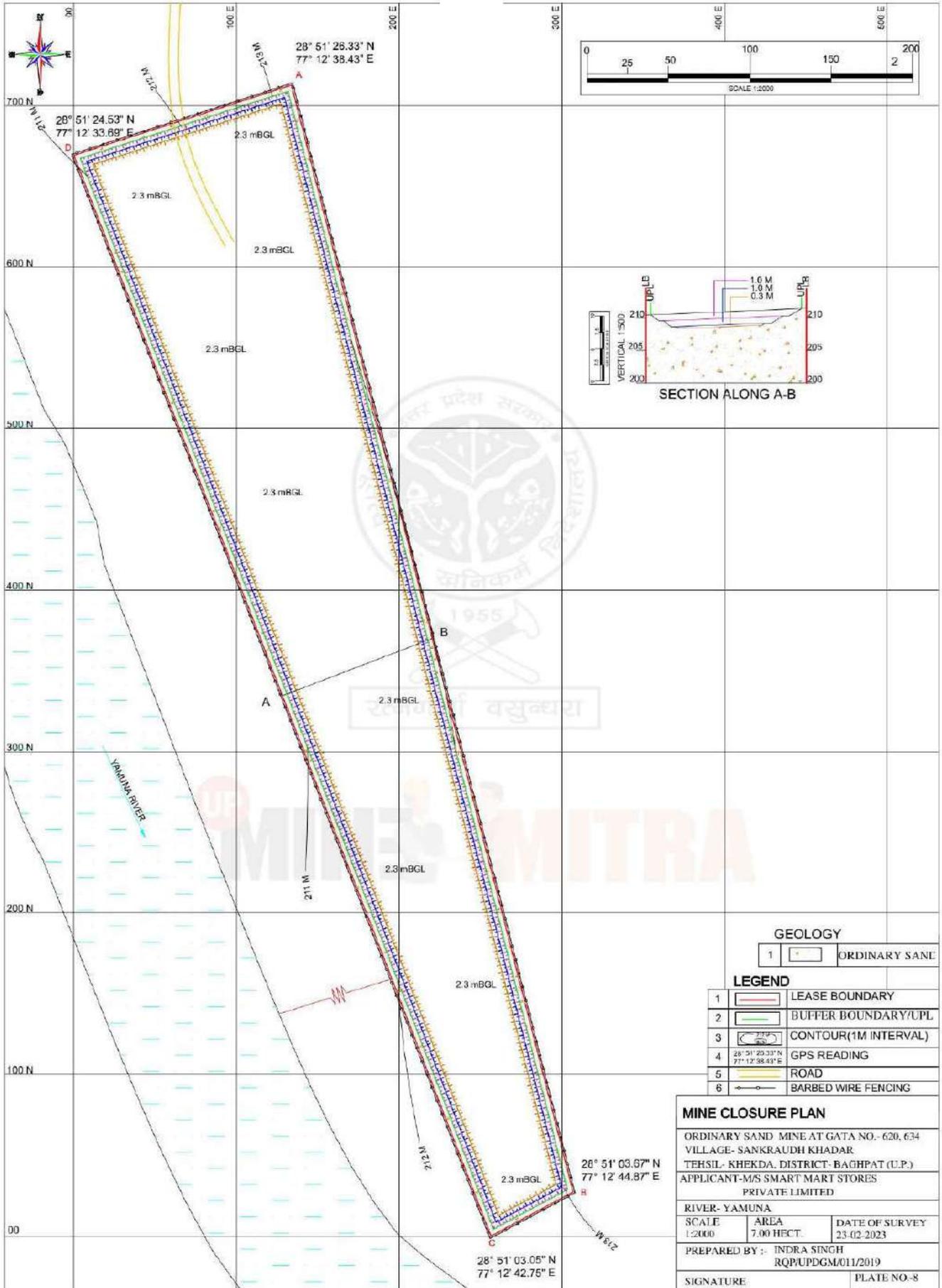
RIVER- YAMUNA

SCALE 1:2000	AREA 7.00 HECT.	DATE OF SURVEY 23-02-2023
-----------------	--------------------	------------------------------

PREPARED BY:- INDRA SINGH  
 RQP/UPDGM/011/2019

SIGNATURE: \_\_\_\_\_ PLATE NO-5





**GEOLOGY**

1		ORDINARY SAND
---	--	---------------

**LEGEND**

1		LEASE BOUNDARY
2		BUFFER BOUNDARY/UPL
3		CONTOUR(1M INTERVAL)
4		GPS READING
5		ROAD
6		BARBED WIRE FENCING

**MINE CLOSURE PLAN**

ORDINARY SAND MINE AT GATA NO.- 620, 634  
 VILLAGE- SANKRAUDH KHADAR  
 TEHSIL- KHEKDA, DISTRICT- BAGHPAT (U.P.)  
 APPLICANT-MS SMART MART STORES  
 PRIVATE LIMITED

RIVER- YAMUNA  
 SCALE 1:2000      AREA 7.00 HECT.      DATE OF SURVEY 23-02-2023

PREPARED BY:- INDRA SINGH  
 RQPUPDGM/011/2019

SIGNATURE: \_\_\_\_\_      PLATE NO-8

## ANNEXURE-6



प्रेषक,

निदेशक,  
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी  
Baghpat

संख्या :-

2023/2/26/192882

दिनांक :- 2023-03-04

विषय :-

पट्टाधारक श्री Smart Mart Stores Private Limited, Prop.- Shri Dharmi Chand Sharma S/o Shri Shyamlal Sharma & Shri Indra Chand Sharma S/o Shri Bhoormal Sharma के पक्ष में स्वीकृत जनपद Baghpat में तहसील Khekada ग्राम-Sankraudh Khadar गाटा सं०-620, 634 क्षेत्रफल 7.0000 हे० में उपखनिज, साधारण बालू (प्रथम श्रेणी), 140000.00 घन मी० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

गहोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री Smart Mart Stores Private Limited, Prop.- Shri Dharmi Chand Sharma S/o Shri Shyamlal Sharma & Shri Indra Chand Sharma S/o Shri Bhoormal Sharma द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2023-03-04 को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 06 माह अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 140000.00 घन मी० खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(ग)

आवद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(घ)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(ङ)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(च)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 2.30 मी० की गहराई तक या पानी के तल जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

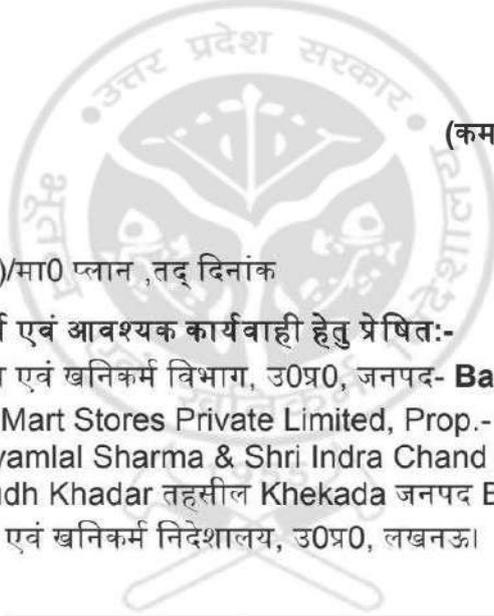
2. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

3. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।

4. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

5. नदी के तटबंध से नदी की ओर न्यूनतम ५० मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यवहारिक हो नदी से तटबंध की ओर खनन जायेगा।
6. खनन कार्य से निकले गए मलवे खास कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

भवदीय



(कमलेश कुमार राय)

जेष्ठ खान अधिकारी  
कृते निदेशक।

संख्या :- 2023/2/26/192882 (1)/सा0 प्लान , तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

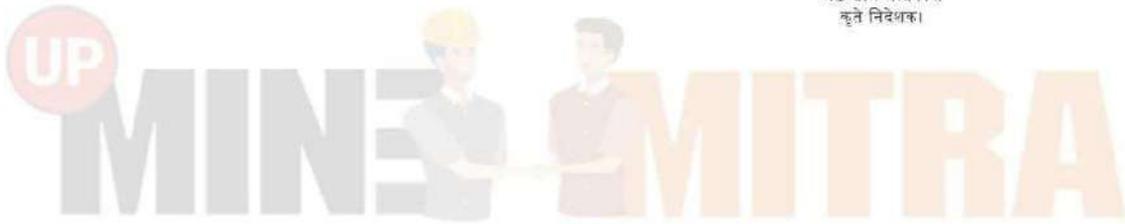
- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Baghpat**
- 2- पट्टाधारक श्री Smart Mart Stores Private Limited, Prop.- Shri Dharmi Chand Sharma S/o Shri Shyamlal Sharma & Shri Indra Chand Sharma S/o Shri Bhoormal Sharma नि0 Sankraudh Khadar तहसील Khekada जनपद Baghpat
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

रत्नगर्भा वसुन्धरा

(कमलेश कुमार राय)

जेष्ठ खान अधिकारी  
कृते निदेशक।



2/1/23

सीमांकन आख्य

खान अधिकारी, बागपत के पत्र संख्या 1544/एम0सी0-खनन अनुभाग/2023 दिनांक 20 नवम्बर, 2023 के द्वारा SMART MART STORES PRIVATE LIMITED, A-11, HARDEVPURI 100FT ROAD, NATHU COLONY COOWM SHAHDARA, NEW DELHI 01-प्रो0 धर्मा चंद शर्मा पुत्र श्यामलाल शर्मा निवासी म0नं0 सी0 42 आनन्द विहार दिल्ली, 02-इन्द्र चंद शर्मा पुत्र भूरमल शर्मा निवासी म0नं0-66ए राम विहार, दिल्ली के पक्ष में ई-टैण्डर में उच्चतम बोली के आधार पर ग्राम साकरौद खादर, तहसील-खेकडा, जनपद-बागपत के गाटा संख्या 620, 634 कुल रकबा 7.00 है0 का सीमांकन किये जाने हेतु अनुरोध किया गया है, जिसके कम में दिनांक 23.11.2023 को उपरोक्त क्षेत्र का सीमांकन किया गया, जो निम्नवत है:-

तहसील-खेकडा अन्तर्गत ग्राम-साकरौद खादर के गाटा संख्या 620, 634 कुल रकबा 7.00 है0 का सीमांकन राजस्व विभाग व खनन विभाग द्वारा संयुक्त रूप परमिटधारक की उपस्थिति में जिलाधिकारी कार्यालय खनन अनुभाग, बागपत द्वारा उपलब्ध कराये गये जियो कोर्डिनेट के अनुसार जी0पी0एस0 की सहायता से किया गया। सीमाबंधित क्षेत्र ABCD 7.00 है0 को मानचित्र पर लाल रंग से रजित कर हरे रंग से हैश किया गया है। मौके पर चिन्हित किये गये सीमा स्तम्भ बिन्दुओं पर खनन परमिटधारक को एक सप्ताह के अन्दर सीमा स्तम्भ लगाकर जिलाधिकारी कार्यालय खनन अनुभाग, बागपत को लिखित रूप से फोटो सहित सूचित करने हेतु निर्देशित किया गया है।

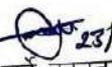
उपरोक्तानुसार सीमांकन के GPS Coordinates व चौहद्दी निम्न प्रकार से है:-

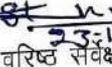
Workable area		
Pillars	Latitude (N)	Longitude (E)
A	N--28°51'26.23"	E--77°12'38.43"
B	N--28°51'03.67"	E--77°12'44.87"
C	N--28°51'03.05"	E--77°12'42.75"
D	N--28°51'24.53"	E--77°12'33.69"

सीमाबंधन क्षेत्र की चौहद्दी निम्नानुसार है:-

- 1-उत्तर-620 व 634 का शेष भाग
  - 2-दक्षिण-620 व 634 का शेष भाग
  - 3-पूरब- 620 व 634 का शेष भाग
  - 4-पश्चिम-620 व 634 का शेष भाग
- आख्या आवश्यक कार्यवाही हेतु प्रेषित ।

  
सर्वे लेखपाल  
साकरौद खादर

  
सर्वे कानूनगों  
साकरौद खादर

  
वरिष्ठ सर्वेक्षक  
क्षेत्रीय कार्यालय  
गाजियाबाद।

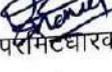
  
खान निरीक्षक  
बागपत।

  
खान अधिकारी  
बागपत।

  
प्रशासकी अधिकारी  
भूतत्व एवं खनिकर्म विभाग  
क्षेत्रीय कार्यालय गाजियाबाद।

सीमा बंधन की सीमा से सहमत।

For Smart Mart Stores Pvt. Ltd.

  
हस्ताक्षर परमिटधारक

Director

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), UTTAR PRADESH)

To,

The -1

SMART MART STORES PRIVATE LIMITED

A-1/1, Hardev Puri 100Ft. Road, Nathu Colony Chowk, Shahdara, New  
Delhi-110032 -110032

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIN/442023/2023 dated 27 Aug 2023. The particulars of the environmental  
clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. EC Identification No.                      | EC23B001UP198482   |
| 2. File No.                                   | 8178-7685  |
| 3. Project Type                               | New  |
| 4. Category                                   | B  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                            | "Ordinary Sand Mining" Project at Gata<br>No.- 620, 634, Village- Sankraudh<br>Khadar, Tehsil- Khekda, District- Baghat,<br>U.P. (Leased Area : 7.0 ha.) |
| 7. Name of Company/Organization               | SMART MART STORES PRIVATE<br>LIMITED   |
| 8. Location of Project                        | UTTAR PRADESH  |
| 9. TOR Date                                   | N/A  |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 06/11/2023

(e-signed)  
Ajay Kumar Sharma  
Member Secretary  
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





**State Level Environment Impact Assessment Authority, Uttar Pradesh**

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeupko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/442023/2023 & SEIAA, U.P File no-8178 / 7685

**Sub: Environmental Clearance for Proposed Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.).**

Dear Sir,

This is with reference to your application / letter dated 06-03-2023, 27-08-2023, 18-09-2023 above mentioned subject. The matter was considered by 788<sup>th</sup> SEAC in meeting held on 19-09-2023 and 767<sup>th</sup> SEIAA in meeting held on 26-10-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 19-09-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project-

1. The environmental clearance is sought for "Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 78/Parya/SEIAA/7685/2022, dated: 09/06/2023.
3. The Public Hearing was organized on 16/8/2023 Final EIA report submitted by the project proponent on 27/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/442023/2023		
2.	File No. allotted by SEIAA, UP	8178 / 7685		
3.	Name of Proponent	Smart Mart Stores Private Limited Shri Dharmi Chand Sharma S/O Shri Shyamlal Sharma		
4.	Full correspondence address of proponent and mobile no.	Add.- A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032		
5.	Name of Project	Ordinary Sand Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 620, 634		
7.	Name of River	Yamuna		
8.	Name of Village	Sankraudh Khadar		
9.	Tehsil	Khekda		
10.	District	Baghpat		
11.	Name of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area (inHa.)	7.0 ha.		
13.	Max.&Minmrl within lease area	213.0 mRL- 211.0 mRL		
14.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	28°51'26.23"N	77°12'38.43"E
		B	28°51'03.67"N	77°12'44.87"E
		C	28°51'03.05"N	77°12'42.75"E
		D	28°51'24.53"N	77°12'33.69"E

15.	Total Geological Reserves	238000 m <sup>3</sup>												
16.	Total Mineable Reserves	142800 m <sup>3</sup>												
17.	Total Proposed Production (in six month)	14000 m <sup>3</sup>												
18.	Sanctioned Period of Mine lease	Six Month												
19.	Method of Mining	Opencast Semi-Mechanized												
20.	No.Of workers	32 (average)												
21.	Type of Land	River Bed Govt. Land												
22.	Ultimate Depth of Mining	2.30 meter (average)												
23.	Nearest metalled road from site	1.50 km												
24.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking &amp; Others</td> <td>0.50</td> </tr> <tr> <td>Suppression of dust</td> <td>4.50</td> </tr> <tr> <td>Plantation</td> <td>3.50</td> </tr> <tr> <td>Others( if any)</td> <td>-----</td> </tr> <tr> <td>Total</td> <td>8.50</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking & Others	0.50	Suppression of dust	4.50	Plantation	3.50	Others( if any)	-----	Total	8.50
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Total	8.50													
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/2124/RA0224, Validity-01/05/2024												
26.	Any litigation pending against the project or land in any court	No												
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Bagpat vide Letter No. 431/Kha.Li./2022-23 Dated 09, February 2023												
28.	Details of Lease Area in approved DSR	DSR Letter 1426/M-228/2017(Khanan Niti)-D.S.R. dated 05.01.2023												
29.	Proposed CER cost	1.25 Lakh												
30.	Proposed EMP cost	EMP in First Year - 23.65 Lakh EMP (Recurring Years) – 6.00 Lakh												
31.	Length and breadth of Haul Road.	Length- 1.50 km, Width- more than 6.0 m												
32.	No. of Trees to be Planted	7000												

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-10-2023 and decided to grant the Environmental Clearance to the title project for collection of 14000 m<sup>3</sup> in 06 month for lease area of 07 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.

3. Any addition of the mining area, change of Khajra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31<sup>st</sup> December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public

- hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
  22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
  24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

**Specific Conditions:**

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 7000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 35.ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Project proponent should submit the drone videography (not older than 07 days) of the project site mentioning the date, time and geo coordinates before starting the mining process.
11. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
12. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
13. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
14. The project proponent shall install solar light in their site office.
15. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
16. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
17. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
18. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
19. The project proponent should explore the possibilities of rainwater harvesting.
20. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
21. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
22. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
23. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
24. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
25. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
26. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
28. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

29. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
30. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
31. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
32. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
33. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
34. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
35. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
36. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
37. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
38. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
39. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
40. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
41. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
42. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
43. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
44. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

45. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
46. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
47. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
48. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
49. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
50. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
51. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
52. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
53. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
54. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
55. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall

- preferably be of a maximum of 10 m and the slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
56. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
  57. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
  58. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
  59. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
  60. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
  61. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
  62. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
  63. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
  64. Project Proponent shall explore the possibility of using solar energy where ever possible.
  65. Commitment towards CER has to be followed strictly.
  66. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
  67. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
  68. The blasting will be done only after getting permission from the Mining Department.
- You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.
- Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their

amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to -**

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - roc.lko-mef@nic.in)**
4. **District Magistrate, Baghpat.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

For Smart Mart Stores Pvt. Ltd.

*(Signature)*

Director

Signature Not Verified

Digitally signed by: Ajay Kumar  
Sharma  
Designation: Member Secretary  
Date and Time: 11/03/2023 5:38:24 PM

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Smart Mart Stores Private Limited  
A-1/1, Hardev Puri 100Ft. Road, Nathu Colony Chowk,  
Shahdara, New Delhi-110032 -110032

Ref. No. 428/Parya/SEIAA/8178/2023

Date: 29 February, 2024

Sub: Amendment in EC Proposed Ordinary Sand Mining" Project at Gata No.- 620, 634, Village-  
Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.).

Dear Sir,

This is with reference to your application / letter dated 01-12-2023 & 08-01-2024 on above mentioned subject. The matter was considered 822nd SEAC meeting held on 08-01-2024 and 795<sup>th</sup> SEIAA meeting held on 09-02-2024.

The Secretariat informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide EC Identification no. EC23B001UP198482, dated 06/11/2023 for the mining leased area 7.0 ha with mining quantity 14,000 m<sup>3</sup>/annum. The project proponent submitted an online amendment application on Parivash Portal on 23/11/2023 through which they have informed that due to typographical error in environmental clearance letter serial no. 17 of salient features total proposed production (in six months) mentioned as 14,000 m<sup>3</sup> instead of 1,40,000 m<sup>3</sup>. The project proponent requested the committee to correct the proposed mining production as (1,40,000 m<sup>3</sup> for six months) in EC letter dated 06/11/2023.

The SEAC discussed the matter and recommended to amend the proposed mining production as 1,40,000 m<sup>3</sup> for six months in environmental clearance Identification no. EC23B001UP198482, dated 06/11/2023. All the other contents mentioned in environment clearance letter dated 06/11/2023 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Sanjeev Kumar Singh)  
Member Secretary, SEIAA

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko -mef@nic.in)
4. District Magistrate, Baghpat.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Sanjeev Kumar Singh)  
Member Secretary, SEIAA

**Uttar Pradesh Pollution Control Board**  
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198041/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGHPAT/2023

Date: 13/12/2023

To,  
M/s

**SMART MART STORES PRIVATE LIMITED**

**GATA 620, 634 ON YAMUNA RIVER BED VILLAGE SANKRAUDH  
KHADAR TEHSIL KHEKDA DISTRICT BAGHPAT UTTAR  
PRADESH,BAGHPAT,**

Application Id- 23809515
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**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **SMART MART STORES PRIVATE LIMITED** located at **GATA 620, 634 ON YAMUNA RIVER BED VILLAGE SANKRAUDH KHADAR TEHSIL KHEKDA DISTRICT BAGHPAT UTTAR PRADESH,BAGHPAT,** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SMART MART STORES PRIVATE LIMITED** granted for the period from **13/12/2023** to **31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SAND MINING AS PER EC OBTAINED ON 06.11.2023	14000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

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dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

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8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### Specific Conditions:-

1. This CTO is valid only for the production of ORDINARY SAND MINING-14,000/-CUBIC METER FOR SIX MONTH ONLY from the date of E.C. Obtained ("Ordinary Sand Mining" Project only at site Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.) (Pillars Latitude (N) Longitude (E) A 28°51'26.23"N 77°12'38.43"E B 28°51'03.67"N 77°12'44.87"E C 28°51'03.05"N 77°12'42.75"E D 28°51'24.53"N 77°12'33.69"E).
2. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier as per EC Obtained from SEIAA, UP on 06.11.2023. After this period this CTO will become null and void.
3. Unit shall bound to ORDINARY SAND MINING -14,000/-CUBIC METER FOR SIX MONTH ONLY as per E.C. Obtained from SEIAA, UP dated-06.11.2023 OR as amended E.C. applied from SEIAA, U.P. for Sand Mining- 1,40,000 Cubic Meter for SIX Month as PP obtained Mining Lease from District

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Magistrate, Baghpat for Sand Mining – 1,40,000 Cubic Meter for SIX Month Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.) vide letter No. 42/2022/An/E-Nividah/2022-23, Dated 06.02.2023.

4. The ground water shall be abstracted after obtaining NOC from the UPGWD and submit the copy to the Board within 3 months failing which consent shall be deemed automatically cancelled.
5. Unit must submit replenishment study in the Board immediately otherwise CTO issued by the Board shall be deemed cancelled automatically.
6. The industry must submit a proof of submission of Bank Guarantee in the Board, if not then submit the Bank Guarantee as per issued CTE to unit by the Board on 13.12.2023 at specific condition No. 5 & 36 within a month to the Board, failing which consent shall be deemed automatically cancelled.
7. The unit must comply the Environmental Clearance (EC) obtained from Ministry of Environment, Forest and Climate Change (Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH) on 06.11.2023 for SIX Month only.
8. This CTO is null and void after the period validity of E.C., which is granted by SEIAA, U.P. via letter dated-06.11.2023.
9. Unit must comply the conditions of CTE issued by the Board on 13.12.2023 and send the compliance report including specific conditions within 15 days to the Board.
10. This CTO shall be subject to the order to be passed in OA No. 393/2022 Ashish Kumar Dwivedi Versus State of U.P. by Hon'ble NGT.
11. In case of any change in production capacity, process, raw materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
12. Unit shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
13. Under the Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
14. The unit shall provide adequate arrangement for fighting the accidental leakages/dischage of any air pollutant/gas/liquid from the Residential Colony etc. which are likely to cause fire hazard including environmental pollution.
15. Unit shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
20. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
21. The industry shall establish Miyawaki forest in sufficient area.
22. Unit must comply the Guideline of Mining Sustainable Sand Management Guideline, 2016.

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23. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and improvement of environment from time to time.
24. Units CTO may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.
25. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
26. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
27. The Board reserves the right to deemed cancel this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
28. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn in accordance with law.
29. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
30. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
31. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
32. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
33. This CTO will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal from time to time.
34. The mining work be done by the project proponent in such a way that the contour of the river is not changed.
35. Mining should not be done by the project proponent after sunset or at night.
36. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf). Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.
37. This Consent to Operate (CTO) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, Meerut to ensure the compliance of the conditions imposed in the certificate.

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**Chief Environmental Officer (Circle 3)**

For Smart Mart Stores Pvt. Ltd.



Director

# 579 ANNEXURE-11

110



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**  
**Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com**

Validity Period :07/12/2023 To 05/05/2024

**Ref No. - 196295/UPPCB/Meerut(UPPCBRO)/CTE/BAGHPAT/2023 Dated:- 13/12/2023**

To ,

Shri DHARMI CHAND SHARMA  
M/s SMART MART STORES PRIVATE LIMITED  
GATA NO. 620, 634 ON YAMUNA RIVER BED VILLAGE SANKRANDH KHADAR  
TEHSIL KHEKDA TEHSIL BAGHPAT, UTTAR PRADESH,BAGHPAT,  
BAGHPAT

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.

Please refer to your Application Form No.- 23458823 dated - 07/11/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Latitude (N) Longitude (E) A 28°51'26.23"N 77°12'38.43"E  
B 28°51'03.67"N 77°12'44.87"E C 28°51'03.05"N 77°12'42.75"E D 28°51'24.53"N 77°12'33.69"E

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
NA	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
SAND MINING AS PER EC OBTAINED ON 06.11.2023	14000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Other	THROUGH LOCAL VENDOR	9.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	0.0
Others(Dust Suppression)	4.0
Others(Plantation)	4.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 05/05/2024 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

**Specific Conditions:**

1. This CTE is valid only for establishment of new unit for the proposed production of ORDINARY SAND MINING-14,000/-CUBIC METER FOR SIX MONTH ONLY from the date of E.C. Obtained ("Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.) (Pillars Latitude (N) Longitude (E) A 28°51'26.23"N 77°12'38.43"E B 28°51'03.67"N 77°12'44.87"E C 28°51'03.05"N 77°12'42.75"E D 28°51'24.53"N 77°12'33.69"E).
2. The validity of this CTE is upto 05.05.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTE will become null and void.
3. Unit shall bound to ORDINARY SAND MINING-14,000/-CUBIC METER FOR SIX MONTH ONLY as per E.C. Obtained dated-06.11.2023 OR as amended E.C. applied from SEIAA, U.P. for Sand Mining- 1,40,000 Cubic Meter for SIX Month as PP obtained Mining Lease from District Magistrate, Baghpat for Sand Mining – 1,40,000 Cubic Meter for SIX Month Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.) vide letter No. 420/Khanan/E-Nividah/2022-23, Dated 06.02.2023.
4. The ground water shall be abstracted after obtaining NOC from the UPGWD and submit the copy to the Board within 3 months failing which CTO may not be granted.
5. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation, failing which CTO may not be granted.
6. The unit must comply the Environmental Clearance (EC) from Ministry of Environment, Forest and Climate Change (Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH) on 06.11.2023 for SIX Month only, failing which CTO may not be granted.
7. This CTE is null and void after the period validity of E.C., which is granted by SEIAA, U.P. via letter dated-06.11.2023.
8. In case of any change in production capacity, process, raw materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
9. Unit shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
10. Under the Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
11. The unit shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the Residential Colony etc. which are likely to cause fire hazard including environmental pollution.
12. Unit shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
13. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
14. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
15. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
16. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
17. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
18. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the STP shall be used for forestation.
19. Unit must submit replenishment study in the Board immediately otherwise CTE issued by the Board shall be deemed cancelled automatically.
20. Unit must comply the Guideline of Mining Sustainable Sand Management Guideline, 2016.
21. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
22. Units CTE may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.

23. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
24. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
25. The Board reserves the right to null and void this CTE which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
26. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn in accordance with law.
27. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
28. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
29. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
30. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
31. This CTE will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal from time to time.
32. The mining workbe done by the project proponent in such a way that the contour of the river is not changed.
33. Mining should not be done by the project proponent after sunset or at night.
34. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf). Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.
35. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
36. The unit is required to submit a Bank Guarantee of Rs. 2,00,000/- (Rs. Two Lacs Only) to ensure the time bound compliance of conditions mentioned above at point no. 1 to 33 in the enclosed format for a minimum validity of SIX years.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 13/01/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Chief Environmental Officer (Circle 3)**

Dated:- 13/12/2023

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Meerut to ensure the compliance of the conditions imposed in the certificate.

**Chief Environmental Officer (Circle 3)**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

कार्यालय जिलाधिकारी, बागपत।

(खनन अनुभाग)

पत्रांक: 16-29-एम0सी0-खनन अनुभाग/2023

दिनांक: 20 दिसम्बर, 2023

अनुज्ञा-पत्र

SMART MART STORS PRIVATE Limited, A-1/1,  
HARDEVPURI 100FT ROAD, NATHU COLONY  
CHOWK SHAHDARA, NEW DELHI

1. प्रो० धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा,  
निवासी मं० नं० सी० 42 आनन्द विहार, दिल्ली।
2. प्रो० इन्द्र चंद शर्मा पुत्र भूरमल शर्मा,  
निवासी मं० नं० 66ए राम विहार, दिल्ली।

भूतल एवं खनिकर्म विभाग, उ०प्र० शारान, लखनऊ द्वारा जारी शासनादेश संख्या-781/86-2020-14(सा०)/2020 दिनांक 23.05.2020 के फम में नदी तल में उपलब्ध लपखनिज/साधारण बालू स्थित तहशील-खेकडा के ग्राम साकरौद-खादर गाटा संख्या 620, 634 एकबा 7.00 है० में उपलब्ध साधारण बालू अनुमानित मात्रा 140000 (एक लाख चालीस हजार घनमीटर) को अधिकतम 06 माह की अवधि के लिए ई-निविदा के माध्यम से परिहार पर स्वीकृत किये जाने के लिये विज्ञप्ति संख्या-334/ई-निविदा/विज्ञप्ति बालू/2022-23 दिनांक 06 जनवरी, 2023 के माध्यम से घोषित किया गया था, जिसकी फाइनेंसियल बिड को जिला स्तर पर गठित कमेटी द्वारा दिनांक 31.01.2023 को खोली गया, जिसमें SMART MART STORS PRIVATE Limited, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI द्वारा रू० 353/- की उच्चतम दर प्रस्तुत की गयी। जिसके उपरान्त SMART MART STORS PRIVATE Limited, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI प्रो० धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा, निवासी मं० नं० सी० 42 आनन्द विहार, दिल्ली, प्रो० इन्द्र चंद शर्मा पुत्र भूरमल शर्मा, निवासी मं० नं०-66ए राम विहार, दिल्ली (सर्वोच्च बोलीदाता) के पक्ष में कार्यालय पत्र संख्या-420/खनन/ई-निविदा/2022-23 दिनांक 06.02.2023 द्वारा सहमति पत्र निर्गत किया था। सहमति पत्र में दी गयी शर्तों के अनुसार खनन योग्य साधारण बालू अनुमानित मात्रा 140000 (एक लाख चालीस हजार घनमीटर) से सर्वोच्च दर अंकन 353/- (तीन सौ तरेपन रूपये मात्र) प्रति घनमीटर गुणा किये जाने पर रायल्टी के मद में कुल सकल धनराशि रू० 4,94,20,000/- (चार करोड चौरानवे लाख बीस हजार रूपये) का 50 प्रतिशत की धनराशि रू० 2,47,10,000/- (दो करोड सैंतालीस लाख दस हजार रूपये मात्र) में से जमा अर्नेस्ट मनी की धनराशि रू० 45,50,000/- (पैंतालीस लाख पचारा हजार रूपये मात्र) को रागायोजित करते हुए, अवशेष धनराशि रू० 2,01,60,000/- (दो करोड एक लाख साठ हजार हजार रूपये मात्र) को चालान संख्या-BA00010 दिनांक 10.02.2023 के माध्यम से विभागीय Head में जमा की गयी है। जिसके उपरान्त श्री धर्मीचन्द शर्मा पुत्र श्यामलाल शर्मा द्वारा नियम 35 के प्राविधानों के अन्तर्गत स्वीकृत खनन योजना एवं भारत सरकार के वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण-पत्र (EC23B001UP1 68482 दिनांक 06.11.2023, फाइल नं० 8178-7685) प्राप्त कर प्रस्तुत कर दिया गया है। जिसके उपरान्त श्री धर्मीचन्द शर्मा पुत्र श्यामलाल शर्मा द्वारा रायल्टी के मद में 50 प्रतिशत धनराशि रू० 2,47,10,000/- (दो करोड सैंतालीस लाख दस हजार रूपये मात्र) को चालान संख्या-K0000100 दिनांक 24.11.2023 व 4 प्रतिशत स्टाम्प शुल्क के रूप में रू० 19,76,800/- (उन्नीस लाख छियत्तर हजार आठ सौ रूपये मात्र) का स्टाम्प दिनांक

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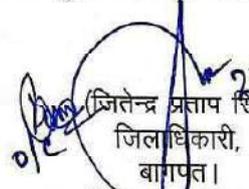
13.12.2023, टीसीएस की धनराशि अंकन 9,88,400/- (नौ लाख अठ्ठासी हजार चार सौ रुपये मात्र) दिनांक 29.11.2023 को जमा कराकर चालान रसीद जमा किया गया है तथा CTE NO-196295-UPPCB-Meerut) UPPCBRO/CTE/ BAGHPAT/2023 DATED 13.12.2023 & CTO No.198041/UPPCB/Meerut (UPPCBRO/CTO/both/BAGHPAT/2023 DATED 13.12.2023 प्रस्तुत किया है।

अतः SMART MART STORS PRIVATE Limited, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI द्वारा अंकन 353/- (तीन सौ तरेपन रुपये मात्र) की उच्चतम दर प्रस्तुत की गयी। जिसके उपरान्त SMART MART STORS PRIVATE Limited, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI प्रो० धर्मीचंद शर्मा पुत्र श्यामलाल शर्मा, निवासी मं०नं० सी० 42 आनन्द विहार, दिल्ली, प्रो० इन्द्रचंद शर्मा पुत्र भूरमल शर्मा, निवासी मं०नं०-66ए राम विहार, दिल्ली के पक्ष में नदी तल स्थित उपलब्ध उपखनिज/साधारण बालू अनुमानित मात्रा 140000 (एक लाख चालीस हजार घनमीटर) स्थित तहसील-खेकडा, ग्राम साकरौद-खादर 620, 634 एकबा 7.00 है० पर खनन की अनुमति 06 माह (छः माह) की अवधि हेतु सहमति पत्र एवं पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों के अतिरिक्त निम्नलिखित शर्तों के अधीन प्रदान की जाती है।

1. अनुज्ञा-पत्र अवधि (मानसून सत्र जुलाई, अगस्त, सितम्बर को छोड़कर) अनुज्ञा पत्र स्वीकृत के दिनांक से 06 माह (छः माह) के लिए होगी।
2. लेटर-आफ-इन्टेण्ट में अंकित उपखनिज साधारण बालू की मात्रा यदि पर्यावरण अनापत्ति प्रमाण-पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति की मात्रा अनुमन्य होगी। अनुज्ञाधारक द्वारा 3.0 मीटर गहराई अथवा जल स्तर में से जो कम हो से अधिक गहराई में खनन संक्रियाएं नहीं करेगा।
3. अनुज्ञा-पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाय, इनमें से जो भी पहले हो, के लिए अनुज्ञा-पत्र वैध रहेगा।
4. पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गई शर्तों एवं प्रतिबन्धों के अधीन ही खनन संक्रियाएं सम्पादित करेगा।
5. उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम 17 के प्राविधानों के अनुसार क्षेत्र के सीमाबन्धन हेतु अनुज्ञापत्रधारक द्वारा निर्धारित शुल्क जमा कर सीमा बन्धन कराया जायेगा। साथ ही साथ अनुज्ञापत्रधारक के स्वयं के व्यय पर सीमा स्तम्भ लगवाया जायेगा एवं पट्टा अवधि तक उसका अनुरक्षण किया जायेगा।
6. नदी की जल धारा में सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा एवं अन्य किसी भी अनाधिकृत माध्यम से खनन कार्य नहीं किया जायेगा।
7. उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम 36 के प्राविधानों के अनुसार वाहनों के प्रवेश व निकासी स्थल पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य पी०टी०जेड० (PTZ) व चार सी०सी०टी०वी० कैमरा लगाने सहित चेक पोस्ट / गेट का निर्माण करेगा। खनिज के निकासी पर स्थापित चेक पोस्ट/गेट पर सी०सी०टी०वी० कैमरा इस प्रकार लगे हों, जिससे प्रत्येक खनिज लदे वाहन का फोटो capture हो सके।
8. अनुज्ञापत्रधारक उक्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड गांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

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10. 1080पी00जेड0 (PTZ) कैमरा में निम्न Feature का होना आवश्यक है।  
2MP PTZ camera of minimum resolution 1080p X 720p capable of sending RTMP feeds over the internet, controllable using APIs and equipped with night vision capabilities."
10. अनुज्ञाधारक को खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्शियुक्त सॉफ्टवेयर से इन्टीग्रेट किया जाना होगा। इन्टीग्रेशन के लिये तौल मशीन में निम्न Features का होना आवश्यक है।
1. The weigh bridge device should use the MOTT protocol to transmit data.
  - 2- The weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
11. स्वीकृत क्षेत्र के अन्दर जहां परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करना होगा। सार्वजनिक सड़क, जलाशय, नहर, रेलवे लाइन, निर्वासित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
12. यदि अनुज्ञापत्रधारक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तों का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा-पत्र समाप्त किया जा सकता है। स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा0 उच्चतम/सच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण (मा0एन0जी0टी0) द्वारा समय-समय पर दिये गये आदेश एवं उ0प्र0 उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त सुसंगत शासनादेशों/निर्देशों का अनुपालन अनुज्ञाधारक को अनिवार्य होगा।

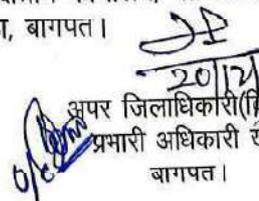
  
(जितेन्द्र प्रताप सिंह)  
जिलाधिकारी,  
बागपत।

संख्या: 1622/एम0सी0-खनन अनुभाग/2023

तददिनांक 20 दिसम्बर, 2023

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- प्रमुख सचिव महोदय, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
- 2- आयुक्त महोदय, नेरठ मण्डल, नेरठ।
- 3- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
- 4- निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।
- 5- पुलिस अधीक्षक, बागपत।
- 6- प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, बागपत।
- 7- क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
- 8- उपजिलाधिकारी/क्षेत्राधिकारी, तहसील खेकडा, बागपत।

  
20/12/23  
अपर जिलाधिकारी (मि0/रा0)/  
प्रभारी अधिकारी खनिज,  
बागपत।



भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश  
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

### Lessee Full Detail

1. Unique id:	668309137808	Back
2. Type Of Mineral:	Ordinary sand (Category-I)	3. Name Of Lessee:
4. Father Name:	Shyamal Sharma and Bhurmal Sharma	Dharmi Chand Sharma and Indea Chand Sharma
6. Mobile Number:	9319332648	5. Lessee Address:
8. District Of Lease :	BAGHPAT	C-4a Anand Vihar Delhi and 66A Ram Vihar Delhi
10. Village Of Lease:	SAKROD KHADAR	7. Pin No.:
12. Area (In acre):	17.29	9. Tehsil Of Lease :
14. Expiry Date:	19/06/2024	Khekada **
16. Environment Clearance Issued Date:	06/11/2023	11. Gata/Khand Number:
18. Quantity Remaining (Cubic Meter/Ton for Silica sand)	31597 m3	620 and 634
20. Alloted Quantity Used:	108403	13. Alloted Date:
22. Submitted Amount:	49420000	20/12/2023
		15. Mining Plan Approved Date:
		04/03/2023
		17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):
		140000 m3
		19. Alloted Quantity Transportation:
		140000
		21. Alloted Quantity Remaining:
		31597

SMART MART STORES PRIVATE LIMITED, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI 1-प्रो० धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा निवासी मं०नं० सी० 42 आनन्द विहार दिल्ली 2-इन्द्र चंद शर्मा पुत्र गुरमल शर्मा निवासी मं०नं०-66ए राग विहार, दिल्ली के पक्ष में ई-टेण्डर में उच्चतम बोली के आधार पर साकरौद खावर के खसरा संख्या 620, 634 कुल रकबा 7.00 है० में उपलब्ध बालू के लिए दिनांक 20.12.2023 से 19.06.2024 तक रवीकृत खनन अनुज्ञा के संबंध में:-

- 01- जिला सर्वेक्षण रिपोर्ट-उक्त क्षेत्र उग सचिव, उत्तर प्रदेश शासन, भूतल एवं खनिकर्म विभाग, लखनऊ के पत्र संख्या 1556/86-2020-01(सा०)/2020 दिनांक 30 सितम्बर, 2022 द्वारा जिला सर्वेक्षण रिपोर्ट में संशोधन/संयोजन हेतु साकरौद खावर गाटा संख्या 620, 634 क्षेत्रफल 7.00 हैक्टेयर को सम्मिलित करने की सहमति प्रदान की गयी थी।
- 02- ई-निविदा-कार्यालय के पत्र दिनांक 06.01.2023 द्वारा उक्त क्षेत्र विज्ञापित किया गया था।
- 03 सहमति पत्र(Letter of Intent)-दिनांक 06.02.2023 को सहमति पत्र निर्गत किया गया था।
- 04- खनन योजना-दिनांक 04.03.2023
- 05- पर्यावरण मंजूरी-दिनांक 06.11.2023
- 06 पर्यावरण मंजूरी का अनुपालन-संलग्न है।
- 07- सीमांकन-दिनांक 23.11.2023
- 08- जिओ कोर्डिनेट-संलग्न सीमांकन आख्या में अंकित है।
- 09- खनन अनुज्ञा पत्र-दिनांक 20.12.2023 को निर्गत किया गया।
- 10- सीटीओ-दिनांक 13.12.2023 को निर्गत हुआ।
- 11- खनन क्षेत्र 7.00 हैक्टेयर
- 12- खनन की गहराई-औसत 2.3 मीटर अनुमन्य थी।
- 13- पर्यावरण मंजूरी में अनुमन्य मात्रा-140000 घनमीटर
- 14- खनन की गयी मात्रा-108403

दिनांक 19-06-2024

सेवामें,  
खनन अधिकारी  
श्रीमान महोदय

बागपत उत्तरप्रदेश

विषय :- खनन अनुज्ञा उपखनिज बालू का 6 माह आज दिनांक 19 जून 2024 रात्रि 12 बजे समाप्त होने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत सादर निवेदन है कि प्रार्थी के पक्ष में जनपद-बागपत की तहसील-खेकड़ा के ग्राम - साकरौद खादर के गाटा संख्या 620, 634 क्षेत्रफल 7.00 है0 में 6 माह हेतु खनन अनुज्ञा आज दिनांक 19-06-2024 रात्रि 12 बजे तक शर्तों के अधीन स्वीकृत था जिसके सम्बन्ध में प्रार्थी आपको अवगत कराना चाहता है कि अनुज्ञा प्रपत्र की शर्तों के अनुसार प्रार्थी ने बालू खनन कार्य बंद कर दिया है और प्रार्थी ने अपने सम्पूर्ण मशीने, कर्मचारी व कार्यालय सेटअप इत्यादि हटा दिए हैं और पूर्ण रूप से बालू खनन कार्य बंद कर दिया गया है और प्रार्थी ने अनुज्ञा प्रपत्र की अवधि 6 माह के दौरान किसी भी प्रकार का कोई भी शर्तों का उलंघन नहीं किया है और सशर्त अनुज्ञा प्रपत्र की अवधि पूर्ण कर ली है।

आज दिनांक 19 जून 2024 रात्रि 12 बजे के बाद प्रार्थी का उक्त खनन अनुज्ञा से किसी प्रकार का कोई वास्ता नहीं होगा और गाटा संख्या 620, 634 क्षेत्रफल 7.00 है0 ग्राम - साकरौद खादर तहसील-खेकड़ा जनपद-बागपत उत्तरप्रदेश में किसी भी प्रकार का कोई भी अवैध खनन होता है तो उसके लिए प्रार्थी की कोई जिम्मेदारी नहीं होगी अतः प्रार्थी उक्त अनुज्ञा पत्र की समयावधि आज दिनांक 19 जून 2024 समाप्त होने पर आपके कार्यालय को इस पत्र द्वारा सूचित करता है कि प्रार्थी ने अनुज्ञा प्रपत्र की शर्तों के अनुसार समयावधि समाप्त होने पर बालू खनन कार्य पूर्णतः बंद कर दिया है।

अतः महोदय से अनुरोध है कि प्रार्थी को अनुज्ञा प्रपत्र समाप्ति व अनापत्ति प्रमाणपत्र जारी करने की कृपा करे।

प्रार्थी

धर्मी चंद शर्मा पुत्र स्वर्गीय श्री श्यामलाल शर्मा,  
निवासी मं0नं0 सी 42 आनंद विहार,  
दिल्ली- 110092

निर्देशक स्मार्ट मार्ट स्टोर्स प्राइवेट लिमिटेड

For Smart Mart Stores Pvt. Ltd.

  
Director



दिनांक 19-06-2024

सेवामें,

श्रीमान जिलाधिकारी महोदय

बागपत उत्तरप्रदेश

विषय :- खनन अनुज्ञा उपखनिज बालू का 6 माह आज दिनांक 19 जून 2024 रात्रि 12 बजे समाप्त होने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत सादर निवेदन है कि प्रार्थी के पक्ष में जनपद-बागपत की तहसील-खेकड़ा के ग्राम - साकरौद खादर के गाटा संख्या 620, 634 क्षेत्रफल 7.00 है0 में 6 माह हेतु खनन अनुज्ञा आज दिनांक 19-06-2024 रात्रि 12 बजे तक शर्तों के अधीन स्वीकृत था जिसके सम्बन्ध में प्रार्थी आपको अवगत कराना चाहता है कि अनुज्ञा प्रपत्र की शर्तों के अनुसार प्रार्थी ने बालू खनन कार्य बंद कर दिया है और प्रार्थी ने अपने सम्पूर्ण मशीने, कर्मचारी व कार्यालय सेटअप इत्यादि हटा दिए है और पूर्ण रूप से बालू खनन कार्य बंद कर दिया गया है और प्रार्थी ने अनुज्ञा प्रपत्र की अवधि 6 माह के दौरान किसी भी प्रकार का कोई भी शर्तों का उलंघन नहीं किया है और सशर्त अनुज्ञा प्रपत्र की अवधि पूर्ण कर ली है।

आज दिनांक 19 जून 2024 रात्रि 12 बजे के बाद प्रार्थी का उक्त खनन अनुज्ञा से किसी प्रकार का कोई वास्ता नहीं होगा और गाटा संख्या 620, 634 क्षेत्रफल 7.00 है0 ग्राम - साकरौद खादर तहसील-खेकड़ा जनपद-बागपत उत्तरप्रदेश में किसी भी प्रकार का कोई भी अवैध खनन होता है तो उसके लिए प्रार्थी की कोई जिम्मेदारी नहीं होगी अतः प्रार्थी उक्त अनुज्ञा पत्र की समयावधि आज दिनांक 19 जून 2024 समाप्त होने पर आपके कार्यालय को इस पत्र द्वारा सूचित करता है कि प्रार्थी ने अनुज्ञा प्रपत्र की शर्तों के अनुसार समयावधि समाप्त होने पर बालू खनन कार्य पूर्णतः बंद कर दिया है।

अतः महोदय से अनुरोध है कि प्रार्थी को अनुज्ञा प्रपत्र समाप्ति व अनापत्ति प्रमाणपत्र जारी करने की कृपा करे।

प्रार्थी

धर्मी चंद शर्मा पुत्र स्वर्गीय श्री श्यामलाल शर्मा,

निवासी मं0नं0 सी 42 आनंद विहार,

दिल्ली- 110092

निर्देशक स्मार्ट मार्ट स्टोर्स प्राइवेट लिमिटेड

For Smart Mart Stores Pvt. Ltd.

  
Director

are here Home>> Track Consignment

## Track Consignment

Indicates a required field.

\* Consignment Number

ED653031757IN

Track More

(Dial 18002666888) (Near Masks, St

75  
Azadi Ka  
Amrit Mahotsav



ED653031757IN IVR:6968633031757

SP KRISHNA NAGAR HO (110051)

Counter No:1,19/06/2024,16:30

To:DMOFFICE ,BAGHPAT

PIN:250619, Sarurpur Kalan SO

From:DC SHARMA ,SHAHADARA

Wt:20gas

Am:41.30,Tax:6.30,Am:Paid:41.00(Cash)

(Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))

Quick help

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Krishna Nagar HO	19/06/2024 16:30:42	250619	41.30	Inland Speed Post	Sarurpur Kalan SO	22/06/2024 12:36:20

Event Details For : ED653031757IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
22/06/2024	12:36:20	Sisana BO	Item Delivered(Addressee)
22/06/2024	10:28:41	Sisana BO (Beat Number:1)	Item Delivered [To: dm (Article Receipt Room) ]
22/06/2024	09:39:55	Baghpat SO	Dispatched to BO
22/06/2024	09:39:07	Baghpat SO	Dispatched to BO
22/06/2024	08:32:18	Baghpat SO	Item Received
21/06/2024	13:32:12	Meerut Cantt RMS ICH	Item Dispatched
21/06/2024	13:23:30	Meerut Cantt RMS ICH	Item Bagged
21/06/2024	09:29:17	Meerut Cantt RMS ICH	Item Received
21/06/2024	03:56:00	Ghaziabad NSH	Item Bagged
21/06/2024	02:20:00	Ghaziabad Ma RMS TMO	Item Dispatched
21/06/2024	02:00:00	Ghaziabad Ma RMS TMO	Item Received
21/06/2024	00:57:17	Ghaziabad NSH	Item Received
20/06/2024	09:47:13	Delhi Rs TMO	Item Dispatched
20/06/2024	09:27:31	Delhi Rs TMO	Item Received
20/06/2024	07:52:25	New Delhi NSH	Item Dispatched
19/06/2024	23:00:00	New Delhi NSH	Item Bagged

1/

[https://www.indiapost.gov.in/\\_layouts/15/dop.portal.tracking/trackconsignment.aspx](https://www.indiapost.gov.in/_layouts/15/dop.portal.tracking/trackconsignment.aspx)

To,

Date: 20/06/2024

Deputy Director General of Forest(c)  
Ministry of Env. Forest and climate change, Integrated Regional Office,  
Kendriya Bhawan, 5<sup>th</sup> Floor, Sector H, Aliganj, Lucknow-226010  
Uttar Pradesh.

**Subject- Half Yearly Compliance Report for Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh, Khadar, Tehsil- Khekda, District- Baghpat, U.P. Lease Area : 7.0 ha.**

Reference EC No. EC23B001UP198482 dated 06/11/2023

Period- December 2023 to June 2024

Dear Sir,

This is with reference to the above mentioned subject; we are herewith submitting the yearly compliance report for the period of December 2023 to June 2024 for stipulated conditions of Environmental clearance letter No. EC23B001UP198482 dated 06/11/2023 for Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh, Khadar, Tehsil- Khekda, District- Baghpat, U.P. Lease Area : 7.0 ha

Thanking You



(Authorized Signatory)

Smart Mart Stores Private Limited

Encl: As above

CC:

Member Secretary, SEIAA, Vineet Khand-1, Gomti Nagar, Lucknow- 226010

Member Secretary, UPPCB, Building No. TC-12TV, Vibhuti Khand, Lucknow- 226010

District Mgistrate/District Mining Officer, District Baghpat

**Environmental Compliance Report**

**Half Yearly  
Environmental Compliance  
Report**

**Ordinary Sand Mining Project**

at

**Gata no. 620 & 634**

**Area- 7.0 Ha**

Village- Sankraudh Khadar,

Tehsil- Khekda,

District- Baghpat, State- Uttar Pradesh

**Applicant:**

**Smart Mart Stores Private Limited**

**Shri Dharmi Chand Sharma**

**S/o Shri Shyamlal**

**A-1/1, Hardev Puri 100 Ft. Road, Nathu  
Colony Chowk, Shahdara, New Delhi, 110032**



**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.**

**PROJECT COMPLIANCE**

**Specific and General Conditions as per the Environmental Clearance Ref. No.: EC23B001UP198482 Dated: 06/11/2023.**

**Note: Since the Environmental Clearance has been granted for only six months i.e. Dec 2023 to June 2024, Hence single Environmental Clearance compliance report has been submitted herewith.**

S.no.	General condition	Compliance
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department	LOI has been granted in the name of Smart Mart Stores Private Limited.
2.	Forest clearance shall be taken by the proponent as necessary under the law	Complied
3.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior Environmental clearance as per EIA notification, 2006.	Agreed
4.	No change in the calendar plan including excavation, the quantum of mineral and waste shall be made	Complied
5.	Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled	All the activities will be in compliance with the approved Mining plan
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO <sub>2</sub> , NO <sub>x</sub> monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.	Complied
7.	Data on ambient air quality (RPM, SPM, SO <sub>2</sub> , NO <sub>x</sub> ) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board	Complied

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**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.**

	/Central Pollution Control Board once in six months.	
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.	Complied
9.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained	Complied
10.	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Complied
11.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Complied
12.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Complied
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Complied
14.	The transportation of the materials shall be limited to the day hours' time only.	Complied
15.	Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Complied
16.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	Complied
17.	The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI,	Complied

**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Bagpat, State- Uttar Pradesh.**

	Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	
18.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board	Complied
19.	The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board	Complied
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Done
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).	The same has been Complied
22.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.	Complied
23.	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.	Agreed
24.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the	Agreed

**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00  
Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.**

Environment (Protection) Act, 1986.

S.no.	Specific Conditions	Compliance
1.	District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC	Agreed
2.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Directions/suggestions given during public hearing and commitment made are complied
3.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	NOC from DFO has been obtained
4.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Complied
5.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Agreed
6.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants/ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 7000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Complied
7.	In consultation with District Environment	Complied

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	Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 35.ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	
8.	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	Proponent has ensured that Project Proponent has fully complied with the EC conditions
9.	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	Agreed
10.	Project proponent should submit the drone videography (not older than 07 days) of the project site mentioning the date, time and geo coordinates before starting the mining process.	Complied
11.	Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.	Complied
12.	NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.	NOC from Irrigation Department/ Concerning Authority regarding river bed mining has been obtained
13.	Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.	Complied
14.	The project proponent shall install solar light in	Complied

**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.**

	their site office.	
15.	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	Complied
16.	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	Preference has been given to indigenous local species as per the consultation of the local district Forest Officer
17.	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent	Haul roads and all weather roads are made for the approach to the mine lease area.
18.	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Vehicular emissions has been checked to be kept under control, all traffic rules were followed to avoid any kind of accident.
19.	The project proponent should explore the possibilities of rainwater harvesting.	Complied
20.	Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road	Consent between project proponent and competent authority for haulage road has been taken
21.	Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.	Complied
22.	As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department	Complied
23.	Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.	SKLD water is used in the project
24.	Submit the Hydrological study report of lease area that the quantity given in I.o.I will be mined without affecting the geo-hydrology of the River.	Complied
25.	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.	At the time of operation, the project proponent has complied with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
26.	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	Agreed
27.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining	Agreed

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**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.**

	mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.	
28.	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	LoI has been issued by the district administration in the name of Smart Mart Stores Private Limited
29.	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.	Agreed
30.	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	No blasting is proposed/ done.
31.	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	Agreed
32.	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Only one pit was worked on at a time
33.	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit was completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit.
34.	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits	Complied
35.	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Complied
36.	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department.	Green belt development was carried out considering CPCB guidelines

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	Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.	
37.	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	No blasting was carried out.
38.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.	No blasting was carried out
39.	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	Shelter for workers along with drinking water arrangements were made at the site.
40.	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.	Haul road maintenance was done regularly
41.	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	Complied
42.	Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the	Complied

**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Bagpat, State- Uttar Pradesh.**

	next consequent year.	
43.	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	Complied
44.	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls	Complied
45.	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	Complied
46.	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	Complied
47.	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gof, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	Complied
48.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC,	Fugitive dust generation was controlled by water sprinkling, also the monitoring was also carried out to monitor Fugitive dust emission

EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. – 620, 634, Area-7.00  
Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.

	GoI, Lucknow and U.P. Pollution Control Board regularly.	
49.	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Agreed & Complied
50.	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers	Agreed & Complied
51.	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	All the vehicles used in the transportation of the mineral were covered with the tarpaulin.
52.	Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	Agreed & Complied
53.	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	Only local people were hired for the project.
54.	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever	No topsoil was generated in the sand mining project.

**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Arca-7.00  
Ha at Village: - Sankraudh Khadar, Tehsil- Khokda, District- Bagpat, State- Uttar Pradesh.**

	applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	
55.	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Agreed & Complied
56.	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Agreed & Complied
57.	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	The slope of the mining bench and ultimate pit limit were in compliance with the approved mining scheme.
58.	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre monsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	Agreed & Complied
59.	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Agreed & Complied
60.	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality	Agreed & Complied

**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00  
Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.**

	and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	
61.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Agreed & Complied
62.	Prior permission from the Competent authority shall be obtained for the extraction of Ground water if any.	Agreed & Complied
63.	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Agreed & Complied
64.	Project Proponent shall explore the possibility of using solar energy where ever possible.	Agreed
65.	Commitment towards CER has to be followed strictly	1.25 Lakh of the funds designated towards CER were used for the same.
66.	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	Agreed & Complied
67.	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	All direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies were followed
68.	The blasting will be done only after getting permission from the Mining Department.	No blasting was done.

1.	You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall	Agreed.
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**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.**

	automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.	
2.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed
3.	The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.	Agreed
4.	The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.	Agreed & Complied.

*(Handwritten signature)*

## ANNEXURE-16

श्रीवामे  
अपर जिला न्यायाधीश/ (H.K.)  
बागपत

महोदय जी सादर अवगत कराना है कि प्रयागराज  
स्वच्छता प्रमाण पत्र दिनांक 06/11/2023 जो कि प्राची के  
पक्ष में ग्राम सांकरोद खास के गांव स-690-634  
क्षेत्र के 7 हेक्टेयर में दिनांक 20/12/2023 से 19/06/2024  
व्यतीकृत खनन अनुज्ञा विहित है के लिये EC निरगत है  
EC सं: - 4(32) में 7 हजार पेड लगाने का उल्लेख है  
महोदय प्राची द्वारा लगभग 8000 प्लांट (पेचे)  
जमुना के किनारे और गांव सांकरोद की हलुलो  
में लगाया गया है जिसके फोटो ग्राम संग्रहित हैं  
साथ में लगा दिया है फोटो ग्राम।

अधिकृत  
स्मार्ट मार्ट प्राइवेट लि.  
For Smart Mart Stores Pvt. Ltd.  
Authorized Signatory  
2024

स्थान - सांजरी १ रावळ



15/05/24

स्थान - सांजरोप स्वाकट



4/2/2017  
 15/9/17

ਬੰਦੀ - ਸ਼ਾਂਤਿਪੁਰ ਰੋਡ



15/05/2021  
15/05/2021  
15/05/2021

श्रीकरोन गाव



15/06/24  
122

सयुक्त निरीक्षण आख्या

निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन, लखनऊ के कार्यालय आदेश संख्या 142/एम-(का०आ०)/2023 दिनांक 23.04.2024 एवं जिलाधिकारी बागपत के पत्र संख्या 108 दिनांक 24.04.2024 के अनुपालन में जनपद-बागपत की तहसील-खेकडा के ग्राम-साकरौद खादर में संचालित खनन अनुज्ञा क्षेत्र की जाँच दिनांक 02.05.2024 को अधोहस्ताक्षरी, सहायक पर्यावरण अभियन्ता, प्रदूषण नियंत्रण बोर्ड, मेरठ एवं खान निरीक्षक, बागपत तथा वरिष्ठ सर्वेक्षक, क्षेत्रीय कार्यालय, गाजियाबाद द्वारा अनुज्ञापत्रधारक की उपस्थिति में की गयी। जाँच आख्या निम्नवत् है:-

01	खनन अनुज्ञा-पत्र का विवरण	तहसील खेकडा ग्राम-साकरौद खादर के गाटा संख्या 620, 634 क्षेत्रफल 7.00 है०
02	अनुज्ञाधारक का नाम व पता	SMART MART STORES PRIVATE LIMITED, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI 1-प्र० धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा निवासी मं० नं० सी० 42 आनन्द विहार दिल्ली 2-इन्द्र चंद शर्मा पुत्र भूरमल शर्मा निवासी मं० नं०-66ए राम विहार, दिल्ली
03	अनुज्ञा अवधि का विवरण	दिनांक 20.12.2023 से 19.06.2024
04	स्वीकृत अनुज्ञा क्षेत्र का जीओ कॉर्डिनेट	A-28°51'26.23" N 77°12'38.43"E B-28°51'03.67" N 77°12'44.87"E C-28°51'03.05" N 77°12'42.75"E D-28°51'24.53" N 77°12'33.69"E
05	वार्षिक अनुमन्य खनन की मात्रा	140000
06	खनन क्षेत्र में मौजूद पिट्स का विवरण मात्रा	पिट-1. लम्बाई 350 मीटर X औसत चौड़ाई 75 मीटर X औसत गहराई 1.8 = 47250 घनमीटर पिट-2. लम्बाई 260 मीटर X औसत चौड़ाई 47 मीटर X औसत गहराई 1.05 = 12831 घनमीटर कुल खनन की मात्रा 60081 घनमीटर
07	जाँच के समय अनुज्ञाधारक द्वारा क्षेत्र के बाहर तो खनन नहीं किया जा रहा है यदि अनुज्ञाधारक द्वारा स्वीकृत क्षेत्र के बाहर खनन किया गया है तो उसका जीओ कॉर्डिनेट सहित विवरण	निरीक्षण के दौरान अनुज्ञाधारक द्वारा स्वीकृत क्षेत्र से बाहर खनन नहीं किया जा रहा है।
08	वे-ब्रिज में लगे कैमरे की स्थिति, कैमरे सही एंगल पर लगे हैं अथवा नहीं	वे-ब्रिज सही स्थिति में कार्य कर रहा है परन्तु पी०टी० जैड० कैमरा कार्य करते हुए नहीं पाया गया। खनन क्षेत्र में सी०सी० टी०वी० कैमरे कार्य करते हुए पाये गये।
09	अनुज्ञा क्षेत्र में विक्रय बोर्ड लगे हैं अथवा नहीं	खनन अनुज्ञा क्षेत्र में विक्रय बोर्ड लगाया गया है परन्तु उस पर बालू के विक्रय की दर प्रति घनमीटर अथवा प्रति क्यूबिक फिट के अनुसार नहीं दर्शायी गयी है विक्रय बोर्ड पर अंकित मूल्य निम्नवत् पाये गये- 06 टायर ट्रक पर बालू का विक्रय मूल्य-5000 10 टायर ट्रक पर बालू का विक्रय मूल्य-9000 12 टायर ट्रक पर बालू का विक्रय मूल्य-10000 14 टायर ट्रक पर बालू का विक्रय मूल्य-अस्पष्ट 16 टायर ट्रक पर बालू का विक्रय मूल्य-अस्पष्ट
10	सीमा स्तम्भ सही स्थान पर लगे हैं अथवा नहीं	खनन अनुज्ञा क्षेत्र के चारों सीमा स्तम्भ जीओ कॉर्डिनेट के अनुसार सही स्थान पर लगे पाये गये।

*Signature*

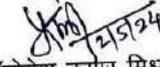
*Signature*

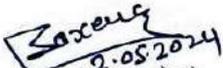
11	अनुज्ञाधारक द्वारा परिवहन के क्षेत्र में मार्ग की स्थिति एवं उस पर पानी का छिड़काव किया जा रहा है अथवा नहीं	बालू खनन क्षेत्र में परिवहन मार्ग सही है तथा अनुज्ञाधारक द्वारा मार्ग पर टैंकर से पानी का छिड़काव होता हुआ पाया गया।
12	स्वीकृत क्षेत्र के अन्दर खनन/परिवहन किये गये उपखनिज बालू की मात्रा का विवरण:	वरिष्ठ सर्वेक्षक द्वारा की गयी पैमाईश के अनुसार अनुज्ञाधारक द्वारा निरीक्षण की दिनांक तक 60081 घनमीटर बालू का खनन/परिवहन किया गया है।
13	अनुज्ञाधारक द्वारा खनन योजना व पर्यावरण स्वच्छता प्रमाण-पत्र के अनुसार कार्य किये जाने के संबंध में आख्या	अनुज्ञाधारक द्वारा 01-03 मीटर या जल स्तर से अधिक गहराई पर खनन कार्य नहीं किया जा रहा है। 02- जलधारा में सक्शन मशीन/लिफ्टर का प्रयोग नहीं किया जा रहा है। 03-मार्ग पर टैंकर से पानी का छिड़काव किया जा रहा है। 04-पर्यावरण स्वच्छता प्रमाण पत्र की प्रथम अनुपालन आख्या परियोजना शुरू करने के एक माह के अन्दर प्रेषित की जानी थी जोकि नहीं की गयी। 05-बालू खनन में लगाये गये श्रमिकों को रहने के लिए अस्थायी आवास, स्वच्छ पानी एवं प्रकाश की व्यवस्था की गयी है। 06-क्षेत्र में बालू खनन से जलधारा परिवर्तित होना नहीं पाया गया। 07-क्षेत्र में बालू खनन के कार्य से वायु प्रदूषण, जल प्रदूषण एवं ध्वनि प्रदूषण की समस्या नहीं पायी गयी।

आख्या सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

  
(शिवकुमार)  
वरिष्ठ सर्वेक्षक,  
क्षेत्रीय कार्यालय, गाजियाबाद।

  
(अनुज कुमार)  
खान निरीक्षक  
बागपत।

  
(योगेश कुमार मिश्र)  
सहायक पर्यावरण अभियन्ता,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ।

  
2.05.2024  
(साचिन सक्सेना)  
भूवैज्ञानिक/क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय, गाजियाबाद।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: सी-3/उल 781/के 26/2025

दिनांक: 29/12/2025

सेवा में,

पंजीकृत

मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0,  
ग्राम सांकरौद, तहसील खेकड़ा,  
बागपत। 01127414369

विषय:- पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस के संबंध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, दिल्ली, में योजित ओ0ए0 संख्या-1267/2024 कुलदीप धामा बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक-23/01/2025 का संदर्भ ग्रहण करने का कष्ट करे, जिसके के सुसंगत अंश निम्नवत हैं-

" 2. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it necessary to have responses of (1) State of Uttar Pradesh through Additional Chief Secretary, Environment, Forest and Climate Change, State of Uttar Pradesh (2) Director, Mining and Geology, Uttar Pradesh, (3) District Magistrate, Baghpat, (4) CPCB through Member Secretary, (5) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary, (6) M/s Smart Mart Stores Private Ltd. (Project Proponent), A-1/1, Hardev Puri, 100 FT, Road, Nathu Colony Chowk, Shahdara, New Delhi-110032 who stand impleaded as respondents no. 1 to 6"

मा0 एन0जी0टी0 द्वारा दिये गये आदेशों के क्रम में गठित समिति द्वारा दिनांक-09/12/2024 को स्थल निरीक्षण किया गया। समिति की आख्या मा0एनजीटी में दाखिल की गयी है। समिति की आख्या के अनुसार मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0, ग्राम सांकरौद, तहसील खेकड़ा, बागपत में प्रदत्त अनुमति 1,40,000 घनमीटर के सापेक्ष 108403 घनमीटर खनन किया गया है, किन्तु परियोजना प्रस्तावक द्वारा अनुमन्य जिओ कोआर्डिनेट 28°50'47.33"N, 77°12'52.64"E के आसपास 357 घनमीटर का माइनिंग लीज अनुमति के बिना अवैध खनन/Excess Mining किया गया है एवं इस हेतु पर्यावरणीय स्वीकृति तथा राज्य बोर्ड से सहमति प्राप्त नहीं की गयी है।

खनन विभाग के शासनादेश के अनुसार खनन की दर (65रुपये प्रतिघन मीटर x 5=325 रु0) के आधार पर खनिमुख मूल्य (Pit mouth value)= 357x65x5=1,16,025/= एवं रायल्टी रु0 357x65=23,205/= सहित कुल मार्केट वैल्यू घनराशि 1,39,230/-आंकलित होता है।

खनन पट्टा इकाई मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0 द्वारा ग्राम सांकरौद तहसील खेकड़ा जनपद बागपत में किये गये खनन के विरुद्ध मा0एनजीटी में माइनिंग से संबंधित एक अन्य वाद ओ0ए0 संख्या-360/2015 नेशनल ग्रीन ट्रिब्यूनल बार एसोसियेशन बनाम वीरेन्द्र सिंह(गुजरात) में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रस्तुत मेथेडोलोजी दिनांक-29/01/2020 एवं तत्कम में पर्यावरणीय संरक्षण अधिनियम, 1986 की धारा-5 के अंतर्गत जारी निर्देश दिनांक-11/06/2021 के आधार पर बिना राज्य बोर्ड से सहमति प्राप्त किये एवं बिना

पर्यावरणीय स्वीकृति प्राप्त किये गये खनन के सम्बन्ध में इकाई के विरुद्ध NPV के आधार पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है :-

**Approach 2: Computing a Simplified NPV(Net Present Value) for ecological damages.**

In this approach, the criteria adopted is:

Total Benefits (B) = Market Value of illegal extraction: D

Total Ecological Costs = Market Value Adjusted for risk factor: D\*RF

Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor(RF)	0.25	0.50	0.75	1.0
Discount(r)	8%	7%	6%	5%

Market value of illegally mined materials  $D = Z \times \text{market value of the material per MT or m}^3$   
 $= 357 \times 65 \times 6$   
 $D = 1,39,230/-$

Present value of foregone Ecological values @ 5% discount rate and over 5 years

$$= D \times RF$$

$$= 1,39,230 \times 1 (RF = 1.0; \text{Severe as being illegal})$$

$$= 1,39,230/-$$

$$PV = \sum_{t=1}^5 \frac{(D \times RF)}{(1+r)^t}$$

$$= \frac{139230}{(1+0.05)^1} + \frac{139230}{(1+0.05)^2} + \frac{139230}{(1+0.05)^3} + \frac{139230}{(1+0.05)^4} + \frac{139230}{(1+0.05)^5}$$

$$= 132600 + 126285.71 + 120272.10 + 114544.86 + 109090.34 =$$

$$= 602793.01 =$$

Net Present value(NPV) = PV - D

$$= 602793.01 - 139230$$

$$= 463563.01 =$$

Compensation Charge in above case:

<b>Approach 2 (explicit accounting of NPV)</b>	
@ 5% discount rate and over 5 years	
Rs. 463563.01/=	
Rs 463563/=(say)	

उपरोक्त तथ्यों के दृष्टिगत क्षेत्रीय अधिकारी मेरठ द्वारा अपने पत्र दिनांक 11.02.2025 के द्वारा मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0, ग्राम सांकरौद, तहसील खेकड़ा, बागपत के विरुद्ध एप्रोच-2 के आधार पर रू0 4,63,563/=(रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रुपये मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

क्षेत्रीय अधिकारी मेरठ द्वारा प्रेषित आख्या एवं संस्तुति के अनुपालन में सक्षम अधिकारी से प्राप्त अनुमति के उपरान्त उद्योग के विरुद्ध रुपये 4,63,563/=(रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रुपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने से पूर्व निम्न कारण बताओ नोटिस जारी किया जाता है।

"यह कि क्यो न मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0, ग्राम सांकरौद, तहसील खेकड़ा, बागपत के विरुद्ध अवैध खनन किये जाने, पर्यावरणीय स्वीकृति में निहित शर्तों के उल्लंघन किये जाने उपर्युक्त गणना अनुसार रूपये 4,63,563/=(रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जाए।

उपरोक्त पर अपना पक्ष/प्रत्युत्तर/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करे अन्यथा मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0, ग्राम सांकरौद, तहसील खेकड़ा, बागपत के विरुद्ध रूपये 4,63,563/=(रू0 चार लाख तिरसठ हजार पांच सौ तिरसठ रूपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।



पर्यावरण अभियन्ता,  
प्रभारी वृत्त-3

प्रतिलिपि:-

1. मुख्य विधि अधिकारी, (प्र), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ प्रेषित कि उक्त कारण बताओ नोटिस को अपने स्तर से भी उद्योग को प्राप्त कराते हुए 15 दिवस में अपनी आख्या स्पष्ट संस्तुति सहित प्रेषित किया जाना सुनिश्चित करें।



पर्यावरण अभियन्ता,  
प्रभारी वृत्त-3





## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 126656 सी-3/जल-783/मेरठ/2025

दिनांक: 4/4/2025

सेवा में,

मै0 स्मार्टमार्ट स्टोर्स प्रा0 लि0,  
ग्राम सांकरौद, तहसील खेकड़ा,  
बागपत। 01127414369

मंजीकृत

विषय:- पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

बोर्ड के पत्र संख्याएच 24409/सी-3/जल-783/मेरठ/2025 दिनांक 20.02.2025 द्वारा मा0 राष्ट्रीय हरित अधिकरण, दिल्ली, में योजित ओ0ए0 संख्या-1267/2024 कुलदीप धामा बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक-23/01/2025 के अनुपालन में गठित समिति द्वारा दिनांक 09.12.2024 को किये गये निरीक्षण की आख्या के अनुसार परियोजना प्रस्तावक द्वारा प्रदत्त अनुमति 1,40,000 घनमीटर के सापेक्ष 108403 घनमीटर खनन किये जाने तथा जिओ कोआर्डिनेट 28°50'47.33"N, 77°12'52.64"E के आसपास 357 घनमीटर का माइनिंग लीज अनुमति के बिना अवैध खनन/Excess Mining किये जाने तथा इस हेतु पर्यावरणीय स्वीकृति तथा राज्य बोर्ड से सहमति प्राप्त नहीं किये जाने, पर्यावरणीय स्वीकृति में निहित शर्तों के उल्लंघन पाये जाने के कारण परियोजना के विरुद्ध अवैध खनन के संबंध में पर्यावरणीय क्षतिपूर्ति के आकलन हेतु जारी गाइडलाइन के अनुसार बोर्ड के पत्रांक एच 24409/सी-3/जल-783/मेरठ/2025 दिनांक 20.02.2025 द्वारा पर्यावरणीय क्षतिपूर्ति रूपये 4,63,563/- (रु0 चार लाख तिरसठ हजार पांच सौ तिरसठ रुपये मात्र) अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया है।

क्षेत्रीय अधिकारी मेरठ के पत्र दिनांक 18.03.2025 द्वारा अवगत कराया गया है कि उक्त कारण बताओ नोटिस में उल्लिखित बिन्दुओं पर इकाई द्वारा वर्तमान तक कोई प्रत्यावेदन/प्रतिउत्तर प्रेषित नहीं किया गया है। इकाई द्वारा अपने पत्र दिनांक 08.03.2025 द्वारा विस्तृत जवाब हेतु पर्याप्त समय व्यतित होने के उपरान्त भी (बिना किसी ठोस कारण के) 15 दिनों का अतिरिक्त समय चाहा गया था जोकि मान्य नहीं है।

तत्काल में सक्षम अधिकारी के अनुमोदनोपरान्त क्षेत्रीय अधिकारी मेरठ के पत्र दिनांक 18.03.2025 के दृष्टिगत परियोजना को जारी कारण बताओ नोटिस दिनांक 20.02.2025 की पुष्टि करते हुए बोर्ड के पत्रांक एच 24409/सी-3/जल-783/मेरठ/2025 दिनांक 20.02.2025 द्वारा इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति रूपये 4,63,563/- (रु0 चार लाख तिरसठ हजार पांच सौ तिरसठ रुपये मात्र) अधिरोपित की जाती है तथा निर्देशित किया जाता है कि उक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:-

Payment Gateway- <https://erp.eshiksa.net/DirectFeesv3/UPPCB>

Nature of Pollution- **Water Pollution**

EC imposed in compliance- **Board Order**

उक्त जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय, मेरठ एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करना सुनिश्चित करें।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

Peace  
पर्यावरण अभियन्ता,  
प्रमारी वृत्त-3

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बागपत।
2. जिला खनन अधिकारी, बागपत।
3. मुख्य विधि अधिकारी, (प्र), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. लेखाधिकारी (प्र0) उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मेरठ।

Peace  
पर्यावरण अभियन्ता,  
प्रमारी वृत्त-3

o/c

**SMART MART STORES PVT. LTD.**

GSTIN: 07AAGCS7698H1ZO

To,  
Environmental Engineer  
In-Charge Circle-3  
Uttar Pradesh Pollution Control Board

Date: 08.03.2025

**SUB: Holding Reply on behalf of M/s Smart Mart Pvt. Ltd. to Show Cause Notice dated 20.02.2025 of UPPCB**

Ref – Show Cause Notice dated 20.02.2025 issued by UPPCB

Respected Sir,

We write to you regarding reference Show Cause Notice dated 20.02.2025 issued by your office.

We are in receipt of the Show Cause Notice dated 20.02.2025 issued by your office and the same was received on 21-02-2025, whereby you have sought to impose environmental compensation/penalty of Rs.4,63,563/- on M/s Smart Mart Pvt. Ltd on account of alleged violation of and have further sought to show cause by M/s Smart Mart Pvt. Ltd within 15 days so that the said penalty is not imposed.

At the outset, we deny all allegations as averred in the Show Cause Notice dated 20.02.2025 which and a detailed reply in that regard will be issued by the undersigned within 15 days from today. Thus, the undersigned is seeking further time of 15 days to issue a reply in this regard.

In view of above, it is requested that no action be taken in the meanwhile which would precipitate the issue in dispute and as such, the issue is also sub-judice before the Hon'ble NGT in matter of '*Kuldeep Dhama v. State of Haryana & Ors.*' bearing OA No. 1267/2024.

Regards,

For Smart Mart Stores Pvt. Ltd.

M/s Smart Mart Pvt.

  
Director

**Regd. Office :** A-1/1, Hardev Puri, 100 Foota Road Nathu Colony Chowk, Shahdara, East, Delhi-110032

**Head Office :** Plot No. 175, Patparganj Indl. Area, Delhi-110092

**Branch Office:** A-1/2, Ground Floor, 100 Foot Road Nathu Colony Chowk, Shahdara, Delhi-110032

**Branch Office:** Shop No. G.F. Part of Flat No. M-5/A-4, Pkt-M, Dilshad Garden Delhi-110095



# SMART MART STORES PVT. LTD.

GSTIN: 07AAGCS7698H1ZO

To,  
Environmental Engineer-In-Charge Circle 3  
Uttar Pradesh Pollution Control Board

Date: 24.03.2025

**SUB: Reply on behalf of M/s Smart Mart Pvt. Ltd. to Show Cause Notice dated 20.02.2025 of UPPCB**

Ref – (i) Show Cause Notice dated 20.02.2025 issued by UPPCB

(ii) Holding Reply dated 06.03.2025 issued by us

Respected Sir,

We write to you regarding the reference Show Cause Notice dated 20.02.2025 issued by your office and in continuation of our holding reply dated 06.03.2025.

We are in receipt of the Show Cause Notice dated 20.02.2025 issued by your office, whereby you have sought to impose environmental compensation/penalty of Rs. 4,63,563/- on M/s Smart Mart Pvt. Ltd. on account of alleged violation of sand mining license outside of leased area.

At the outset, we deny all allegations as averred in the Show Cause Notice dated 20.02.2025. It is stated that the M/s Smart Mart Pvt. Ltd. had conducted mining activities within the leased area under the license in a lawful manner and no activity was carried on beyond the leased area by M/s Smart Mart Pvt. Ltd.

The very basis for imposition of the environmental penalty of Rs. 4,63,563/- is not borne out of any factual finding conducted by your office during inspection of the site or otherwise and in fact, the imposition is on account of levy of penalty by DM, Baghpat vide its letter dated 01.05.2024. Whereas, your office through mining inspector along with Geologist, Ghaziabad had conducted joint inspection on the site on 02.05.2024 and it was verified that the mining was not done beyond the mining lease area. The same is also admitted by your office in the letter dated 02.05.2024 and Joint Committee Report dated 23.12.2024.

With respect to the penalty imposed by letter dated 01.05.2024 by DM, Baghpat, the same was paid by M/s Smart Mart Pvt. Ltd. under protest since the non-payment of the said due would have led to stoppage of mining towards which M/s Smart Mart Pvt. Ltd. had paid huge sums towards royalty and thus, constrained by time and the threat of stoppage

For Smart Mart Stores Pvt. Ltd.

Director

Head Office : Plot No. 175, Patparganj Indl. Area, Delhi-110092 M.: 9958586258 Ph.: 011-40548214  
Branch Office: A-1/2, Ground Floor, 100 Foot Road Nathu Colony Chowk, Shahdara, Delhi-110093 M.: 9310171165, 9289884387  
Branch Office: Shop No. G.F. Part of Flat No. M-5/A-4, Pkt-M, Dilshad Garden Delhi-110095  
Branch Office : 711, Old Plot No. 6-A, 100 Ft. Main Durgapuri Extn., Shahdara, Delhi-110093

of works, M/s Smart Mart Pvt. Ltd. had no option but to pay the said penalty.

It is further admitted by your office that M/s Smart Mart Pvt. Ltd. had license to extract ordinary sand of 1,40,000 m<sup>3</sup> quantity, whereas, during the license period of 6 months, M/s Smart Mart Pvt. Ltd. was only able to extract only ordinary sand for a quantity of 1,08,403 m<sup>3</sup>. Thus, it is clear that the M/s Smart Mart Pvt. Ltd. had no motive to do illegal sand mining outside its leased area when it could have extracted sand from its licensed area and it had even failed to extract the whole of the leased permissible limit of 1,40,000 m<sup>3</sup>.

It is pertinent to note that during the joint inspection by the Joint Committee conducted in the presence of the undersigned and under directions of the Hon'ble NGT, no site was identified to be mined illegally beyond the sanctioned lease area and the same is verified by the Report dated 23.12.2024 of the Joint Committee.

While, M/s Smart Mart Pvt. Ltd. had also disputed the penalty imposition by DM, Baghpat as the letter dated 01.05.2024 would itself show that the allegation of illegal mining and its location is vague and baseless. It has merely referred to illegal mining near geo-coordinates of Pillar A towards Yamuna River, which is vague as towards Yamuna River was the leased area of M/s Smart Mart Pvt. Ltd. However, due to imminent threat of stoppage of work, M/s Smart Mart Pvt. Ltd. was constrained to pay the said penalty under protest.

Therefore, you are requested to withdraw your show cause notice specially in absence of any factual finding of illegal mining and express admission by your office that no mining has been done beyond license area which was verified during the inspection of site.

Regards, For Smart Mart Stores Pvt. Ltd.



Director

Dharmi Chand Sharma  
M/s Smart Mart Pvt. Ltd.

## ANNEXURE-20

कार्यालय जिलाधिकारी, बागपत।

(खनिज अनुभाग)

पत्रांक: 115 / एम0सी0-अवैध खनन/2024

दिनांक: 01 मई, 2024

नोटिस

SMART MART STORES PROVATE LIMITED,  
प्रो० धर्मी चन्द शर्मा पुत्र श्री श्यामलाल शर्मा,  
निवासी म0नं0 सी0 42 आनन्द विहार, दिल्ली  
एवं श्री इन्द्र चंद शर्मा पुत्र श्री भूरमल शर्मा,  
निवासी म0नं0-66ए राम विहार, दिल्ली

आपके पक्ष में जनपद-बागपत की तहसील, खेकडा के ग्राम-साकरौद खादर के गाटा संख्या 620, 634 रकबा 7.00 है० में दिनांक 20.12.2023 से 19.06.2024 तक शर्तो के अधीन उपखनिज बालू की खनन अनुज्ञा स्वीकृत है।

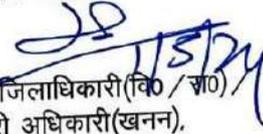
उक्त खनन अनुज्ञा क्षेत्र के संबंध में कार्यालय पत्र दिनांक 21.03.2024 के क्रम में दिनांक 23.04.2024 को क्षेत्रीय लेखपाल, सर्वे ग्राम-साकरौद खादर तथा खान निरीक्षक, बागपत द्वारा स्वीकृत खनन क्षेत्र की जांच दिनांक 23.04.2024 को की गयी जिसमें पाया गया कि आपके द्वारा जिओ कार्डिनेट 28°50'47.33"N 77°12'52.64"E के आस-पास यमुना नदी की ओर 42 मीटर लम्बाई, 34 मीटर चौड़ाई तथा औसत 0.25 मीटर गहराई में 357 घनमीटर बालू का अवैध खनन व परिवहन किया गया है जोकि अनुज्ञा पत्र शर्तो का उल्लंघन है। जिस पर 357 घनमीटर साधारण बालू की रायल्टी 65/-रु० प्रति घनमीटर की दर से 23,205/-रु० तथा खनिज मूल्य रायल्टी का पॉच गुना अंकन 1,16,025/-रु० तथा उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम 58 के अन्तर्गत अर्धदण्ड अंकन 2,00,000/-रु० तथा नियम 64(2) के तहत शास्ति रु० 50,000/-रु० इस प्रकार कुल धनराशि अंकन 3,89,230/-रु० (तीन लाख नवासी हजार दौ सौ तीस रु० मात्र) की देयता आप पर बनती है।

अतः आपको निर्देशित किया जाता है कि उपरोक्तनुसार देय धनराशि अंकन 3,89,230/-रु० (तीन लाख नवासी हजार दौ सौ तीस रु० मात्र) 15 दिवस के अन्दर निर्धारित लेखाशीर्षक में जमा कराकर चालान की प्रति सहित उक्त के संबंध में अपने स्पष्टीकरण सहित इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि उक्त देय धनराशि निर्धारित अवधि में जमा करने में विफल होने पर देय धनराशि की वसूली भू-राजस्व की भांति की जायेगी। जिसके लिये आप स्वयं उत्तरदायी होंगे।

  
अपर जिलाधिकारी(वि०/रा०)/  
प्रभारी अधिकारी(खनन),  
बागपत।

संख्या व दिनांक उपरोक्तानुसार।  
प्रतिलिपि:-

जिलाधिकारी महोदय, बागपत को सादर अवलोकनार्थ प्रेषित।

  
अपर जिलाधिकारी(वि०/रा०)/  
प्रभारी अधिकारी(खनन),  
बागपत।

**SMART MART STORES PVT. LTD.**

GSTIN: 07AAGCS7698H1ZO

दिनांक 01-06-2024

सेवामें,

श्रीमान अपर जिलाधिकारी (वि० / रा०)

प्रभारी अधिकारी (खनन)

कार्यालय जिलाधिकारी, बागपत,

जनपद बागपत उत्तरप्रदेश

विषय :- पत्रांक 115/एम० सी० – अवेध खनन/ 2024 दिनांक 01 मई 2024 के सम्बन्ध में जवाब पत्र।

महोदय,

उपरोक्त विषयान्तर्गत सादर निवेदन है कि प्रार्थी के पक्ष में जनपद-बागपत की तहसील-खेकड़ा के ग्राम - साकरौद खादर के गाटा संख्या 620, 634 क्षेत्रफल 7.00 है० में 6 माह हेतु खनन अनुज्ञा पत्र दिनांक 19-06-2024 रात्रि 12 बजे तक शर्तों के अधीन स्वीकृत है।

यह है कि उपरोक्त पत्र के अनुसार क्षेत्रीय लेखपाल, सर्वे ग्राम साकरौद खादर तथा खान निरीक्षक बागपत द्वारा स्वीकृत खनन क्षेत्र कि जांच दिनांक 23-04-2024 को की गई और जाँच में 357 घन मीटर बालू का अवेध खनन किया जाना बताया गया है जबकि यह कहना कतई गलत है कि हमने अनुज्ञा पत्र और जिओ कॉर्डिनेट से बाहर उपरोक्त अवेध खनन किया हो आप महोदय द्वारा कि गई जाँच का कोई साक्ष्य नहीं है और हम आपके द्वारा लगाए गए अवेध खनन के आरोपो का खंडन करते हैं और हम महोदय से निवेदन करते हैं कि आप द्वारा कि गई जाँच सही नहीं है इसलिए पैमाने के साथ जाँच दुबारा कराई जाए जिससे भौतिक तथ्य सामने आ सके और हमारे साथ न्याय हो सके।

आपने उपरोक्त पत्रांक द्वारा यह निर्देशित किया है कि उपरोक्त अवेध खनन के एवज में धनराशि अंकन 3,89,230/- रुपये पंद्रह दिवस के भीतर लेखाशीर्षक को जमा कराना अनिवार्य है इसलिए हम अनुज्ञा पत्रधारी अपनी मजबूत आपत्ति/विरोध के तहत उपरोक्त धनराशि जमा करा रहे हैं और यहाँ यह स्पष्ट करना अनिवार्य है कि हमारे द्वारा उपरोक्त धनराशि जमा कराने का मतलब यह नहीं है कि हमने उपरोक्त अवेध खनन किया है और समय आने पर अनुज्ञा पत्रधारी का यह अधिकार होगा कि वह उपरोक्त अवेध खनन के आरोपों का खंडन कर अपना बचाव पक्ष रखने का अधिकारी होगा।

अतः अनुज्ञा पत्रधारी मजबूरन तथा आपत्ति/विरोध के तहत उपरोक्त धनराशि अंकन 3,89,230/- रुपये जमा करवा रहा है।



धर्मी चंद शर्मा पुत्र स्वर्गीय श्री श्यामलाल शर्मा,

निवासी मं० नं० सी 42 आनंद विहार, दिल्ली-110092

निर्देशक स्मार्ट मार्ट स्टोर्स प्राइवेट लिमिटेड

Regd. Office :A-1/1, Hardev Puri, 100 Foota Road Nathu Colony Chowk, Shahdara, East, Delhi-110032

Head Office : Plot No. 175, Patparganj Indl. Area, Delhi-110092

Branch Office: A-1/2, Ground Floor, 100 Foot Road Nathu Colony Chowk, Shahdara, Delhi-110032

Branch Office: Shop No. G.F. Part of Flat No. M-5/A-4, Pkt-M, Dilshad Garden Delhi-110095

ANNEXURE-22

वित्तीय नियम संग्रह खण्ड-5, भाग-2

06066

कोषागार प्रपत्र सं-200 (A) (संशोधित)

357

प्रपत्र संख्या-43 ए (1)  
(प्रस्तर 417 एवं 478 देखिए)

धनराशि जमा करने का चालान फार्म

उपकोषागार/बैंक का नाम व शाखा

- 1. जिस व्यक्ति (पदनाम यदि आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा रही है उसका नाम एवं पता

स्टेट बैंक वायस

SMARTMART STORES P.L.

जो. धर्मा चंद 80 इपानममरम

जि. डोक्ट विद्यापिठ

29-18 इतुरापत्र साकराबाद

29-18 इतुरापत्र साकराबाद

357-धर्मा चंद की रापलीव

3090 इपानमम (प्राप्त) विपानम

21 के लिए 58 व विपान 64(2) के

वर्त 2018

- 2. पंजीकरण संख्या/पक्ष का नाम व वाद संख्या (यदि आवश्यक हो)
- 3. जमा की जा रही धनराशि का पूर्ण विवरण (धनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है)
- 4. जमा की जा रही धनराशि
- 5. लेखा शीर्षक का पूर्ण विवरण/मुहर

- 6. लेखा शीर्षक का 13 डिजिट कोड

मुख्य लेखाशीर्षक    उप मुख्य शीर्षक    लघु शीर्षक    उप शीर्षक    ब्यौरेवार शीर्षक    धनराशि अंकों में

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200000  
5000

धनराशि (शब्दों में)

तीन लाख नवाना हजार दो सौ तीस

योग के साथ

389230

चालान में लेखा शीर्षक की पुष्टि करने वाले विभागीय अधिकारी के हस्ताक्षर मुहर सहित

जमाकर्ता का नाम व हस्ताक्षर

F 165406

राष्ट्रीय स्टेट बैंक/State Bank of India  
मुख्य शाखा, Main Branch, राष्ट्रीय जमाना  
नकद प्राप्त

केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या

दिनांक



61 PIN 20006  
PF: 1037986 (CHAHAT)  
Maker/Checker

अंकों में रू०

389230/-

शब्दों में रू०

प्राप्तकर्ता के हस्ताक्षर

प्राप्त किया।  
उपकोषागार/बैंक की मुहर

कार्यालय जिलाधिकारी, बागपत।

(खनिज अनुभाग)

पत्रांक: 67 / एम0सी0-अवैध खनन / 2024

दिनांक: 8 अप्रैल, 2024

नोटिस

SMART MART STORES PROVATE LIMITED,  
प्रो० धर्मी चन्द शर्मा पुत्र श्री श्यामलाल शर्मा,  
निवासी म0नं0 सी0 42 आनन्द विहार, दिल्ली  
एवं श्री इन्द्र चंद शर्मा पुत्र श्री भूरमल शर्मा,  
निवासी म0नं0-66ए राम विहार, दिल्ली

अपलक्षित

आपके पक्ष में जनपद-बागपत की तहसील, खेकडा के ग्राम-साकरौद खादर के गाटा संख्या 620, 634 रकबा 7.00 है0 में दिनांक 20.12.2023 से 19.06.2024 तक शर्तो के अधीन उपखनिज बालू की खनन अनुज्ञा स्वीकृत है।

उक्त खनन अनुज्ञा क्षेत्र के संबंध में कार्यालय पत्र दिनांक 21.03.2024 के क्रम में दिनांक 05.04.2024 को क्षेत्रीय लेखपाल, सर्वे ग्राम-साकरौद खादर तथा खान निरीक्षक, बागपत द्वारा जाँच किया गया। जाँच के दौरान स्वीकृत क्षेत्र में चार पिटो में बालू का खनन/परिवहन किया गया है जिनका विवरण निम्नवत है:-

जिलाधिकारी

पिट नं० 1-220 मीटर लम्बाई 50 मीटर चौड़ाई तथा 1.5 मीटर की गहराई में 16500 घनमीटर बालू का खनन/परिवहन किया गया है।

पिट नं० 2-160 मीटर लम्बाई 58 मीटर चौड़ाई तथा 1.7 मीटर की गहराई में 15776 घनमीटर बालू का खनन/परिवहन किया गया है।

पिट नं० 3-90 मीटर लम्बाई 62 मीटर चौड़ाई तथा 1.5 मीटर की गहराई में 8370 घनमीटर बालू का खनन/परिवहन किया गया है।

पिट नं० 4-124 मीटर लम्बाई 25 मीटर चौड़ाई तथा 1.5 मीटर की गहराई में 4650 घनमीटर बालू का खनन/परिवहन किया गया है।

इस प्रकार आपके द्वारा अपने स्वीकृत क्षेत्र से कुल 45296 घनमीटर बालू का खनन/परिवहन किया गया है जबकि आप द्वारा दिनांक 05.04.2024 तक जनित ई-एमएम-11 के अनुसार 44932 घनमीटर बालू का खनन/परिवहन किया गया है। इससे स्पष्ट है कि आप द्वारा 364 घनमीटर बालू का खनन कर बिना परिवहन प्रपत्र ई-एमएम-11 के परिवहन किया गया है। जिस पर 364 घनमीटर बालू की रायल्टी 65/-रु० प्रति घनमीटर की दर से रायल्टी अंकन 23,660/-रुपये तथा खनिज मूल्य रायल्टी का पाँच गुना अंकन 1,18,300/-रु० इस प्रकार कुल धनराशि अंकन 1,41,960/-रुपये देयता आप पर बनती है।

अतः आपको निर्देशित किया जाता है कि उपरोक्तनुसार देय धनराशि 1,41,960/- (एक लाख इकतालीस हजार नौ सौ साठ रुपये) 15 दिवस के अन्दर निर्धारित लेखाशीर्षक में जमा कराकर चालान की प्रति सहित उक्त के संबंध में अपने स्पष्टीकरण सहित इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि उक्त देय धनराशि निर्धारित अवधि में जमा करने में विफल होने पर देय धनराशि की वसूली भू-राजस्व की भौति की जायेगी। जिसके लिये आप स्वयं उत्तरदायी होंगे।

अपर जिलाधिकारी(वि०/रा०)/  
प्रभारी अधिकारी(खनन),  
बागपत।

संख्या व दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

जिलाधिकारी महोदय, बागपत को सादर अवलोकनार्थ प्रेषित।

अपर जिलाधिकारी(वि०/रा०)/  
प्रभारी अधिकारी(खनन),  
बागपत।



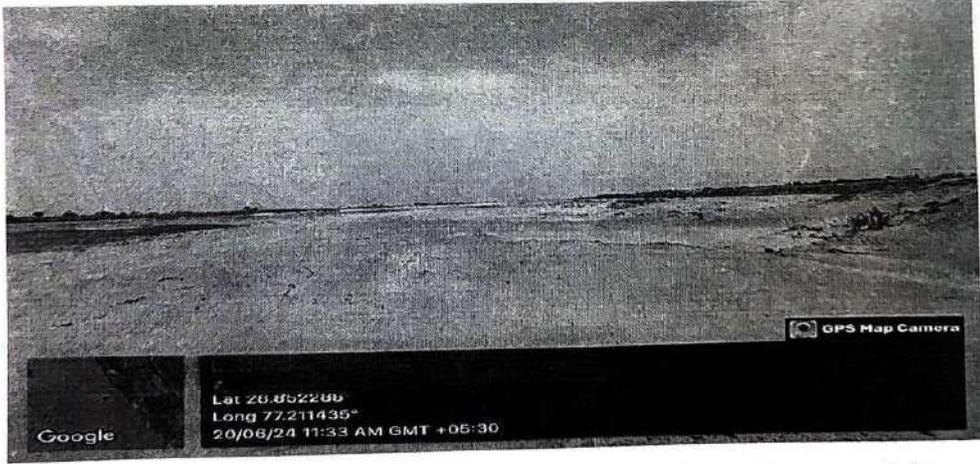
अपर जिलाधिकारी(वि०/रा०)  
बागपत।

(जॉच आख्या)

महोदय,

सादर अवगत कराना है कि जनपद बागपत की तहसील खेकड़ा के ग्राम साकरौद खादर के खसरा संख्या 620, 634 क्षेत्रफल 7.00 है० में दिनांक 20.12.2023 से 19.06.2024 तक मै० स्मार्टमार्ट स्टोर प्रा०लि० प्रो० धर्मीचन्द शर्मा पुत्र श्री श्यामलाल शर्मा निवासी म०नं० सी-42, आनन्द विहार, दिल्ली व श्री इन्द्रचन्द शर्मा पुत्र श्री भूरमल शर्मा निवासी म०नं० 66ए राम विहार, दिल्ली के पक्ष में उपखनिज साधारण बालू की खनन अनुज्ञा स्वीकृत थी। दिनांक 20.06.2024 को स्वीकृत खनन क्षेत्र का स्थलीय निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है:-

- 01- स्वीकृत क्षेत्र में खनन अनुज्ञा की अवधि दिनांक 19.06.2024 को समाप्त हो चुकी है। मौके पर खनन/परिवहन अनुज्ञा अवधि समाप्त होने के उपरान्त खनन कार्य बन्द हो गया है।
- 02- स्वीकृत खनन क्षेत्र में जाने वाले रास्ते को कटवा दिया गया है।
- 03- स्वीकृत क्षेत्र के बाहर खनन के पिट्स परिलक्षित नहीं हुये।



- 04- स्वीकृत खनन क्षेत्र में स्वीकृत अवधि में औसत 1.4 से 1.8 मीटर गहराई में खनन कार्य किया गया है। अनुज्ञाधारक के पक्ष में स्वीकृत मात्रा 140000 घनमीटर के सापेक्ष 108403 घनमीटर का खनन/परिवहन किया गया है।
- 05- नदी की जलधारा में खनन के चिन्ह परिलक्षित नहीं हुए हैं।  
आख्या सादर प्रेषित है।

क्षेत्रीय लेखपाल 20/06/24  
साकरौद खादर।

आख्या  
खान निरीक्षक,  
बागपत।